

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1971-72)**

(FIFTH LOK SABHA)

SECOND REPORT

(Presented on the 17th December, 1971)



**LOK SABHA SECRETARIAT
NEW DELHI**

December 17, 1971 Agrahayana 26, 1893 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT
ASSURANCES

(1971-72)

1. Dr. G. S. Melkote—*Chairman.*
2. Shri Anand Singh
3. Shri M. Deiveekan
4. Shri V. Shanker Giri
5. Shri Krishna Chandra Halder
6. Shri Papatlal M. Joshi
7. Shri T. D. Kamble
8. Shri Sat Pal Kapur
9. Shri Inder J. Malhotra
10. Shri Paokai Haokip
11. Shri R. Balakrishna Pillai
12. Shrimati B. Radhabai Ananda Rao
13. Shri C. K. Jaffer Shariff
14. Shri Hari Kishore Singh
15. Shri Ram Chandra Vikal.

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary.*

Shri M. C. Chawla—*Deputy Secretary.*

Shri K. D. Chatterjee—*Under Secretary.*

REPORT

I. Introduction

I, the Chairman of the Committee on Government Assurances, having been authorised by the Committee to present the Report on their behalf, hereby present this Second Report of the Committee.

2. The Committee was constituted on the 27th May, 1971.

II. Sitzings of the Committee

3. After the presentation of the First Report on the 12th August, 1971, the Committee held 4 sittings on the 5th, 6th, 7th October and 15th December, 1971.

4. At these sittings, the Committee reviewed the assurances which were pending at the time of the dissolution of Fourth Lok Sabha.

5. A brief account of the discussions held and the conclusions arrived at by the Committee on the above matters is set forth in the Minutes of the above sittings of the Committee, which are appended to this Report and form part of it.

6. Cases, where the Committee found it necessary to make certain observations or recommendations, are dealt with in detail as under:

III. Review of pending assurances of Fourth Lok Sabha

7. In their First Report presented to the House on 12th August, 1971, the Committee reviewed 392 pending assurances pertaining to Fourth Lok Sabha covering the period from First to Seventh Sessions of Fourth Lok Sabha (March, 1967 to May, 1969).

8. At their sittings held on 5th, 6th and 7th October, 1971, the Committee took up further review in batches of the remaining 989* pending assurances relating to Fourth Lok Sabha covering the period from Eighth to Twelfth Sessions of Fourth Lok Sabha (July, 1969 to December, 1970). Out of these, 334 pending assurances which are of substantial character and public importance have been selected by the Committee for being pursued further. The remaining 655 assurances have been dropped.

9. After some consideration, the Committee decided to drop a large number of pending assurances pertaining to the Fourth Lok

*See Annexures to Minutes dated 5th, 6th and 7th October, 1971 appended to the Report for details.

Sabha which had been pending for the last one to two years, as they felt that the information promised in such assurances had lost its public importance and utility due to the efflux of time and there was no point in swelling the number of outstanding assurances.

10. During the course of review of the pending assurances of Fourth Lok Sabha, the Committee came across a large number of cases involving inordinate delay on the part of Ministries/Departments in the implementation of the assurances. While the Committee appreciate that there may be delays in eliciting information in those cases where it has to be obtained from the various States, nevertheless they are distressed to note that in many routine cases where the information should ordinarily have been readily available with the Ministries themselves, the assurances could not be implemented for a considerable time.

11. The Committee, therefore, reiterate the recommendations of the last Committee as contained in para 7 of their Ninth Report (Fourth Lok Sabha) that "in all such cases where the collection of the information is likely to take a long time, instead of waiting for the collection of the entire information, whatever information is readily available should be laid on the Table of the House at the earliest possible opportunity. The rest of the information as and when it becomes available should be laid on the Table of the House periodically in piece-meal say, quarterly, half-yearly and so on."

12. The Committee would once again emphasize that the various Ministries and Departments concerned should take steps to implement the assurances selected by the Committee for being pursued further.

13. The Committee trust that notwithstanding the decision taken by them to drop a large number of assurances for the reasons stated in para 9 above, the Ministries/Departments concerned would continue to take action thereon wherever necessary, in fulfilment of the assurances given by the Ministers on the floor of the House.

NEW DELHI;

G. S. MELKOTE,
Chairman,

December 15, 1971.

Committee on Government Assurances.

Agrahayana 24, 1993 (Saka).

MINUTES

MINUTES

I. Sixth Sitting

(See paras 3—5 of Report)

The Committee met on Tuesday the 5th October, 1971 from 10.30 to 12.50 hours.

PRESENT

Dr. G. S. Melkote—*Chairman.*

MEMBERS

2. Shri M. Deiveekan
3. Shri V. Shanker Giri
4. Shri Krishna Chandra Halder
5. Shri Popatlal M. Joshi
6. Shri T. D. Kamble
7. Shri Inder J. Malhotra
8. Shri Paokai Haokip
9. Shri R. Balakrishna Pillai
10. Shrimati B. Radhabai Ananda Rao
11. Shri C. K. Jaffer Shariff
12. Shri Hari Kishore Singh
13. Shri Ram Chandra Vikal.

SECRETARIAT

Shri K. D. Chatterjee—*Under Secretary.*

2. The Committee took up for consideration Memorandum No. 4 regarding review of pending assurances of the Fourth Lok Sabha.

3. The Committee considered a batch of 221 pending assurances pertaining to Eighth and Ninth Sessions of Fourth Lok Sabha. After reviewing each assurance, the Committee decided that out of those, 98 assurances (Annexure—I) which were of substantial character and public importance might be pursued. The Committee desired that Government should be requested to implement these assurances expeditiously.

4. The Committee decided that the rest of the pending assu-

5. The Committee then decided to meet on Wednesday, the 6th October, 1971 at 10.00 hours to review further batches of pending assurances of Fourth Lok Sabha.

ances (details shown in Annexure II) most of which had lost their importance by efflux of time, might be dropped.

The Committee then adjourned.

ANNEXURE I

(Vide para 3 of Minutes dated 5th October, 1971)

Pending Assurances pertaining to Fourth Lok Sabha to be pursued

| S. No. | Date and Reference | Text of the Question | Assurance given | Remarks |
|-----------------------------------------------------|-----------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------|--------------------|
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| EIGHTH SESSION, 1969 | | | | |
| (MINISTRY OF DEFENCE) | | | | |
| 1 | USQ. No. 4298, dated 20th August, 1969 by Shri P.R. Thakur. | <p>(a) the number of technical hands like artisans, skilled craftsmen and supervisors employed at present at the Dum Dum Ordnance Factory, the number of Scheduled Castes and Scheduled Tribes therein in each category separately;</p> <p>(b) the number of available vacancies in each of the categories and actually filled during the last five years, year-wise, the number of Scheduled Castes and Scheduled Tribes recruits therein and whether their recruitment was upto the reserved quota including the carry-forward regulations;</p> <p>(c) if not, the reasons therefor;</p> <p>(d) whether the apprentices from these communities were selected with a view to fill up their full quota by assigning them the appropriate trades for absorbing them against the available vacancies; and</p> <p>(e) if not, the reasons therefor.</p> | (a) to (e). The information is being collected and will be laid on the Table of the House. | Since Implemented. |
| (MINISTRY OF EDUCATION & YOUTH SERVICES) | | | | |
| 2 | USQ. No. 4677, dated the 22nd August, 1969 by Shri Rameshwar Shastri. | Asking what has been the total expenditure incurred on Gandhi Centenary, the Gandhi Centenary, so far and what has been the Government contributions for the same. | The information regarding the total expenditure incurred is being collected and will be laid on the Table of the House. | |

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- 3 SQ. No. 816, Place of Sanskrit in three During the course of Supplementaries, the Minister, assured that a decision in this regard will be taken soon.

(MINISTRY OF FINANCE)

- 4 USQ. No. 81, (a) whether it is a fact that Government have received the report of the Morarka Committee on the Life Insurance Corporation;
- (b) if so, what are the main recommendations made in the report; and
- (c) how many of them have been accepted by Government.
- (c) The report is under consideration of Government.
- 5 USQ. No. 3047, (a) the names of the top 20 Income-tax payers in the States of Andhra Pradesh, Madhya Pradesh, Uttar Pradesh, Bihar and Maharashtra;
- (b) the details of arrears standing against them as on the 30th June, 1969; and
- (c) the action being taken to liquidate the arrears.
- (a) to (c). The requisite information can be made available according to Commissioners, charges and not according to States. The information relating to the Commissioners, charges of Andhra Pradesh, Madhya Pradesh, Lucknow, Kanpur, Bihar, Bombay city and Poona is being collected and will be laid on the Table of the House as early as possible.
- 6 USQ. No. 3747, The total amount of unspent balances in the preceding three financial years in respect of loans to State Governments for Centrally-sponsored schemes which have not so far been refunded to the Central Government.
- Information is being collected and will be laid on the Table of the House.

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- 7 USQ. No. 3907, Referring to the reply given dated the 18th August, 1969 by Shri P. R. Thakur.
- to Unstarred Question No. 2438 on the 10th March, 1969 and asking—
- (a) whether the appeal regarding fixation of seniority of the Preventive Officers in Calcutta Customs House, under consideration, has since been disposed of;
- (b) if so, the details of the case and the decision taken thereon; and
- (c) if not, the reasons for further delay causing harm to the interests of the appellant.
- (c) The matter is a complicated one and is still being considered in consultation with the Ministry of Home Affairs.
- 8 USQ. No. 4746, Referring to the reply given dated the 25th August, 1969 by Shri Yaina Datt Sharma and others.
- to Unstarred Question No. 1656 on the 3rd March, 1969 and asking—
- (a) whether the Ministry-wise information regarding the new posts carrying salary of more than Rs. 3,000 created in the Central Government and the Public Sector Undertakings since 1964 has since been collected;
- (b) if so, the details thereof; and
- (c) if not, the reasons for the delay and the time by which the information will be collected.
- (a) to (c). Information had to be collected in respect of all the Ministries/Public Sector Undertakings. The required information is still awaited from a few Ministries/Departments. Complete information will be laid on the Table of the House shortly.

(MINISTRY OF FOREIGN TRADE & SUPPLY)

- 9 USQ. No. 1436, Referring to the reply given dated the 30th July, 1969 by Shri A. Shreedharan and Shri K. Lakkappa.
- to Unstarred Question No. 7307 on the 23rd April, 1969 and asking—
- (a) whether the recommendations made by the Abdullah Committee on Small Scale Rubber Cultivators have since been considered by Government;
- (b) if so, the decision taken by Government in this regard; and
- (a) to (c). The recommendations made by the Committee are still under examination of the Government and a decision will be taken as early as possible.

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| | | (c) if not, the time by which decision is likely to be taken in the matter. | | |
| 10 | USQ. No. 1499, dated the 30th July, 1969 by Shri R.K.Amin. | (a) whether it is a fact that Agricultural Price Commission has suggested for a public sector agency to distribute cotton equitably ; and (b) if so, the details thereof and also the reactions of Government. | (a) and (b). The report is under consideration. Decision on the recommendations contained therein are likely to be taken soon. | |
| 11 | USQ. No. 2337, dated the 6th August, 1969 by Shri Molahu Prashad. | Referring to the reply given to SQ. No. 1575 on the 8th May, 1969 and asking for the names, designations and addresses of the parties to whom actual users' licences have been issued, as admissible under the import Policy in force during the period from the 1st April, 1964 to May, 1969 (year-wise), and the quota sanctioned to them, gauge-wise. | The information is being collected and will be laid on the Table of the House. | Since Implemented. |
| 12 | USQ. No. 2353, dated the 6th August, 1969 by Shri Bhogendra Jha and others. | (a) the buildings hired by the State Trading Corporation in Delhi for its various offices and the total area hired in each building; (b) the total amount of monthly rent being paid; (c) when these building were hired; (d) whether land has been allotted or earmarked for the construction of State Trading Corporation's buildings; and (e) if so, when the construction work is likely to start. | (e) The matter is under consideration of the S.T.C. | |
| 13 | USQ. No. 2456, dated the 6th August, 1969 by Shri P.C. Adichan. | (a) whether any ban or restrictions were imposed by the former Prime Minister, the Late Lal Bahadur Shastri, on the use of imported cars by Ministers or Government Departments and if so, the nature thereof ; | | |

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| | | (b) the number of imported cars procured through the State Trading Corporation or otherwise, for the use of Ministers; Government Departments since such restrictions were imposed and; | (b) & (c). Information is being collected and will be laid on the Table of the House as soon as possible. | |
| | | (c) the number of imported cars at present in use with Government Officers and Ministers. | | |
| 14 | U.S.Q. No. 4123, dated the 20th August, 1969 by Shri Narendra Singh Mahida. | (a) whether a big racket in bogus export of terrywood products has been unearthed in New Delhi recently ; | | |
| | | (b) if so, the modus operandi of the racket; and | | |
| | | (c) the action taken in the matter to curb such activities. | (c) The Collector of Customs, Delhi is seized of the matter and is taking necessary action in consultation with the Ministry of Law. | |
| 15 | USQ. No. 4287, dated the 20th August, 1969 by Shri G.S. Mishra. | (a) break-up of the value of exports by the private sector and public sector in 1968-69, in terms of rupees; | | Since Implemented. |
| | | (b) the major commodities that made a break-through in the international market and the total value of orders secured by them; | | |
| | | (c) the details of export commitments of public sector undertakings, and their performance in executing the orders; | (c) & (e). The information is being collected and will be laid on the Table of the House. | |
| | | (d) whether the export commitments of public sector undertakings, are commensurate with their export potential and the target fixed upto earlier ; and | | |
| | | (e) if so, the details thereof. | | |

(MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS HOUSING AND URBAN DEVELOPMENT)

- 16 USQ. No. 7029, dated the 21st April, 1969 by Shri Molahu Prashad. (a) the department-wise section-wise and category-wise number of Officers and the other employees belonging to the Scheduled Castes and Scheduled Tribes who have been promoted against posts reserved for them upto the 15th March, 1969 according to the provision made in the Ministry of Home Affairs Office Memorandum No. 1/12/67-Estt. (c) dated the 11th July, 1968; and (a) & (b). The information is being collected and will be laid on the Table of the Lok Sabha. Since Implemented.
- (b) the designations of such employees and the names of the Departments where they are working.
- 17 USQ. No.4815, dated the 25th August, 1969 by Shri Ram-avtar Shastri. (a) whether it is a fact that complaints received by the Government against Dr. Bhagwan Das Memorial Trust and All India Blind Relief Society were sent by an institution, known as 'Lok Kalyan Sabha' and its constituent Anti-Corruption Committee of Lajpat Nagar whose General Secretary, Dr. P. R. Chibher has been dismissed from service of the All India Blind Relief Society; (a) and (c). No information is available with the Government of India and the Delhi Administration has been requested to supply information on these points, the information when received from Delhi Administration will be laid on the Table of the Sabha. Since Implemented
- (b) whether it is also a fact that the office of the Lok Kalyan Sabha has been situated in the residence of Dr. Chibher and no activity of social service is carried on by the said Sabha; and
- (c) if so, what action has been taken against such an institution and other persons for allegedly false complaints to M. Ps., Ministers, as well as Police and even to the President and Vice-President of India.

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- (b) if so, whether the Commission has indicated to the Government any definite date for completion of its work;
- (c) the total amount so far spent on the Commission including salaries of the staff, payments to Members, travelling allowances etc. so far ;
- (d) the number of reports which the Commission has presented and the total number of recommendations made there-in; and
- (e) the number of recommendations which have been accepted so far by the Government and the financial implications thereof.
- (e) A similar statement on the sixth report *vis.* that Economic Administration will be laid on the Table of the House shortly.
22. USQ. No. 2817, dated the 8th August, 1969 by Shri R.K. Birla.
- (a) whether it is a fact that the Administrative Reforms Commission in its report on personnel administration has suggested making Independence Day a working day on the ground that an extra holiday means an extra outlay of about Rs. 11 crores for maintaining the level of output; and
- (b) if so, the reaction of Government thereto.
- (b) The report is under examination.
23. USQ. No. 2869, dated the 8th August, 1969 by Shri Benishanker Sharma and others.
- (a) whether the Administrative Reforms Commission has submitted its report on Centre-State Relations;
- (b) if so, the details of the recommendations made therein; and
- (c) the particulars of the recommendations accepted by Government.
- (c) The report is under examination.
24. USQ. No. 2913 dated the 8th August, 1969 by Shri Somasundaram
- Referring to the reply given to USQ. No. 588 on the 21st August, 1969 and asking;

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- (a) whether the requisite information regarding A. M. I. E. qualified Engineering diploma holders has since been collected ; and
- (a) and (b) Information from some Ministries/Departments is still awaited.
- (b) if so, the details thereof.
25. SQ. No. 693 dated the 22nd August, 1969 by Shri Yashpal Singh and others. Asking for the total amount of Travelling Allowance and Daily Allowance drawn by each Union Minister, Minister of State and Deputy Minister during the last three years, year-wise, for tours in India and abroad separately.
- The information is being collected and will be laid on the Table of the House. Since Implemented.
26. USQ. No. 4684, dated the 22nd August, 1969 by Shri Yashpal Singh. (a) how many Ministers went abroad since the termination of the Seventh Session of Lok Sabha;
- (a), (b) and (c) The information is being collected and will be laid on the Table of the House. Since Implemented.
- (b) the expenditure incurred on each visit ; and
- (c) the benefits which accrued from each visit.

(MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS)

- 27 SQ. No. 32 dated the 22nd July, 1969 by Shri A. Sreedharan and Shri K. Lakkappa. (a) the names of the Morarka Group of concerns in the country at present ;
- (a) and (b) Presumably the reference is to the Gokulchand D. Morarka Group of Companies. Information in respect of companies belonging to this group is being collected and will be laid on the Table of the House. Since Implemented.
- (b) the capital investment of these concerns at present and on the 1st April, 1969;
- (c) the number of employees working therein;
- (d) the amount of money advanced by Government in this Group of concerns during the last three years ; and
- (e) the names of the agencies which advanced the amount and at what rate of interest.
- (d) and (e) Information is being collected and will be laid on the Table of the House.

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| 28. | USQ. No. 1252, dated the 29th July, 1969 by Shri K. Lakappa and Shri A. Sreedharan. | <p>(a) the names of Tata firms in the country at present;</p> <p>(b) the capital investment of these firms;</p> <p>(c) the number of employees working therein;</p> <p>(d) the amount of money advanced by Government to this Group of companies during the last three years; and</p> <p>(e) the names of agencies which advanced the amount and at what rate of interest.</p> | <p>(d) and (e) Information is being collected and it will be laid on the Table of the House.</p> | Since Implemented. |
| 29. | SQ. No. 354, dated the 5th August, 1969 by Shri George Fernandes. | <p>(a) since when M/s. Hind Galvanising and Engineering Co. Private Ltd., started receiving supplies of 18 gauge steel sheets from producers against allotment of 1011 tons made to them by the Directorate-General of Technical Development for the year 1964-65 ;</p> <p>(b) the quantity of free sale steel sheets purchased by them from M/s. Aminchand Pyarelal and Ramkishan Kulwantrai and from any other source ;</p> <p>(c) the number of barrels manufactured and supplied by them to various parties out of such steel sheets ;</p> <p>(d) whether it is a fact that records pertaining to sales and purchases of such steel sheets are being maintained by the Iron and Steel Controller ; and</p> <p>(e) if so, the reasons why Government do not verify from the above importers and the Iron and Steel Controller as to whether any free sale sheets were supplied to M/s. Hind Galvanising and inform the correct position to the House.</p> | <p>(a) to (e) The information is being collected and will be laid on the Table of the House.</p> | Since Implemented |

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| 30. | USQ. No. 3144, dated the 12th August, 1969 by Shri Sitaram Kesri and Shri S. M. Banerjee. | (a) the detailed lists of plant and machinery purchased by M/s. Hind Galvanising and Engineering Co. (P) Ltd. in 1959 from the Indian Galvanising Co., Calcutta separately for the manufacture of small drums, oil barrels and bitumen drums; | (a) to (c) Information is being collected and will be laid on the Table of the House. | Since Implemented. |
| | | (b) whether at the time of sale an agreement was entered into between M/s. Hind Galvanising and Engineering Co. (P) Ltd. and the Indian Galvanising Co., Calcutta to the effect that the former would under no circumstances manufacture oil barrels as the plant and machinery for manufacturing oil barrels were retained by the latter company for themselves; and | | |
| | | (c) if so, whether a copy of the said agreement will be laid on the Table of the House. | | |
| 31. | USQ. No. 3147, dated the 12th August, 1969 by Shri Jai Singh and others. | (a) the plan allocations in the First, Second and Third Plans for cottage industries, smallscale industries and heavy industries to all the States giving the percentage of Central investment in each State separately; | (a) to (c) The information is being collected and will be laid on the Table of the House in due course. | |
| | | (b) the percentage of rise in industrial production in different industries in all the States in these plan periods separately; and | | |
| | | (c) the plan allocations for these industries in the Fourth Plan giving the percentage of proposed Central investment in all the States separately. | | |
| 32. | USQ. No. 3229, dated the 12th August, 1969 by Shri Tulsi-das Dassappa. | (a) the numbers and names of projects in India running with Russian Collaboration; and | (a) Information in respect of Heavy Electrical Equipment Plant Hardware, Kotah Instruments | |

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- (b) the total investment made by the Indian Government and the Government of Russia in these projects separately since 1956.
- Project, Kotah and Ophthalmic Glass Project, Durgapur, has already been laid on the Table of the House.
- (b) Information in respect of the remaining projects is being collected and will be laid on the Table of the House in due course.
33. USQ. No. 3961, dated the 20th August, 1969 by Shri A. Sreedharan and Shri K. Lakkappa.
- (a) the names of Biju Patnaik Group of Industries / Firms in the country at present;
- (a), (b), (d) & (e) The information is being collected and will be laid on the Table of the House.
- (b) the capital investment of these firms;
- (c) the number of employees working therein;
- (d) the amount of money advanced by Government to this Group of companies during the last three years; and
- (e) the names of agencies which advanced the amount and at what rate of interest.
- Since Implemented.
34. USQ. No. 3973, dated the 20th August, 1969 by Shri Molahu Prashad.
- Referring to the reply given to USQ. No. 1723 on the 4th March, 1969; *re* : development of industries and asking.
- (a) whether the requisite information has since been collected; and

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| | | (b) if so, the details thereof. | (b) A statement prepared on the basis of replies furnished by the different State Governments will be placed in the Lok Sabha Library in another 10 days time as typing of voluminous statements is in progress. | |
| 35. | USQ. No.3984, dated the 20th August, 1969 by Shri Prakash Vir Shastri and others. | Referring to the reply given to USQ. No. 9489, on the 13th May, 1969 and asking: | | Since Implemented |
| | | (a) whether the opinion of Ministry of Law about the shares transferred by Indian Iron and Steel Co. Ltd., to M/s. Del-housie Holdings has been received; | | |
| | | (b) if so, the nature of their opinion and the steps proposed to be taken by his Ministry in the matter ; and | (b) and (c) The matter is under consideration. | |
| | | (c) whether Government propose to take some other decision in future on the basis of complaints regarding wrong transfer of the shares. | | |
| 36. | USQ. No. 4102, dated the 20th August, 1969 by Shri Jyotirmoy Bosu and others. | (a) whether the Dutt Inquiry Committee has submitted its report on Industrial Licensing Policy; | | |
| | | (b) whether it has recommended a proper enquiry against the Birlas; | | |
| | | (c) whether Government propose to institute an inquiry in the matter and if so, how soon; and | (c) and (d) The reports of the Industrial Licensing Policy Inquiry Committee on Industrial Licensing and in respect of certain specific allegations referred to the Committee have since been received. | |
| | | (d) if not, the reasons therefor. | | |

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Copies of both these reports have been placed on the Table of the House. These reports are presently under examination of the Government.

Since Implemented.

37. USQ. No. 4955 dated the 26th August, 1969 by Dr. Sushila Nayar and others
- (a) the names of Lal Bhal Group of Industries, Firms in the country at present;
- (b) the capital investment of these firms;
- (c) the number of employees working therein;
- (d) the amount of money advanced by Government to this Group of Companies during the last three years; and
- (e) the names of agencies which advanced the amount and at what rate of interest.
- (d) and (e) Information is being collected and will be laid on the Table of the House.
38. USQ. No. 4998, dated the 26th August, 1969 by Shri N. K. Somani.
- (a) whether it is a fact that several States have recently offered packages of incentives for setting up new industries by way of rebates on power consumption, interest free loan for land purchase etc.; and
- (b) if so, the names of States and the details of the package schemes.
- (a) and (b) The information is being collected and will be laid on the Table of the House in due course.
39. USQ. No. 50428 dated the 26th August, 1969 by Shri K. M. Madhukar.
- (a) whether it is a fact that the heavy engineering goods manufactured by heavy engineering factories in the country are not enough to meet the requirements in this respect and therefore a large quantity of engineering goods has to be imported;
- (b) if so, the extent to which
- (a) to (e) The information is being collected and will be laid on the Table of the House in due course.

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heavy engineering goods are manufactured indigenously and the total requirements of the country in this regard;

(c) whether it is also a fact that Government propose to set up another factory on the pattern of the Heavy Engineering Corporation in the country;

(d) if so, where and when; and

(e) if not, the reasons therefor.

40. USQ. No. 5050, dated the 26th August, 1969 by Shri N.K. Somani. (a) what is the new policy for the renewal of existing technical collaborations with foreign firms; and Since Implemented.

(b) which are the collaboration agreements which were due for extension and were rejected by the Government of India during the last six months. (b) Information is being collected and will be placed on the Table of the House.

(MINISTRY OF LAW)

41. USQ. No. 2168, dated the 5th August, 1969 by Shri Jagannath Rao Joshi and others. (a) whether Government are aware that funds of religious trusts have been misused for political and other purposes in Kashmir and other places (a) to (d) Information is being collected by the Ministry of Home Affairs who are concerned with the subject. Since Implemented

(b) if so, the preventive steps taken in this regard and the results thereof ;

(c) whether any action has been taken or is proposed to be taken against the individuals or bodies found guilty; and

(d) if not, the reasons thereof.

42 S.Q. No. 602 dated the 20th August, 1969 by Dr. Sushila Nayar. (a) whether Government have since implemented the recommendations made in the report, submitted by the Commission appointed under the Chairmanship of Shri C. P. Ramaswami Iyer, relating to the Hindu Religious Endowments; and

(b) if not, the reasons therefor. (b) It was *inter alia* stated that the Bill is likely to be finalised shortly after receipt of comments from all the State Governments.

43. SQ. No. 753, In how many States a digest of general law, particularly the Constitution has been translated into regional languages in simplified manner as suggested by the Law Commission. The Minister stated, regarding the publication of a digest, that has not been done. I think it is a suggestion which will be considered.

(MINISTRY OF PET. & CHEM. & M. & METALS)

44. S.Q. No. 157, (a) whether it is a fact that metals and minerals like gold, iron, copper, brass and coal are extracted from mines in various parts of the country;
- (b) whether it is also a fact that royalties are paid to the persons in whose land these mines are located; and
- (c) if so, the quantity of each type of mineral extracted from mines during the year 1968-69 and the amount of royalties paid and if no mineral was extracted during this year, the reasons therefor. (c) Information in regard to the royalty on these mineral is being collected and will be laid on the Table of the House.
45. USQ. No. 1082, (a) whether Government have under consideration any proposal to write off the loans given to the National Coal Development Corporation; (a) to (d) The matter has been remitted for detailed study by a Committee. The report of the Committee is awaited.
- (b) if so, the details thereof;
- (c) whether the Chairman Managing Director of N.C.D.C. has sent to Government any proposals to provide financial relief to the Corporation; and
- (d) if so, Government's reaction thereto.

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(MINISTRY OF RAILWAYS)

46. USQ. No. 2126, dated the 5th August, 1969 by Shri Baburao Patel. Asking for the total number of non and air-conditioned Saloons Tourist Cars, gauge and category-wise, available with the Railways. Information is being collected and will be laid on the Table of the Sabha. Since Implemented.
47. USQ. No. 3134, dated the 12th August, 1969 by Shri G. S. Mishra. (a) whether it is a fact that the Madhya Pradesh and Viderbha Coal Mining Association and Madhya Pradesh Timber Traders Association have represented to the Railway Authority against unsatisfactory supply of wagons to various loading centres in Madhya Pradesh, e.g., Dhamtari Raipur for timber and Parasia for coal; (a) to (d) The information is being collected and will be laid on the Table of the Sabha. Since Implemented.
- (b) if so, the details of the steps taken to clear the indents lying in various centres in Madhya Pradesh;
- (c) the reasons for not formulating a policy in consultation with these associations, since every year there are complaints of blockade or non-availability of wagons, resulting in severe losses to the trade; and
- (d) the wagon allocations for coal and timber to various centres in Madhya Pradesh, and how they compare with all India average in other loading centres in other States.
48. USQ. No. 4936, dated the 26th August, 1969 by Dr. Sushila Nayyar. Referring to the reply given to USQ. No. 7965 on the 29th April, 1969 re : acquisition of Bhakra Railway line and state :
- (a) whether Government have since considered the question of taking over the Bhakra Railway line from Nangal to Bhakra from the Bhakra Control Board, and (a) The matter is still under examination.
- (b) if so, the details thereof.

(MINISTRY OF SHIPPING AND TRANSPORT)

49. USQ. No. 17 82, (a) the main recommendations dated the 1st. of the Rural Roads Committee; August, 1969 by Shri Ranjeet Singh and others. (b) the action taken so far in the Union Territories in this connection; and (c) the progress made so far in this direction in various States and that expected to be made during the next year. (b) and (c) The information is being collected and will be laid on the Table of the Sabha in due course.
50. USQ. No. 4573, (a) whether the feasibility study by the Central Road Research Institute has suggested construction of Underground Railway, Ring Railway or fast moving road transport to cope with the increasing traffic in the capital during the coming 20 years; (a) to (c) The required information is being collected and will be laid on the Table of the Sabha when received. Since implemented. (b) whether the recommendations of the feasibility study have been examined by Government; and (c) if so, the suggestions which have been accepted for implementation.

(DEPARTMENT OF SOCIAL WELFARE)

51. SQ. No. 51, (a) whether Government propose to bring about a suitable change in the Untouchability (Offences) Act, 1955 to make it more effective; and (b) if so, when the proposed amendment is expected to be brought forward. (a) and (b) Proposals for the amendment of Untouchability (Offences) Act, 1955 are under consideration in consultation with the State Governments. It is hoped that the final decisions will be taken very shortly.
52. USQ. No. 398, (a) whether in many parts of Bihar, Orissa and West Bengal, a considerable amount of land has passed out of the hands of tribal peasants to the hands of money lenders; (a) to (d) The information is being collected from the concerned State Governments and will be laid on the Table of the House when received. (b) if so, the specific instances thereof;

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(c) whether it is a fact that alienation takes place in spite of Laws against this evil; and

(d) if so, the policy of the Central Government on this issue.

53. USQ No. 1329, dated the 29th July, 1969 by Shri Sradhakar Supakar and Shri S. M. Banerjee.
- (a) how many recommendations of the Elaysaperumal Committee on the amelioration of the conditions of the Scheduled Castes and Scheduled Tribes have been implemented fully or partially; and
- (b) how many recommendations are still under consideration of Government.
- (a) and (b). The various recommendations of the Elaysaperumal Committee on Untouchability have been forwarded to various State/ Union Territory Governments and other authorities for their comments. Decisions will follow after their comments are received.
54. USQ No. 4088, dated the 20th August, 1969 by Shri D. V. Singh.
- (a) whether any communication was received last year from the Government of Madhya Pradesh regarding number of villages where Adivasis mainly reside, where there are no facilities for drinking water supply and also regarding number of such villages which have inadequate water supply arrangements;
- (b) if so, what is the total number of such villages and the details and cost of any scheme submitted for providing this facility in these villages and Government assistance sought and granted therefor;
- (c) whether the Government of Madhya Pradesh in March 1966 had forwarded a proposal to the Government of India for sinking of 2,500 wells in five years in some of these villages with the request that the scheme framed by the Government of India;
- (d) whether it is a fact that in a meeting held on the 24th
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March, 1966, the Minister for Social Welfare assured the Members of Parliament from Madhya Pradesh that the Government of India would accept the proposal of the State Government; and

- (e) what progress has been made in the execution of 2,500 wells in these villages so far.
- (e) The information is being collected from the State Government and will be laid on the Table of the Sabha when received.
55. USQ No. 5098, dated the 26th August, 1969 by Shri Baburao Patel.
- (a) the number of cases registered in the last three years against those who violated the Untouchability (Offences) Act, State-wise; the number of cases finally decided in courts and the actual number of persons convicted; and
- (a) and (b) The details are being collected and will be laid on the Table of the House in due course.
- (b) the number of persons sent to jail or fined during this three years' period; the number of persons who have been given maximum imprisonment and maximum fines.

NINTH SESSION, 1969

(MINISTRY OF DEFENCE)

56. S.Q. No. 531, dated the 10th December, 1969 by Shri S. M. Banerjee.
- (a) whether it is a fact that a unit of the Bharat Electronics Ltd., is being set up in U.P.;
- Since implemented.
- (b) if so, whether a request has been made to set up this unit in Kanpur because of other defence factories there; and
- (c) If so, when a final decision is likely to be taken in this regard.
- (c) The decision is expected to be arrived at shortly.
57. USQ No. 3539, dated the 10th December, 1969 by Shri Ramavatar Sharma
- (a) whether it is a fact that Government have under consideration a proposal to hand-over the charge of the Foreign Languages School at
- (a) to (d) Government have directed a study in depth of the needs of the Ministries
- Since implemented.

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and Shri Chand-
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Singh.

present functioning at New Delhi, under this Ministry either to the Ministry of External Affairs or to the Cabinet Secretariat;

and Departments for facilities in training of officers in various foreign languages and the facilities existing at present, and to prepare a comprehensive and detailed Scheme with financial implications for one or more foreign languages institutes to meet the requirements. The matter is still under study and examination, and decisions will be taken after this study has been completed.

(b) if so, the reasons for which the charge of the said school is being handed over to the Ministry of External Affairs or to the Cabinet Secretariat;

(c) the decision taken in this regard and if no decision has so far been taken, when it is likely to be taken; and

(d) whether Government propose to make any changes in the service conditions of the professors and the director of the said school and its courses consequent upon its transfer.

(MINISTRY OF EDUCATION & YOUTH SERVICES)

58. USQ No. 2876, dated the 5th December, 1969 by Dr. Ranen Sen and others.

(a) whether the United Nations Educational, Scientific and Cultural Organisation has promised help in setting up language libraries in educational institutions in India;

(b) if so, the details of the help promised;

(c) whether Government have worked out a detailed scheme to set up language libraries in educational institutions; and

(d) if so, the main details thereof and the estimated cost of the Scheme.

(c) and (d) The proposal regarding language libraries is under examination.

59. USQ No. 3724, dated the 12th December, 1969 by Shri Ram Avtar Sharma and others.

(a) whether it is a fact that the pay scales fixed according to the qualifications *vide* Education Ministry's letter No. F. 6-32/54-H-2, dated the 17th June, 1954 in respect of all the Physical Training Teachers appointed from 1950 to 1959 have been regularised *vide* Education Ministry's letter dated the 31st January, 1961 addressed to the Director of Education, Delhi;

(a) to (c) The required information is being collected from the Delhi Administration and will be placed on the Table of the Sabha as soon as possible.

(b) if so, whether the Directorate of Education, Delhi Administration have given pay-scale of Rs. 100—250 (Revised Rs. 160—300) with effect from 17th June, 1954 or from the date of appointment to all the Intermediate qualified Physical Training Instructors appointed during the period from 1st April, 1950 to 31st December, 1959 in accordance with the above mentioned letters of Education Ministry; and

(c) if not, the reasons therefor.

60. USQ No. 4627, dated the 19th December, 1969 by Shri Ram Swarup Vidyarthi.

Referring to the reply given to USQ. No. 1760 on the 1st August, 1969 and asking:

(a) the special difficulties on account of which the decision to adopt Hindi as medium of instruction for teaching Science, Mathematics etc. could not be implemented in some schools in Delhi together with the names of these schools;

(d) whether the Indian Institute of Technology have considered this matter and whether these Institutes are not obliged to accept the national education policy of Government;

(c) the manner in which the imbalance between the students not knowing English or having little knowledge of English and those who are quite proficient in English is proposed to be removed, if English is allowed to continue as the medium of instruction in Medical Colleges; and

(d) whether the student studying in schools where Hindi is the medium of instruction are not likely to experience any difficulty in getting admission in those educational institutions where the medium of instruction is English.

(a) to (d) The requisite information is being collected and will be laid on the Table of the Sabha as soon as possible.

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61. USQ. No. 4717, (a) whether it is a fact that (a) to (d) The requisite information is being collected from Delhi Administration and will be laid on the Table of the Sabha as early as possible.
 dated the 19th December, 1969 by Shri Yashpal Singh and others. some cases in regard to demotion of the employees of Higher Secondary Schools in the capital have been pending in the Directorate of Education for the last 10 years, in spite of appeals being filed in this regard;
- (b) if so, the total number of such cases;
- (c) the number out of these cases pertaining to Physical Training Instructors; and
- (d) the reasons for the delay in the disposal of all the aforesaid cases.

62. USQ. No. 4340, (a) the number of Indian Doctors and Engineers and other Indian citizens who have gone to various foreign countries and are working there in any capacity; (a) to (d) The information is being collected and will be furnished to the House as soon as it becomes available.
- (b) whether Government have requested the Government of USA and U.K. that keeping in view the shortage of Doctors in a developing country like India they should not give jobs to the Indian doctors in their countries;
- (c) if so, the reply received thereto; and
- (d) if not, the reasons therefor.

(MINISTRY OF FINANCE)

63. USQ. No. 55, (a) whether Government have accepted the recommendations of the Committee with regard to the discontinuance of re-insurance arrangements with foreign companies; and (a) and (b) The recommendations made by the 'Morarka Committee' are still under consideration. The Government's decision on some of the recommendations is expected to be taken soon.
- (b) if so, whether Government have taken any steps to implement the same.
64. SQ. No. 156, The number of Government servants working on deputation with the public sector undertakings. The necessary information is being collected and will be laid on the Table of the House in due course. Since implemented.

by Shri S. R. Damani.

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65. USQ. No. 1039, dated the 24th November, 1969 by Shri S. Kundu and others.
- (a) the amount realised from Birla, Tata and other big concerns as loans given to them through Government Finance Corporation and other institutions and the commercial Banks;
- (b) whether it is also a fact that some of them have not paid the same in time;
- (c) the names and details of such concerns.
- (b) the action taken thereon for not paying in time; and
- (e) whether it is also a fact that some special considerations have also been made to some of these concerns and if so, the names and details of such concerns and the reasons therefor.
- (a) to (e) Information is being collected from the Central Government financial Institutions, viz. Industrial Development Bank of India, Industrial Finance Corporation of India and the Life Insurance Corporation of India and the various commercial bank regarding the aggregate of loan outstanding at the beginning of 1966 and recoveries made against these loans between the 1st January, 1966 and 30th June, 1969 and in respect of each of the top 20 group of companies (which includes the Birla and Tata Group), arranged in the order of their assets from among those listed under the 75 business group houses in Appendix 'D' of the Monopolies Inquiry Commission Report. The information, when available will be placed on the Table of the House.
66. USQ. No. 1178, dated the 20th November, 1959 by Shri S. K. Tapuriah and others.
- (a) whether Government have made any assessment of the wealth of Nizam of Hyderabad during the last three years;
- (b) if so, the details thereof;
- (c) whether its also a fact that pieces of fabulous collection of jewellery and gems are being surreptitiously taken out of the country and sold in Turkey and other European countries;
- (a) to (e) The requisite information is not readily available and is being collected. It will be laid on the Table of the House as early as possible.

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- (d) whether Government propose to carry out a discreet probe into the vast financial assets of the Nizam of Hyderabad; and
- (e) if so, the details thereof:
67. USQ. No. 3005 dated the 8th December, 69 by Shri Baburao Patel.
- (a) the names of 50 top individual Income-tax assesses and the arrears of tax each owed as on 31st March, 1969.;
- (b) the steps taken by Government to realise the arrears and the time when they would be realised; and
- (c) names of 50 top assesses who have been prosecuted under Section 277 of the Income Tax Act and with what result and with the amount of tax involved in each case.
- (a) and (b) A list of top fifty tax payees (in the status of individuals) on the basis of their assessed income during the Financial year 1965-66 is enclosed. The information showing the arrears as on 31-3-69 and the steps taken for recovery was being collected and would be placed on the Table of the House as early as possible.
- (c) The requisite information is being collected and will be laid on the Table of the House as early as possible.
68. USQ. No. 3153, Referring to the reply given to USQ. No. 2211 on the 5th August, 1969 and asking:
- (a) for the amount of income-tax assessed by Government in the past three years on the income of the Directors of Albion plywood which was established on the 8th June, 1951.
- (b) the amount of Income-tax paid by them to Government during this period; and
- (c) the amount of Income-tax outstanding against them at present and the action being taken by Government for its recovery.
- (n) to (c) The necessary information is being collected and will be placed on the Table of the House as early as possible.

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| 69 | USQ. No. 3869 dated the 15th December, 1969 by Shri Ram Singh Ayarwal and others. | (a) the names and addresses of the companies in which the Life Insurance Corporation has invested Rs. 25 Lakhs or more; | | Since Implemented |
| | | (b) the total amount invested by the Life Insurance Corporation in other Companies in the form of shares and that advanced by the Corporation as loans; and | | |
| | | (c) the amount out of the total investment of the Corporation in the form of shares and loans invested in those 75 industrial Houses which have been mentioned in the Monopolies Commission's report. | (c) Information regarding the remaining 65 industrial houses is in the course of collection and will be laid on the Table of the House as soon as it is available. | |
| 70 | USQ. No. 3912, dated the 15th December, 1969 by Shri Beni Shanker Sharma | (a) the amount of surplus funds available with the Life Insurance Corporation for investments; and | (a) and (b). The information is being collected and will be laid on the Table of the House as soon as it is available. | Since Implemented. |
| | | (b) the rate of interest charged from public and private sectors and whether the same is being regularly realised. | | |
| 71 | USQ. No. 462, dated the 22nd December, 1969 by Shri Beni Shanker Sharma | (a) the amount received by the different Ministers including the Prime Minister during the last two years by way of T.A. and D.A.; | (a) to (c). The information required is being collected from the Ministries concerned and will be laid on the Table of the House. | |
| | | (b) the amount of remuneration paid to each and value of perquisites enjoyed by them during the above period; and | | |
| | | (c) the amount spent for maintenance of personal staff of Ministers concerned and their number during the said period. | | |
| 72 | USQ. No. 4923, dated the 22nd December, 1969 by Shri Indrajit Gupta. | (a) whether any jewellery seized on raid carried out in a jeweller's firm at Bombay and claimed by the jeweller as belonging to the present Begum of Rampur (Aftab Zamani Begum) has been admitted by the said Begum of Rampur as belonging to her; | (a) to (c). The requisite information is not readily available and is being collected. The same will be laid on the Table of the House as early as possible. | |

- (b) if so, whether necessary action has been taken by the Wealth Tax authorities; and
- (c) the valuation of the said items of the jewellery.

(MINISTRY OF FOREIGN TRADE)

- 73 USQ. No. 2515, dated the 3rd December, 1969 by Shri B. N. Ratham.
- (a) the total amount spent on trips abroad by the officers of State Trading Corporation, including the Chairman and Directors since July, 1969 both in Indian rupees and foreign exchange; and
 - (b) the details of these trips including names of officers, list of countries visited and quantity and value of export contracts signed by each of them.
 - (a) and (b). The information is being collected and will be laid on the Table of the House as soon as possible.
- 74 USQ. No. 3430, dated the 10th December, 1969 by Shri Prakash Vir Shastri.
- (a) the number of foreigners still owning tea gardens in Assam;
 - (b) the extent of Indian capital sent to foreign countries by them;
 - (c) whether Government have received certain complaints regarding black-marketing in foreign exchange by them.
 - (b) and (c). The information is being collected and will be laid on the Table of the House.

(MINISTRY OF HOME AFFAIRS)

- 75 USQ. No. 923, dated the 21st November, 1969 by Shri Ram Charan.
- (a) whether it is a fact that some agencies in the name of social and cultural institutions/societies/associations, are functioning in the country on international basis;
 - (b) if so, what are the names of all such agencies;
 - (c) whether it is a fact that these agencies are being financed directly or indirectly by the Foreign Missions/countries; and
 - (d) if so, what is the usefulness of these agencies to our country.
 - (a) to (d). Facts are being ascertained.

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| 76 | USQ. No. 1911, dated 28th November, 1969 by Shri P.R. Thakur. | <p>(a) the number of class I and Class II (Gazetted and non-gazetted) posts, Ministry/Department-wise, reserved for Scheduled Castes and Tribes during the last three years year-wise;</p> <p>(b) the number of Scheduled Caste and Scheduled Tribe candidates called for interview by the UPSC or the Ministry concerned for these posts during these years, year-wise; and</p> <p>(c) the number of such candidates selected and appointed to the posts during these years, year-wise.</p> | <p>(a) to (c). The information is being collected from the Ministries/Departments and will be laid on the Table of the House in due course.</p> | Since Implemented. |
| 77 | SNQ. No. 2, dated the 15th December, 1969 Supplementary Question by Shri Prakashvir Shastri. | <p>Asking how many out of the 82 per cent suggestions made by the Administrative Reforms Commission said by the Minister to have been accepted have been implemented by the Government and how long it will take them to decide to implement the rest of the suggestions.</p> | <p>The Minister said, "I am confident that I shall be able to inform the House about it."</p> | |
| 78 | USQ. No. 4622, dated the 19th December, 1969 by Shri Jagannath Rao Joshi and others. | <p>(a) the correct number of all the small and big Islands of India and their area;</p> <p>(b) the number of uninhabited islands and the special steps taken for the protection thereof;</p> <p>(c) the number of Islands the residents of which do not have facilities in respect of Posts and Telegraphs, hospitals, banks educational institutions and employment exchanges; and</p> <p>(d) the time by which they are likely to have at least the facilities in respect of hospitals and communications.</p> | <p>(c) Information regarding Banks and Employment Exchanges is being collected and will be laid on the Table of the House.</p> <p>(d) Information is being collected and will be laid on the Table of the House.</p> | |
| (MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS) | | | | |
| 79 | S. Q. No. 51, dated the 18th November, 1969 by Shri K.M. Madhukar. | <p>(a) whether a delegation of the Khadi and Gramodyog Sangh had met the Prime Minister in August, 1969 and had placed before her</p> | <p>(a) to (d). Information is being collected and will be laid on the Table of the House.</p> | |

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the difficulties of the workers of the Khadi and Gramodyog Sangh and had urged upon her to solve the difficulties faced by the industry and had also given its own suggestion;

(b) if so, the problems of the Khadi and Gramodyog Sangh discussed between the delegate and the Prime Minister;

(c) the details of such problems of the industry as are proposed to be solved by Government; and

(d) if the reply to part (c) above be in the negative, the reasons therefor.

30 USQ. No. 243, dated the 18th November, 1969 by Shri Mrityunjay Prasad.

(a) the names of Central Industrial Undertakings which were producing less and the reasons stated by the various Industrial Undertakings for not being able to produce according to their full capacity;

(a) to (c). The information is being collected and will be laid on the Table of the House.

(b) the action Government propose to improve the situation; and

(c) the names of industries in the public and private sectors in the case of which licences have been issued for setting up new factories and/or increasing the production capacity of all factories during the last three years irrespective of the fact that such industries in the public sector have not been worked to full capacity.

31 USQ, No. 327, dated the 18th November, 1969 by Shri Om Prakash Tyagi and others.

(a) whether it is a fact that the Economic and Scientific Research Foundation has, after conducting their research, expressed a fear that there will be a acute shortage of paper in 1979;

(a) to (c). The information is being collected and will be laid on the Table of the House.

(b) if so, the reasons advanced by the Foundation in support of its apprehension; and

(c) the reaction of Government thereto.

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- 82 USQ. No. 342, dated the 18th November, 1969 by Shri Madhu Limaye.
- (a) whether Governments' attention has been drawn to the audited report of the Asian Cables Corporation in which mention has been made of sale and loaning of the imported raw materials by the said public cited company;
- (b) whether such loaning was permissible under the law in force;
- (c) whether Government gave sanction to the company for selling the excess raw materials;
- (d) whether Government have enquired into the granting of import licences to this company in excess of its requirements;
- (e) whether any diversification permission was subsequently issued to this company in order to cover up the excess import of raw material done by the said company in collusion with the Government Department concerned; and
- (f) whether any action has been taken against the officer and the company concerned following investigation into the above charges; and if not, the reason therefor.
- (a) to (f). The matter is being investigated.
- 83 USQ. No. 357, dated the 18th November, 1969 by Shri Ram Kishan Gupta.
- (a) whether it is a fact that M/s. Asian Cables was given a Licence to import 1,000 tons of polythene though their requirement was only 50 tons;
- (b) whether it is also a fact that the balance was sold in the black market; and
- (c) whether the matter has been investigated and if so, the action taken in the matter.
- (a) to (c). The matter is being investigated.
- 84 USQ. No. 1297, dated the 25th November, 1969 by Shri Deven Sen.
- (a) the dates on which licences were given to the following companies:
- (i) M/s. Kila Chand Dev Chand & Co., Bombay and other companies associated with this Company;
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(ii) M/s. Synthetic and Chemical Pvt. Ltd., Bombay;

(iii) M/s. Polychem & Co., Bombay; and

(iv) M/s. Kesar Sargar Pvt. Ltd., Bombay.

- (b) whether the period of licences of any of these companies was extended again and if so, the details thereof; and (b) and (c). The information is being collected and will be laid on the Table of the House.
- (c) the year-wise production capacity of each of the companies.

85. USQ. No. 2219, dated the 2nd December, 1969 by Shri Virendra Kumar Shah, (a) whether Government are aware that the ruling prices of Hydro-sulphite of soda is abnormally high;

(b) whether it is a fact that the Travancore-Cochin Chemicals Limited has recently increased the price of the above chemical manufactured by it from Rs. 10.50 per kg. to Rs. 17.50 per kg., an increase of 67 per cent, not because it can take advantage of the market situation; (b) to (d). The information is being collected and will be laid on the Table of the House.

(c) if so, whether such a price increase is a clear case of profiteering; and

(d) whether profiteering even by a public sector undertaking is harmful to the community and whether Government would take necessary steps to reduce the inflated price to its original level.

86. USQ. No. 2292, dated the 2nd December, 1969 by Shri Shashi Bhushan, (a) the total number of registered Coca-Cola Companies in India, and the names of the cities where they are situated; and

(b) the names of the Directors of these companies. (b) Information is being collected and will be laid on the Table of the House.

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87. USQ. No. 2299, dated the 2nd December, 1969 by Shri Molahu Prashad. (a) whether it is a fact that the Central Government have started a survey to assess the requirements of the equipments to be installed in the factories to be established during the Fourth Five Year Plan; and (a) and (b). The information is being collected and will be laid on the Table of the House.
- (b) if so, the progress made in the matter.
88. USQ. No 2359, dated the 2nd December, 1969 by Shri P. C. Adichan. (a) whether a Bombay firm, Polypharm Pvt. Limited has developed a unique method of recharging dry battery cells and car batteries, a fact considered impossible so far by the World scientists; (a) to (c). Information is being collected and will be laid on the Table of the House.
- (b) if so, the steps taken to encourage the firm to make this process popular; and
- (c) the main features of this process.
89. USQ. No. 4032, dated the 17th December, 1969 by Shri Kanwar Lal Gupta. (a) the names of the first ten industrial houses mentioned in the monopoly commission Report and the money advanced by Government or its Financial Corporation including the Life Insurance Corporation, State Bank of India etc., to each of these industrial houses; and (a) and (b). The information is being collected and will be laid on the Table of the House. Since Implementation.
- (b) what is the total investment of each industrial house in their companies.
90. USQ. No. 4102, dated the 17th December, 1969 by Shri R. Barua and Shri Yash Pal Singh. (a) whether falsification of accounts is one of the charges against the Narula Finance Pvt. Ltd., Delhi which have been brought to the notice of Government; (a) to (c). The required information is being collected and it will be laid on the Table of the House.
- (b) whether any irregularities malpractices of the company were detected by Government after the company went into liquidation and if so, details thereof;
- (c) whether the Company discharged liability and released vehicles of the parties

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before recovering full amount due from them during 1965 to 1967 in its branch office and if so, the details thereof;

(d) whether after the commencement of winding up any vehicles were released without recovering full amount due thereon and if so, the details thereof; and

(e) whether the Company allowed any 'Rebate' to the parties from 1965-67 in its branch office, and if so, number of such cases and the total amount.

91. USQ. No. 4952, dated the 24th December, 1969 by Shri Baburao Patel.

(a) for the names of leading firms of Chartered Accountants who have monopolised a major portion of audit work in the corporate sector with names of their clients;

(a) and (b). The information is being collected and will be placed on the Table of the House.

(b) the names of the Directors of these firms of Chartered Accountants; and

(c) the practical steps Government propose to take to check the monopoly operations of these Chartered Accountants.

92. USQ. No. 5004, dated the 24th December, 1969 by Shri Raghuvir Singh Shastri and Shri N.R. Deoghare.

(a) for the imported price per tractor of various types of tractors imported by Government from foreign countries this year;

(a) to (d). The information is being collected and will be laid on the Table of the House.

(b) the price at which each type of tractor was sold to farmers;

(c) the reasons for the great difference between the imported price and the sale price of a tractor; and

(d) the details of the programme chalked out for the next year in regard to the import of tractors.

(MINISTRY OF INFORMATION AND BROADCASTING)

93. USQ, No. 1798 dated the 27th November, 1969

(a) whether Government of India's attention has been drawn to an article entitled

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by Shrimati Ila
Palchowdhuri.

'ANTI-GANDHI AND
PRO-GODSEY FILM ON'
by one Shri P.C. Joshi
published in the Delhi
Edition of the National
Herald of the 7th Novem-
ber, 1969 in connection with
a Film 'Five Past Five'
reported to have been pro-
duced only in English some-
time this year, duly passed
and certified by the Central
Board of Film Censors,
Government of India
being screened both in India
and abroad through which
the Producers have sought
to destroy the image of
Mahatma Gandhi the Fa-
ther of the Nation and
glory his murderer God-
sey, and the suggestions
made by the author of the
article in the last two
paragraphs of the article
under heading 'The Least';

(b) if so, Government's reac- (b) and (c). The
tion to the contents of the matter is under exa-
articles and full details mination.
about the Film under re-
ference; and

(c) the steps, if any, taken
or proposed to be taken re-
garding the suggestions
made by the author of the
article.

94. SQ. No. 679
dated the 18th
December, 1969
by Shri Baburao
Patel.

(a) whether it is a fact that
correspondents of foreign
agencies were allowed to
photograph the recent Ah-
medabad riots, while the
same facility was denied
to the Indian news men; if
so, the reason for this
discrimination; and

(b) whether it is also a fact
that these films shot by
foreigners have been al-
ready exhibited in London
and other foreign cities with
lopsided commentaries; if
so, how many such films
have been exhibited by
whom and where.

(b) Information
regarding possi-
ble exhibition of
shots of such films
in U.K. or any-
other foreign co-
untry is being
gathered by the
M/O External
Affairs.

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(MINISTRY OF PETROLEUM AND CHEMICALS)

95. USQ. No. 170 dated the 17th November, 1969 by Shri N. K. Somani and Shri S.K. Tapuriah.
- (a) whether it is a fact that there has been a fall of royalty for minerals extracted in some States;
- (b) if so, how the figures compare with the previous three years; and
- (c) the details of the minerals in respect of which various States earn royalty.
- (a) to (c). The information is being collected and will be placed on the Table of the House when available.
- Since Implemented.

(MINISTRY OF RAILWAYS)

96. USQ. No. 2322 dated the 2nd December, 1969 by Shri Gadilingana Gowd.
- (a) whether it is a fact that a fixed has been prescribed for filling up of vacancies in Class III and Class IV posts occurring in various Zonal Railways from suitable employees working in State Governments; and
- (b) if so, the number of State Government employees absorbed on different Zonal Railways from the States so far and also the number of employees recruited directly.
- (b) Information is being collected and will be laid on the Table of the Sabha.
97. USQ. No. 5036 dated the 24th December, 1969 by Shri Kedar Paswan.
- (a) for the number and percentage of Harijan and caste Hindu Superintendents in the Harijan Welfare Hostels in the country separately;
- (b) if the percentage of Harijan Superintendents is less, the time by which Government propose to bring about an improvement in this regard; and
- (c) if there is no proposal to increase the percentage of Harijan Superintendents, the reasons therefor.
- (a) to (c). The information is being collected from the State Governments and Union territory/Administrations and will be laid on the Table of the Sabha as soon as it is received.

(MINISTRY OF TOURISM AND CIVIL AVIATION)

98. USQ. No. 2974,* dated the 5th December, 1969 by Shri N. Shivappa.
- (a) whether the recommendation of the G.C. Arya Committee regarding a Central Flying Training School for the training of professional pilots has been accepted by Government; and
- (b) if so, the details thereof.
- (a) and (b). the recommendation that a Departmental School should be set up to provide necessary training at top level for professional pilots is under consideration.

ANNEXURE II

(Vid. para 4 of Minutes dated 5th October 1971)

Pending Assurances pertaining to Fourth Lok Sabha dropped by the Committee

| S. No. | Date and Reference | S. No. | Date and Reference |
|-------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1 | 2 | 3 | 4 |
| EIGHTH SESSION 1969 | | | |
| <i>Department of Communications</i> | | | |
| 1 | USQ. No. 4474 dated the 21st August, 1969 by Shri Shiva Chandra Jha. <i>(Ministry of Education and Youth Services)</i> | 12 | USQ. No. 4184 dated the 20th August, 1969 by Shri Abdul Ghani Dar. <i>(Ministry of Health and Family Planning and Works, Housing and Urban Development)</i> |
| 2 | USQ. No. 4507 dated the 22nd August 1969 by Shri Valmiki Choudhary. <i>(Ministry of External Affairs)</i> | 13 | USQ. No. 1125 dated the 28th July, 1969 by Shri M. Meghachandra. |
| 3 | SQ. No. 226, dated the 30th July, 1969 by Shri K.M. Koushik. | 14 | USQ. No. 1152 dated the 28th July, 1969 by Shri Narhu Ram Ahirwar. |
| 4 | USQ. No. 4171 dated the 20th August, 1969 by Shri B.K. Daschowdhury. <i>(Ministry of Finance)</i> | 15 | USQ. No. 1929 dated 4th August, 1969 by Shri S. M. Banerjee. <i>(Ministry of Home Affairs)</i> |
| 5 | SQ. No. 24 dated the 21st July, 1969 by Shri P.C. Adichan. | 16 | USQ. No. 848 dated the 25th July, 1969 by Shri Ramchandra Veerappa and others. |
| 6 | 29-7-1969—statutory Resolution regarding Banking Companies (Acquisition and transfer of undertaking) ordinance and Banking Companies (Acquisition and transfer of undertaking) Bill. | 17 | USQ. No. 866 dated the 25th July, 1969, by Shri V. Narasimha Rao and others. |
| 7 | SQ. No 596 dated the 18th August, 1971, by Shri Madhu Limaye. <i>(Ministry of Food, Agriculture Community Development and Co-operation)</i> | 18 | USQ. No. 887 dated the 25th July, 1969, by Shri Molahu Prashad. |
| 8 | SQ. No. 391 dated the 7th August, 1969 supplementary question by Shri Suraj Pandey. | 19 | USQ. No. 996, dated the 25th July, 1969 by Shri K. Lakkappa and others. |
| 9 | USQ. No. 2669 dated the 7th August, 1969 by Shri Vishwa Nath Pandey. <i>(Ministry of Foreign Trade and Supply)</i> | 20 | USQ. No. 1889, dated the 1st August, 1969 by Shri Hukam Chand Kachwai. |
| 10 | SQ. No. 632 dated the 20th August, 1969 by Shri K. Lakkappa. | 21 | USQ. No. 2888 dated the 8th August, 1969 by Shri S.A. Agadi. |
| 11 | SQ. No. 641 dated the 20th August, 1969 by Shri Sitaram Kesri. | 22 | USQ. No. 2894 dated the 8th August, 1969 by Shri Bhogendra Jha. |
| | | 23 | USQ. No. 4503 dated the 22nd August, 1969 by Shri Hukam Chand Kachwai. |

| Date and Reference | S. No. | Date and Reference |
|-------------------------------------------------------------------------------------|---------------------------------------|-----------------------------------------------------------------------------------------|
| 24 USQ. No. 4508 dated the 22nd August, 1969 by Shri Baburao Patel | 42 | USQ. No. 5035 dated the 26th August, 1969 by Shri Hukam Chand Kachwai. |
| 25 USQ. No. 5384 dated the 29th August, 1969 by Shri Ravi Ray. | 43 | USQ. No. 5085 dated the 26th August, 1969, by Shri Beni Shankar Sharma. |
| <i>(Ministry of Industrial Development, Internal Trade and Company Affairs)</i> | | <i>(Information and Broadcasting)</i> |
| 26 SQ. No. 32 dated the 22nd July, 1969—supplementary question by Shri K. Lakkappa. | 44 | USQ. No. 1608 dated the 31st July, 1969 by Shri Ranjeet Singh and others. |
| 27 USQ. No. 2214, dated the 5th August, 1969 by Shri Jyotirmoy Bosu. | 45 | SQ. No. 399, dated the 7th August, 1969 by Shri J. Sunder Lal. |
| 28 USQ. No. 2216 dated the 5th August, 1969 by Shri Jyotirmoy Bosu. | <i>(Ministry of Law)</i> | |
| 29 SQ. No. 498 dated the 12th August 1969 by Shri Lebo Prabhakar | 46 | SQ. No. 185 dated the 29th July, 1969. |
| 30 USQ. No. 3122 dated the 12th August, 1969 by Shri Baburao Patel. | 47 | USQ. No. 4071 dated 10th August, 1969 by Shri Beni Shankar Sharma. |
| 31 USQ. No. 3155 dated the 12th August, 1969, by Shri Himatsingka. | <i>(Deptt. of Parly. Affairs)</i> | |
| 32 USQ. No. 3212 dated the 12th August, 1969 by Shri Bansh Narain Singh. | 48 | USQ. No. 968 dated the 25th July, 1969 by Shri Hardyal Devgun and others. |
| 33 USQ. No. 3214 dated the 12th August, 1969, by Shri Bansh Narain Singh. | <i>(Petroleum and Chemicals)</i> | |
| 34 USQ. No. 3283 dated the 12th August, 1969, by Shri Deven Sen. | 49 | USQ. No. 153 dated the 28th July, 1969—Supplementary Question by Shri Meetha Lal Meena. |
| 35 USQ. No. 3300 dated the 12th August, 1969 by Shri Samar Guha. | 50 | USQ. No. 3112 dated the 11th August, 1969 by Shri G. C. Naik and others. |
| 36 USQ. No. 3968 dated 20th August, 1969 by Shri Om Prakash Tyagi. | <i>(Prime Minister's Secretariat)</i> | |
| 37 USQ. No. 3987 dated the 20th August, 1969 by Shri Bansh Narain Singh. | 51 | USQ. No. 442 dated 23rd July, 1969 by Shri Kartik Oraon. |
| 38 USQ. No. 3988 dated the 20th August, 1969 by Shri Bansh Narain Singh. | 52 | USQ. No. 443 dated the 23rd July, 1969 by Shri Kartik Oraon. |
| 39 USQ. No. 4014 dated the 20th August, 1969 by Shri Ram Singh Agarwal and others. | 53 | USQ. No. 4308 dated 20th August, 1969 by Shri J.B.S. Bist. |
| 40 USQ. No. 4072 dated the 20th August, 1969 by Shri K. M. Madhukar. | <i>(Ministry of Railway)</i> | |
| 41 USQ. No. 4916 dated the 26th August, 1969, by Shri Narindra Singh Mahida. | 54 | 22-7-1969 Indian Railways (Second Amendment) Bill. |
| | 55 | USQ. No. 2133 dated the 5th August, 1969 by Dr. Sushila Nayar. |
| | 56 | USQ. No. 2204 dated the 5th August, 1969 by Shri G. C. Dixit. |

| S. No. | Date and Reference | S. No. | Date and Reference |
|--------|---------------------------------------------------------------------------------------|--------|----------------------------------------------------------------------------------|
| | <i>(Ministry of Steel and Heavy Engineering)</i> | 71 | USQ. No. 2027 dated the 1st December, 1969 by Shri K. Halder and others. |
| 57 | USQ. No. 1293 dated the 29th July, 1969 by Shri V. Narasimha Rao and others. | 72 | USQ. No. 451, dated the 8th December, 1969 by Shri Piloo Mody and others. |
| 58 | SQ. No. 610, dated the 20th August, 1969 by Shri Sita Ram Kesri and S.M. Banerjee. | 73 | USQ. No. 3878 dated the 15th December, 1969 by Shri Kanwar Lal Gupta and others. |
| | NINTH SESSION, 1969. | 74 | USQ. No. 3946 dated the 15th December, 1969 by Shri Lobo Prabhu. |
| | <i>(Deptt. of Communication)</i> | | <i>(Ministry of Food, Agriculture, Community Development and Cooperation)</i> |
| 59 | USQ. No. 633 dated the 20th November, 1969 by Shri Kanwar Lal Gupta. | 75 | SQ. No. 251, dated the 27th November, 1969 by Shri P. Mandal. |
| 60 | USQ. No. 1735, dated the 27th November, 1969 by Shri Ramavatar Shastri. | 76 | USQ. No. 1717, dated the 27th November, 1969 by Shri Shiva Chandra Jha. |
| 61 | USQ. No. 2699, dated the 4th December, 1969 by Shri Abdul Ghani Dar. | 77 | USQ. No. 1753, dated the 27th November, 1969 by Shri N. Shivappa. |
| | <i>(Ministry of Defence)</i> | 78 | SQ. No. 399 dated the 4th December, 1969 by Shri B.K. Modak and others. |
| 62 | USQ. No. 433, dated the 19th November, 1969 by Shri Suraj Bhan and others. | | <i>(Ministry of Finance)</i> |
| 63 | SQ. No. 217, dated the 26th November, 1969 by Shri Samar Guha. | 79 | USQ. No. 4403 dated the 18th December, 1969 by Shri P. Ramamurti and others. |
| 64 | USQ. No. 2000, dated the 3rd December, 1969 by Shri Sradhakar Supakar. | 80 | USQ. No. 4549 dated the 18th December, 1969 by Shri Nathu Ram Ahirwar. |
| 65 | USQ. No. 3597, dated the 10th December, 1969 by Shri P.C. Adichan. | | <i>(Ministry of Foreign Trade)</i> |
| 66 | SQ. No. 644, dated the 17th December, 1969 by Shri S.K. Tarpuriah. | 81 | SQ. No. 64, dated 19th November, 1969 Supplementary by Shri Kanwar Lal Gupta. |
| | <i>(Ministry of Education and Youth Services)</i> | 82 | USQ. No. 1448 dated the 26th November, 1969 by Shri Bhagaban Das and others. |
| 67 | USQ. No. 1884, dated the 28th November, 1969 by Shri Samar Guha. | 83 | USQ. No. 1545 dated the 26th November, 1969 by Shri M. Sudarshanam. |
| 68 | USQ. No. 2890 dated the 5th December, 1969 by Shri Ram Charan and Shri Yashpal Singh. | 84 | USQ. No. 4303 dated the 17th December, 1969 by Shri Shiva Chandra Jha. |
| | <i>(Ministry of External Affairs)</i> | | |
| 69 | USQ. No. 155 dated the 26th November, 1969 by Shri J.K. Choudhury. | | |
| 70 | USQ. No. 4296, dated the 17th December, 1969 by Shri Beni Shanker Sharma. | | |

| S. No. | Date and Reference | S. No. | Date and Reference |
|--------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------|--------------------------------------------------------------------------------------------------------------------------------------------------|
| 85 | USQ. No. 5230 dated the 24th December, 1969 by Dr. Sushila Nayar, and Shri S.M. Krishna. | 98 | SQ. No. 563 dated the 12th December, 1969 by Shri Beni Shankar Sharma. |
| 86 | USQ. No. 5241 dated the 24th December, 1969 by Shri Arjun Singh Bhadoria. (Ministry of Health and Family Planning and Works, Housing and Urban Development) | 99 | USQ. No. 4571, dated the 19th December, 1969 by Shri Kanwar Lal Gupta and others. |
| 87 | USQ. No. 3020 dated the 8th December, 1969 by Shri R. Barua. | 100 | USQ. No. 4679, dated the 19th December, 1969 by Shri Kanwar Lal Gupta. |
| 88 | USQ. No. 3871 dated the 15th December, 1969 by Shri Shiva Chandra Jha. | 101 | USQ. No. 400, dated the 18th November, 1969 by Shri D.N. Patodia. |
| 89 | USQ. No. 4922 dated the 22nd December, 1969 by Shri K.P. Singh Deo and Shri Nihal Singh. (Ministry of Home Affairs) | 102 | USQ. No. 1222, dated the 25th November, 1969 by Shri Arjun Singh Bhadoria. |
| 90 | SQ. No. 121, dated the 20th November, 1969 supplementary by Shri S. Supakar. | 103 | USQ. No. 1249, dated the 25th November, 1969 by Shri Prakash Vir Shastri. |
| 91 | USQ. No. 924 dated the 21st November, 1969 by Shri Ram Charan and Shri Guna Nand Thakur. | 104 | USQ. No. 1341 dated the 25th November, 1969 by Shri Lakhan Lal Kapoor. |
| 92 | USQ. No. 952 dated the 21st November, 1969 by Shri Madhu Limaya. | 105 | SQ. No. 488, dated the 9th December, 1969 by Shrimati Ila Palchoudhuri. |
| 93 | USQ. No. 1954 dated the 28th November, 1969 by Shri Shashi Bhushan. | 106 | SQ. No. 494, dated the 9th December, 1969 by Dr. P. Mandal. |
| 94 | USQ. No. 1987 dated the 28th November, 1969 by Shri Ram Avatar Shastri. | 107 | USQ. No. 3288 dated the 9th December, 1969 by Shri S. R. Damani. |
| 95 | US.Q. No. 2823 dated the 5th December, 1969 by Shri Raghuvir Singh Shastri and Shri D. N. Patodia. | 108 | USQ. No. 3318 dated the 9th December, 1969 by Shri G.C. Dixit. |
| 96 | USQ. No. 2828 dated the 5th December, 1969 by Shri Mrityunjay Prasad and Shri Beni Shanker Sharma. | 109 | USQ. No. 4027 dated the 17th December, 1969 by Shri S.M. Krishna. |
| 97 | USQ. No. 2854 dated the 5th December, 1969 by Shri Hardayal Devgun. | 110 | USQ. No. 4041, dated the 17th December, 1969 by Shri Hukam Chand Kachwai and others. |
| | | 111 | USQ. No. 4066 dated 17th December, 1969 by Shri Deven Sen. (Labour, Employment and Rehabilitation) |
| | | 112 | USQ. No. 660 dated the 21st December, 1969 by Shri Bansh Narain Singh and Shri Hukam Chand Kachwai. (Department of Parliamentary Affairs) |
| | | 113 | USQ. No. 956 dated the 21st November, 1969 by Shri Ishaq Sambhal and others. |

| S. No. | Date and Reference | S. No. | Date and Reference |
|---------------------------------------|-----------------------------------------------------------------------------------------------|--------------------------------------------------|----------------------------------------------------------------------------------------|
| <i>(Petroleum and Chemicals)</i> | | <i>(Shipping and Transport)</i> | |
| 114 | USQ. No. 3144 dated the 8th December, 1969 by Shri N. Shivappa. | 119 | USQ. No. 2893, dated the 5th December, 1969 by Shri Ram Charan and Shri Yashpal Singh. |
| 115 | USQ. No. 3886 dated the 15th December, 1969 by Shri Sradhakar Supakar and Shri Yashpal Singh. | <i>(Department of Supply)</i> | |
| 116 | USQ. No. 4842, dated the 22nd December, 1969 by Shri P.L. Barupal. | 120 | USQ. No. 5215, dated the 24th December, 1969 by Shri Jyotirmoy Bosu. |
| 117 | USQ. No. 4891 dated the 22nd December, 1969 by Shri Molaku Prashad. | <i>(Department of Social Welfare)</i> | |
| <i>(Prime Minister's Secretariat)</i> | | 121 | USQ. No. 5215, dated the 9th December, 1969 by Shri Jyotirmoy Bosu. |
| 118 | SQ. No. 642, dated the 17th December, 1969 by Shri Gadilingana Gowd. | 122 | USQ. No. 4173, dated the 17th December, 1969 by Shri Deorao Patel. |
| | | <i>(Ministry of Steel and heavy Engineering)</i> | |
| | | 123 | USQ. No. 347 dated the 18th November, 1969 by Shri S. R. Damani. |

MINUTES

II. Seventh Sitting

(See paras 3—5 of Report)

The Committee met on Wednesday, the 6th October, 1971 from 10.00 to 13.00 hours.

PRESENT

Shri R. Balakrishna Pillai (*in Chair*).

MEMBERS

2. Shri V. Shanker Giri
3. Shri Krishna Chandra Halder
4. Shri Popatlal M. Joshi
5. Shri T. D. Kamble
6. Shri Inder J. Malhotra
7. Shri Paokai Haokip
8. Shrimati B. Radhabai Ananda Rao
9. Shri C. K. Jaffer Shariff
10. Shri Hari Kishore Singh
11. Shri Ram Chandra Vikal.

SECRETARIAT

Shri K. D. Chatterjee—*Under Secretary*.

2. In the absence of the Chairman, the Committee chose Shri R. Balakrishna Pillai to act as the Chairman for the sitting under Rule 258(3) of the Rules of Procedure and Conduct of Business in Lok Sabha.

3. The Committee took up for consideration Memorandum No. 5 regarding review of pending assurances of the Fourth Lok Sabha.

4. The Committee considered a batch of 272 pending assurances pertaining to Tenth Session of Fourth Lok Sabha. After reviewing each assurance, the Committee decided that out of those 87 assurances (Annexure I) which were of substantial character and public importance might be pursued.

The Committee desired that Government should be requested to implement these assurances expeditiously.

5. The Committee decided that the rest of the pending assurances (details shown in Annexure II) most of which had lost their importance by efflux of time; might be dropped.

6. The Committee then took up for consideration Memorandum No. 6 regarding review of pending assurances of the Fourth Lok Sabha.

7. The Committee considered a batch of 186 pending assurances pertaining to Eleventh Session of Fourth Lok Sabha. After reviewing each assurance, the Committee decided that out of those, 43 assurances (Annexure III) which were of substantial character and public importance might be pursued. The Committee desired that Government should be requested to implement these assurances expeditiously.

8. The Committee decided that the rest of the pending assurances (details shown in Annexure IV) most of which had lost their importance by efflux of time, might be dropped.

9. The Committee then decided to meet on Thursday, the 7th October, 1971 at 10.00 hours to review the last batch of pending assurances of Fourth Lok Sabha.

The Committee then adjourned.

ANNEXURE I

(Vide para 4 of Minutes dated 6-10-71)

Pending Assurances pertaining to Fourth Lok Sabha to be pursued

| S. No. | Date and Reference | Text of the Question | Assurance given | Remarks |
|----------------------------------|-----------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------|---------|
| 1 | 2 | 3 | 4 | 5 |
| TENTH SESSION, 1970 | | | | |
| (DEPTT. OF COMMUNICATION) | | | | |
| 1. | USQ. No. 796, dated the 26th February, 1970 by Shri. P. Viswambharan. | (a) whether Posts and Telegraphs Department effected any wage cut in the case of part-time employees in 1969; (b) whether representations have been received by Government to restore the previous wages and allowances to the part-time employees; and (c) the action which Government have taken on these representations. | (c) The matter is under consideration. | |
| 2. | USQ. No. 4291, dated the 26th March, 1970 by Shri N. R. Deoghare. | (a) the categories of officers of the Central Government who are entitled to telephone connections at their residence. (b) the average yearly expenditure on such telephones of each category of these officers; and (c) the total expenditure incurred by the Government on the telephone of all entitled Central Government Officers during the last three years upto the end of 1969. | (b) and (c). Information will be collected and placed on the Table of the Lok Sabha. | |
| 3. | USQ. No. 8922 dated the 7th May, 1970 by Shri P. Gopalan and others. | (a) whether Government have recently issued an order banning the continuance of retired Government Officials beyond the age of sixty five in the Extra Departmental Postal Service; and (b) if so, the total number of extra departmental employees affected by this order. | (b) The information is being collected and will be placed on the Table of the Lok Sabha. | |

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4. USQ. No. 9741, dated the 14th May, 1970, by Shri Kushak Bakula.
- (a) whether it is a fact that the postal telegram and telephone facilities have not been provided in Janskar the third Tehsil of Ladakh and that place generally remains cut off for about six months in a year.
- (a) to (c) The information is being collected and will be laid on the Table of the Lok Sabha.
- (b) whether Government propose to allow the civil population there to utilise the Police-Wireless service provided there for the time being and take steps to provide the aforesaid facilities there; and
- (c) if so, the time by which such facilities would be provided there and the details thereof.

(MINISTRY OF EDUCATION AND YOUTH SERVICES.)

5. USQ. No. 3731 dated the 24th March, 1970 by Shri Mrityunjay Prasad.
- Asking for the following details in respect of various cultural educational and other delegations sent abroad with the approval or consent of the Ministry during the periods from 1st April, 1967 to 31st March, 1968 1st April, 1968 to 31st March, 1969 and 1st April, 1969 to 28th February, 1970 separately:
- (i) to (iv) The information is being collected and will be laid on the Table of the House.
- (i) the total number of members of each delegation, the names of the leader and Members of Parliament is included therein as also the criteria of their selection;
- (ii) the names of the countries, cities, places and institutions which they visited and the time for which they stayed there;
- (iii) the total expenditure incurred on this account; and
- (iv) the purpose of the visit and whether the leader and other members submitted reports of achievements in this respect.

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| 6. | USQ No. 5029; dated the 3rd April 1970 by Shri Yajna Datt Sharma and others. | <p>(a) the total expenditure incurred on the Gandhi Darshan Complex constructed at Rajghat as part of the Gandhi Centenary celebrations;</p> <p>(b) the area of land purchased for the purpose and the cost thereof;</p> <p>(c) the total amount of expenditure incurred on the T.A. and D.A. of members of the Gandhi Darshan Sub-Committee;</p> <p>(d) the broad details of the audit objections raised by the Auditors in respect of the accounts and expenditure of the Gandhi Darshan Complex;</p> <p>(e) whether any final decision has been taken as to what should be done with respect to the Complex and if so, the nature thereof; and</p> <p>(f) if no decision has been taken so far, the reasons for the delay and when a final decision is likely to be taken in the matter.</p> | <p>(a) (c) and (d) The information is being collected and will be laid on the Table of the House.</p> <p>(e) and (f) The question is still under examination. It last came up for consideration at the General Body meeting of the National Committee for Gandhi Centenary held on the 30th March, 1970. Its recommendations are awaited.</p> | Since Implemented. |
| 7. | USQ No. 5892, dated the 10th April, 1970, by Shri Onkar Lal Bohra. | <p>(a) the number, names and addresses of the Public Schools and other Schools functioning on the lines of the Public Schools, in Delhi and New Delhi, separately;</p> <p>(b) the amount of fees charged Class-wise in each of the Schools;</p> <p>(c) the reasons for not imposing any restrictions on the fees charged by these schools;</p> <p>(d) whether it is a fact that the persons belonging to the middle and low-income groups are not able to send their children to these Schools because of the exorbitant fees charged by them; and</p> <p>(e) the action proposed to be taken by Government in this regard.</p> | <p>(a) to (c) Necessary information is being collected and will be laid on the Table of the Sabha as soon as possible.</p> | Since Implemented. |
| 8. | USQ No. 6585, dated the 17th April, 1970 by Shri Onkar Lal Bohra. | <p>(a) whether it is a fact that deductions on account of income-tax are not made from the pay bills of the teachers working in the schools of Delhi every month but such deductions are made in lumpsum at the end of the year;</p> | <p>(a) to (e) The requisite information is being collected from the educational authorities concerned and will be laid on the Table of the Sabha as soon as possible.</p> | |

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- (b) if so, the reasons therefor when such deductions are made from the pay-bills of the Government employees every month;
- (c) whether Government are aware of the financial difficulty to which the teachers are subjected at the end of the year;
- (d) whether Government would take steps to ensure that such deductions are made from the pay-bills of the teachers every month so that they may get some relief; and
- (e) if so, when and, if not, the reasons therefor.
9. S.Q. No. 1515 dated the 8th May, 1970 by Shri Sharda Nand and Shri Suraj Bhan.
- (a) the total foreign grants received for social science and humanities research during the last three years subject-wise and institution-wise;
- (b) the names of the donor countries;
- (c) the details of complaints received by Government for not properly utilising these grants; and
- (d) the steps Government have taken to ensure that these foreign grants are properly utilised.
- (a) to (d) The information is being collected and will be laid on the Table of the House in due course.
10. USQ. No. 9019 dated the 8th May, 1970 by Shri Bansh Narain Singh and Shri Narayan Swaroop Sharma.
- (a) whether it is a fact that 90 per cent Central Government employees belonging to the Scheduled Castes and Scheduled Tribes are not in a position to provide education to their children in Delhi as their financial position is weak and they get Children's Education Allowance on providing education to their children in the villages; and
- (a) and (b) The requisite information is not available just now and is being collected from the concerned authorities. It will be laid on the Table of the Lok Sabha as soon as possible.
- (b) whether it is also a fact that the character and higher studies of the children are being badly affected because of their not being under the care of their parents.

(MINISTRY OF EXTERNAL AFFAIRS)

11. USQ No. 7032 dated the 22nd April, 1970 by Shri Samar Guha.
- (a) whether it is a fact that a number of 'friendship' organisations with an object ostensibly to develop friendship between India and the European, Asian, Communist countries and U.S.A. are operating in India;
- (b) if so, the names of such friendship organisations and the names of office bearers together with the details of their activities and foreign tours organised during the last three years;
- (c) the names of books, booklets, journals published by these organisations in different Indian language and figures of their circulation; and
- (d) whether these organisations get any financial assistance from diplomatic missions and if so, the details thereof.
- (b) (c) and (d) The information is not readily available and will have to be collected.

(MINISTRY OF FINANCE)

12. USQ. No. 74, dated the 23rd, February, 1970 by Shri Hukam Chand Kachwai.
- (a) for the total number of income tax and wealth tax payers at present according to the data collected by Government; and
- (b) the amount of revenue collected by Government on account of income tax and wealth Tax during the financial year 1969-70 and the amount of revenue likely to be collected during the financial year 1970-71.
- (a) and (b) The information regarding the amount of revenue likely to be collected during the financial year 1970-71 will be made known at the time of presentation of Budget to Parliament.
- Since Implemented.
13. USQ. No. 163 dated the 23rd February, 1970 by Shri N. K. Sanghi.
- (a) for the number of Ministers of State and Deputy Ministers in various States who have not filled their Income-Tax returns for the assessment years 1967-68, 1968-69 and 1969-70; and
- (b) the action Government have taken or propose to take against the defaulters.
- (a) and (b) The information is not readily available. It is being collected and will be laid on the Table of the House as early as possible.
14. USQ. No. 1133 dated the 2nd March, 1970 by Shri Madhu Limaye.
- (a) what are the amounts advanced by the nationalised banks and the State Bank of India on shares and debentures of;
- (1) B. P. Petrol;
- (a) Information regarding the total drawing limits allowed by public sector banks against the shares of the

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- (2) Killick Industries Ltd. companies referred to is being ascertained and will be placed on the Table of the House.
- (3) Kohinoor Ltd.
- (4) Standard Drums Manufacturing Co. Ltd.
- (b) whether Government are aware that with the help of B. P. Petrol and Standard Drums revenues and reserves, the Kapadia family took over the Killick Group of concerns;
- (b) and (c) Information is being collected and will be laid on the Table of the House.
- (c) whether Government are aware that now with the help of the resources of the Killick Group of concerns and the banks' funds secured on the basis of this Group's credit and attempt is being made to capture the National Rayon; and
- (d) whether Government have any firm policy with regard to these take over bids and the fiscal and the credit measures that the Government propose to take to prevent such take overs.
- (d) The matter is under consideration.
15. USQ No. 2041 dated the 9th March, 1970 by Shri Abdul Ghani Dar.
- (a) whether it is a fact that the Central Government and the Punjab National Bank have advanced loans to the tune of crores of rupees to M/s Assam Sillimanitis Ltd. and M/s. Agrind Fabrications Ltd;
- (a) to (c) Information is being collected and will be laid on the Table of the House.
- (b) if so, how much out of these amounts are not recoverable; and
- (c) whether it is a fact that the Reserve Bank, the Punjab National Bank and the Central Government were fully aware that they were advancing loans against the rules and regulations; if so, the names of the responsible officers and the action taken against them, if any.
16. USQ No. 2170 dated the 9th March, 1970 by Shri Hem Raj.
- (a) for the amount of arrears of wealth tax, expenditure tax and gift tax on the 31st January, 1970;
- (a) The information regarding the arrears of wealth tax and expenditure tax and gift tax as on the 31st
- (b) how many of them are one, two, three, four and five

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| | | years old and how many more than five years old; and (c) the steps taken by Government to recover them. | January, 1970 is not readily available and is being collected. | |
| 17. | SQ No. 682 dated the 30th March, 1970 by Shri Yashpal Singh. | (a) whether an insurance corporation is proposed to be set up to stand security for loans given by nationalised banks; (b) if so, at what stage the proposal is; and (c) how long it will take to materialise. | (b) The recommendations of the Working Group are under active consideration of the Governments. (c) The Government's final decision is likely to be available within a few weeks. | |
| 18. | USQ.No. 4414, dated the 30th March, 1970 by Shri Jugal Mondal. | (a) for the names of the film distributing or film producing companies of Bombay and Tamil Nadu whose offices were raided by the Police and the Finance Ministry officials during the last three years on charges of tax evasion over-invoicing and under-invoicing and other corrupt practices; (b) the details of the papers seized during these raids and the amount of tax evasion under-invoicing and over invoicing in rupees detected during the raids during these years; and (c) the names of those under investigation by the C. B. I. for the charges referred to above. | (a) to (c) The information is being collected and will be laid on the Table of the Sabha. | |
| 19. | SQ. No. 813 dated, the 6th April, 1970. | Hospitality offers received by officers of Finance ministry from Abroad for their sons. | During supplementaries the Prime Minister said, "I thought that I have very clearly stated that some allegations have been made and they have come to us and they will be looked into. Now quite different ones have been made, and also, it has been pointed out that some sentence in that letter may have another meaning. It may be | |

code or something. I have said very clearly that these matters will be looked into and enquired into.

20. USQ. No. 4496 for the number of the Ministers in the Central and State Governments against whom Income-tax arrears are due the amount thereof and the number of years since when due.
- The requisite information is not readily available. It is being collected in respect of the present Ministers in the Central and State Governments and will be laid on the Table of the House as early as possible.
21. USQ. No. 6130 dated the 13th April, 1970 by Shri Kanwarlal Gupta.
- (a) the names of the Chief Ministers and ex-Chief Ministers who are paying Wealth Tax;
- (b) the nature of wealth in each case for the last three years;
- (c) the wealth declared by each Chief Ministers and ex-Chief-Minister and on how much wealth the cases each of them were assessed;
- (d) the reasons for the enhancement of wealth in each case;
- (e) whether any penalty notice was issued to any Chief Minister and ex-Chief Minister in the last three years; and
- (f) what was the total wealth of each Chief Minister in the year 1962.
- (a) to (f) The requisite information is not readily available and is being collected. The same will be laid on the Table of the House as early as possible.
22. USQ. No. 7637 dated the 27th April, 1970 by Shri Shashi Bhushan.
- (a) for the number of technical consultants requisitioned from foreign countries to work in the Central Secretariat's various Ministries and other Offices of the Government of India and other Indian institutions;
- (b) the details pertaining to the last three years in this regard;
- (c) the salary being paid to them per month;
- (d) the number of such technical consultants who are working in India at present and the places where they are working; and
- (a) to (e) The information is being collected and will be laid on the Table of the House.

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- (e) whether they are assigned the same jobs for which their services were requisitioned or whether they are assigned other duties in case there is no such work.
23. USQ. No. 7694 (a) whether Dutt Committee's proposal for conversion of bank loans into equity shares of borrowing companies is only in respect of future advances;
- (b) if so, whether the reduction in borrowing and its effect on industrial investment and production has been considered;
- (c) if not, whether it is constitutional to convert advances, when no such condition existed when they were made; and
- (d) the names of companies in which the Centre is holding equity shares now and what is the average return.
- (d) Information is being collected and will be laid on the Table of the House.
24. USQ. No. 8328 (a) for the details of the studies conducted by the non-technical high officials of the Central Government, who were sent to the U.S.A. on invitations from the Ford Foundation of the Asia Foundation although it is a well known fact that the system of bureaucracy was established in India long before it was established in America;
- (c), (d), (e) & (f) The information is being collected and will be laid on the Table of the House.
- (b) whether Government would lay on the Table a copy of the study reports of those officials and work related thereto;
- (c) the number out of them of those who were invited to the U. S. A. with their families;
- (d) the period for which each of the said officials stayed there and the details of the facilities which were provided to them by the Ford Foundation and the Asia Foundation during their stay there;

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| Gopalan and others. | Exports and asking : | will be announced | | |
| | (a) whether any decision has since been taken on the question of giving subsidy to the industry to make it competitive in the foreign market; | shortly. | | |
| | (b) if so, the details thereof; and | | | |
| | (c) if not, when the decision is likely to be taken. | | | |
| 32. USQ No. 4792, dated the 1st April 1970 by Shri C. Chittibabu. | (a) for the different commodities imported solely by STC by virtue of canalisation; | | | |
| | (b) the average c. i. f. price of the commodities; | (b) to (c) The information is being collected and will be laid on the Table of the House as soon as possible. | | |
| | (c) the average selling price of the commodities in India; and | | | |
| | (d) the amount and percentage of profits earned by STC on the c. i. f. value for these transactions. | | | |
| 33. SQ. No. 885 dated the 8th April 1970 by Shri Yojna, Datt Sharma and others. | (a) for the total number of purchase orders received by the State Trading Corporation during the last three years, year-wise; | (a) to (d) The information is being collected and will be laid on the Table of the House in due course. | | |
| | (b) the number of orders in respect of which delivery of goods was not adhered to the time schedule; | | | |
| | (c) the number of orders in respect of which complaints were received from the importing countries that the goods supplied were not of the specified quality; and | | | |
| | (d) the steps taken by Government to improve the quality of workmanship and to execute the orders in time. | | | |
| 34. USQ. No. 5541 dated the 8th April 1970 by Shri Jyotirmoy Basu. | (a) for the number of official non-official and mixed delegations separately, which visited foreign countries, year-wise from 1966 to 1969 to explore the possibilities of stepping up Indian exports, Indian investments abroad, private foreign investments in India and loans and grants by foreign countries for economic development of India; | (a) to (c) The information is being collected and will be laid on the Table of the House. | | |

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| | (b) the names of the countries visited and the amount of foreign exchange spent on this account year-wise from 1966 to 1969; and (c) the outcome of these visits. | | | |
| 35. USQ. No. 5576 dated the 8th April, 1970 by Shri A.K. Gopalan and others. | (a) whether Government will consider to lift the export duty on Coir yarn; and (b) if so, when the decision is likely to be taken. | | (a. and (b) The information is being collected and will be laid on Table of the House. | |
| 36. SQ. No. 1143, dated the 22nd April 1970. | Setting up of a National Council for the promotion of export engineering goods. | | During the course of supplementaries the Minister promised to look into the point raised by Shri K. Lakkappa re: suggestions made by Mr. Lakshmi-pathy, representative of Indian Engineering Service, Lebanon, about the demand of Engineering goods and pushing up the export of engineering goods from India. | |
| 37. USQ. No. 7106, dated the 22nd April, 1970 by Shri Arjun Singh Bhadoria. | (a) whether it is a fact that a complaint has been lodged with Government by the various Bombay Film Companies regarding allotment of quota of Raw Films to them as compared to that allocated to West Bengal and Tamil Nadu Film Industry; (b) if so, the reasons for this disparity and the quantity of Raw Films fixed by the Government to each Film Company in the country; and (c) the names and addresses of the Film Producers or Film Companies in India to whom Raw Film quota has been issued during the last three years till March, 1970. | | (c) The information is being collected and will be laid on the Table of the House. | |

MINISTRY OF HEALTH, FAMILY PLANNING, WORKS, HOUSING AND URBAN DEVELOPMENT

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| 8E. USQ. No. 198 dated the 23rd February, 1970 | (a) the number of Training Centres for Health establishments with the assistance from | (a) to (d) The information is being collected and will |
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| | by Shri N K. Sanghi and Shri V. Narasimha Rao. | W.H.O., UNICEF and U. N. agencies and other countries; (b) the number and places, State-wise; (c) the number of Research Centres; and (d) the amount annually incurred by India and the investment of other countries. | be laid on the Table of the Sabha in due course. | Since Implemented. |
| 39. | USQ. No. 5236, dated the 6th April, 1970 by Shri G. Y. Krishnan and others. | (a) whether it is a fact that the Sub-Committee on Prevention of Pilferage of Drugs from Government Hospitals set up by Government has submitted its report; and (b) if so, the recommendations accepted by Government. | (b) The report is being examined. | |
| 40. | USQ. No. 9169, dated the 11th May, 1970 by Shri Sradhakar Supakar. | (a) the total amount of rent paid annually for rented accommodation for offices of the Central Government; and (b) the number of building constructed during the last year to replace rented accommodation and the cost thereof. | (a) and (b) The information is being collected and will be laid of the Table of the House. | Since Implemented. |

MINISTRY OF HOME AFFAIRS

41. USQ. No. 2801 dated the 13th March, 1970 by Shri N. R. Deoghare. Asking for the total financial loss to the Central Government property in States and the Government property in the Union Territories in the year 1969 due to (i) floods, (ii) students' agitations and (iii) communal riots. Information is being collected.
42. S.Q. No. 729, dated the 3rd April, 1970 by Shri Suraj Bhan. (a) whether it is a fact that the Scheduled Castes and Scheduled Tribes candidates are given five years' age concession at the time of recruitment;
(b) whether it is also a fact that the five years' age concession is not given to the Scheduled Castes and Scheduled Tribes employees at the time of promotion also; and
(c) if so, whether Government propose to give the age concession to the Scheduled Castes and Scheduled Tribes (c) and (d) The question whether the upper age limit should be relaxed.

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- employees at the time of promotion also; and (d) if not, the reasons therefor.
- in favour of Scheduled Castes and Scheduled Tribes employees in promotion to Services/posts where the maximum age limit prescribed for such promotion is below 50 years, is under consideration of the Government.
43. USQ. No. 4971, dated the 3rd April, 1970 by Shri Bharat Singh Chauhan and Nathu Ram Ahirwar.
- (a) the details of communal disturbances that took place during the last year, State-wise;
- (b) the extent of loss suffered by the State Governments and public separately;
- (c) in how many cases commissions have been appointed to enquire into the cause of disturbances;
- (d) the number of persons convicted by the law courts for creating communal disturbances, and
- (e) the political parties involved in these disturbances.
- (a) and (b) Information in respect of the remaining States and Union Territories is awaited. The value of Government property lost in the communal incidents in 1969 is also being ascertained.
- (d) and (e) Facts are being ascertained from the States Govts.
44. USQ No. 5833, dated the 10th April, 1970 by Shri R. K. Biria.
- (a) for the names of various Senas in each State at present.
- (b) when these were set up and who are their founders;
- (c) what is the approximate strength of each Sena; and
- (d) the names of Senas which are taking part in political affairs of the State.
- (a) to (d) Facts are being ascertained.
45. USQ No. 8178, dated the 1st May, 1970 by Shri Onkarlal Bohra.
- (a) whether it is a fact that Community Halls have not so far been constructed in various colonies of Delhi/New Delhi although there is a provision therefor in the Master Plan; and
- (b) if so, the names of such colonies and the reasons for which they are being ignored.
- (a) and (b) Information is being implemented and will be laid on the Table of the House.

(MINISTRY OF INFORMATION & BROADCASTING)

46. USQ. No. 765, dated the 26th February, 1970 by Shri Muhammad Sheriff.
- (a) whether the Standing Committee of the All India Newspaper Editors' Conference has recommended the appointment of Second Press Commission to enquire into the entire ambit of the working of the Press in the changed circumstances of the Press and the country since the first Press Commission reported 15 years ago; and
(b) if so, the reaction of Government thereto.
- (a) and (b) The proposal is under consideration.
47. USQ. No. 4264, dated the 26th March, 1970 by Shri Kanwar Lal Gupta and others.
- (a) whether it is a fact that advertisements are distributed by Government through foreign firms in some cases;
(b) if so, the details thereof and the amount of advertisements distributed through these firms in the last three years;
(c) whether it is also a fact that Air India and other Government statutory bodies have been employing foreign firms for this job; and
(d) if so, why Government are distributing advertisements through these foreign firms.
- (b) to (d) Information is being collected and will be laid on the Table of the House as early as possible.
48. USQ. No. 4854, dated the 2nd April, 1970 by Shri Muhammad Sheriff and Shri Ramavatar Shastri
- (a) whether Government have received the State Government views on the Khosla Committee's report on film censorship and if so, the details thereof;
(b) if not, the time by which it is likely to be received; and
(c) whether consultations in the matter of film kiss have been made and if so, the decisions arrived at.
- (c) The views of State Governments were called for on the entire Report of the Enquiry Committee on Film Censorship. The Report of the Committee is still under consideration of the Central Government.
49. SQ. No. 927, dated the 9th April, 1970 by Shri R. Barua.
- (a) whether it is proposed to shift the Central Board of Film Censors to Bangalore or Nagpur as recommended by the Khosla Committee;
(b) whether the Indian Motion Picture Producers' Association has opposed the shifting of the Board; and
(c) if so, whether any final decision has since been taken and if so, the details thereof.
- (a) & (c) The matter is still under consideration of the Government.

**(MINISTRY OF INDUSTRIAL DEVELOPMENT AND
COMPANY AFFAIRS)**

50. SQ. No. 99, dated the 24th February, 1970 by Shri Ram Swarup Vidyarthi. (a) the number of advisory boards committees, autonomous bodies under the Ministry of Industrial Development Internal Trade and Company Affairs or otherwise controlled by it; and (a) and (b) The required information is being collected and will be laid on the Table of the House as early as possible. (b) the functions of each of them and the total annual expenditure incurred on each of them.
51. USQ No. 252, dated the 24th February, 1970 by Shri S. R. Damani. (a) the effect of the recent increase in steel prices on industrial production and prices of consumer goods; (a) to (c) Information is being collected and will be placed on the Table of the House. (b) the industries which have been so affected; and (c) whether it is also going to disturb the targets set for the various industries in the Fourth Plan, and if so, how.
52. USQ No. 1226, dated 3rd March, 1970 by Shri N. R. Laskar and others. (a) whether it is a fact that a Government delegation which went to Japan some time back to study the organisation of small scale industries has recommended development of small enterprises on a statutory basis; (b) The matter is under examination by the Government. (b) if so, the reaction of Government thereto; (c) what are the other recommendations made by the delegation; and (d) All the recommendations are under examination by Government. (d) which of these recommendations have been accepted by Government.
53. USQ. No 1389, dated 3rd March, 1970 by Shri Lobo Prabhu and others. (a) what consumer goods in a big way are to be produced in the public sector, as stated by the Secretary to the Ministry of Industrial Development Internal Trade and Company Affairs on the 31st January, 1970; (a) to (c) The requisite information is being collected and will be laid on the Table of the House. (b) what consumer goods are now produced in the public sector and with what rate of profit; (c) what public sector enterprises were closed down by the Orissa and Andhra Government or sold to the private sector and what was the loss incurred on them;

- (d) what advantages does the public sector enjoy to justify investment of public funds in fields where there is no lack of private enterprises; and
- (e) whether there are any co-operative enterprises in which the rate of profit is higher than in corresponding private enterprises and if so, the details thereof;
54. USQ. No. 2308, dated the 10th March, 1970 by Shri Jyotirmoy Basu. (a) the number and total value of industrial licences given to the Birla Group of Companies, Industry-wise, during 1967, 1968 and 1969; and (b) the share of the imported machinery in the total value of licences given to the Birla Group of companies during this period. (b) The information is being collected and will be laid on the Table of the House.
55. SQ. No. 510, dated the 17th March, 1970 by Shri Jyotirmoy Basu. (a) the number and value of industrial licences granted between the 1st April, 1969 and 31st January, 1970; (b) the items for which such licences have been granted; and (c) the number of industrial licences granted during the period involving foreign financial or technical collaboration. (c) Information is being collected and will be laid on the Table of the House.
56. SQ. No. 572, dated the 24th March, 1970. Advances to and Investment by ten Industrial Houses. On the point raised by Shri Kanwar Lal Gupta regarding the list of items reserved for small scale industries, the Minister said, "There is a statutory protection for it. I do not have the list at the moment, but there are 51-52 items. That list can be supplied." Since implemented.
57. SQ. No. 574, dated the 24th March, 1970. Supplementary Question by Shri Nathu Ram Ahirwar. Asking whether the Government will consider to control the prices of steel used for agricultural implements in view of the facts that owing to rise in prices of steel, farmers have to pay more for agricultural implements while on the other hand the Agriculture Price Commission have reduced the prices of foodgrains. The Minister said, "It will be certainly reconsidered as to how the distribution of steel could be made." Since implemented.

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| 58. | SQ. No. 588, dated the 24th March, 1970 by Shri Gadilingana Gowd. | (a) whether a study on the utilization of Design Engineers, conducted by the Technical Manpower Department of the C. S. I. R., has been completed and if so, the results thereof; and (b) whether it has been found that Engineering Design talent is being wasted and if so, the steps taken by Government to have the full utility of the Engineering talent in the country. | (a)&(b) Information is being collected and will be placed on the Table of the House. | |
| 59. | SQ. No. 595, dated the 24th March, 1970 by Shri Jyotirmoy Basu. | (a) for the particulars of Public Sector Undertakings which have financial, technical and other types of collaborations with foreign firms; (b) the particulars of foreign firms with whom the Public Sector Undertakings have collaboration agreement and the nature of such agreements in each case; and (c) how these agreements, financial, technical and others, have helped to develop a self-generating economy in India. | (a) to (c) Information is being collected and will be laid on the Table of the House. | |
| 60. | USQ. No. 4666, dated the 31st March, 1970 by Shri Arjun Singh Bhadoria. | (a) whether it is a fact that some Balance Sheets and Profit and Loss Accounts have been filed with the Registrar of Companies, Maharashtra by the (i) Filmistan Pvt. Ltd., Bombay (ii) Filmalya (P) Ltd., Bombay without maintaining proper accounts; (b) whether varied nature of investments made by the Directors have been shown in different balance-sheets; (c) if so, the names of these Directors at present and their investments in the companies; (d) if the reply to part (a) above be in the negative, how do the authorities determine whether the above Companies maintain proper accounts; and (e) the action Government propose to take against the Directors of the Company who maintain defective accounts. | | |

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| 61. | USQ. No. 5440, dated the 7th April, 1970 by Shri Om Prakash Tyagi. | <p>(a) for the monthly consumption of cigarettes, bidis and tobacco in India;</p> <p>(b) the estimated value thereof, separately;</p> <p>(c) the amount of tax realised by Government annually on the said consumption; and</p> <p>(d) the figures of increase or decrease in the said consumption in the last three years.</p> | <p>(a) to (d) The information is being collected and will be laid on the Table of the House.</p> | |
| 62. | USQ. No. 5449, dated the 7th April, 1970 by Shri Prakash Vir Shastri. | <p>Referring to the reply given to Unstarred Question No. 3984 on the 20th August, 1969 regarding transfer of shares by the Indian Iron and Steel Company to M/s. Dalhousie Holdings.</p> <p>(a) whether the opinion given by the Law Ministry on the question of transfer of shares by the Indian Iron and Steel Company to M/s. Dalhousie Holdings has since been considered;</p> <p>(b) if so, the details of the decision taken in this regard;</p> <p>(c) whether it is a fact that many irregularities have been committed in this regard; and</p> <p>(d) if so, the persons found responsible on this account and the nature of action taken in this regard.</p> | <p>(b) to (d) The matter is under further consideration.</p> | Since implemented. |
| 63. | USQ. No. 5505, dated the 7th April, 1970 by Shri George Fernandes. | <p>(a) whether the recommendations of the Asoka Mehta Committee in regard to the future of the Khadi and Village Industries Commission have been finally studied;</p> <p>(b) whether the representative of the employees of the Khadi and Village Industries Commission have been consulted in the matter;</p> <p>(c) whether Government have come to any conclusion in regard to the recommendations; and</p> <p>(d) if so, the details thereof.</p> | <p>(a), (c) & (d) The recommendations of the Asoka Mehta Committee on Khadi and Village Industries are under consideration.</p> | |

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64. USQ. No. 6347, dated the 14th April, 1970 by Shri K. N. Pandey.
- (a) for the number of cases in which permission has been given to the Indian manufactures both in the public and private sectors to have collaborations with the same manufacturers in a foreign country as far as a specific technology for production is concerned;
- (b) the names of the Indian manufacturers and the counter-part collaborator, item-wise;
- (c) the steps taken by Government to avoid this duplication which results in drain of foreign exchange for the same product or technology; and
- (d) the number of cases in which permission has been given for collaboration with different firms of foreign countries for the same product with similar technology.
- (a), (b) and (c). The information is being collected and will be laid on the Table of the House.
65. USQ. No. 6960, dated the 21st April, 1970 by Shri K. N. Pandey.
- (a) for the names of Industrial Concerns working in India with foreign collaboration with the names of their collaborators;
- (b) the equity participation allowed in each case as against plant and machinery and for technical know-how supplied, separately;
- (b) to (d) The information is being collected and will be laid on the Table of the House.
- (c) whether there have been cases where import of machinery which could be indigenously fabricated was allowed under collaboration agreements and, if so, the details of such cases and the circumstances leading to the decisions; and
- (d) whether full foreign exchange involvement was borne by the collaborators and if not, the extent of drain on our own foreign resources as a result thereof.
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66. SQ. No. 1274, dated the 28th April, 1970 by Shri S. K. Tapuriah and Shri N. K. Somani.
- (a) whether the International Business Machines, a U.S. firm is being allowed to import very costly computers and machines from America;
- (a) Information is being collected and will be laid on the Table of the House.
- (b) whether any agreement has been signed with this firm to instal computers in India purely on hire basis, and
- (c) whether the term of the agreement is about to expire.
- Since Im-
plemented.
67. SQ. No. 1287, dated the 28th April, 1970 by Shri Ramavatar Shastri.
- (a) whether it is a fact that the Company Law Department of the Ministry of Industrial Development, Internal Trade and company Affairs has submitted a report to Government in respect of the news-papers run by Shri Goenka;
- (b) if so, the details thereof;
- (c) whether it is also a fact that Government have paid loans to the news-papers of Shri Goenka; and
- (c) and (d). Information is being collected and it will be laid on the Table of the House.
- (d) if so, the details there of and the justification for giving them loans.
68. USQ. No. 7724, dated the 28th April, 1970 by Shri Baburao Patel.
- (a) for the number and value of cap camps required annually by the coal and other miners;
- (a) to (d). Information is being collected and will be placed on the Table of the House.
- (b) whether it is a fact that only M/s. Oldham & Sons (India) Ltd. manufacture these lamps on a large scale and enjoy a monopoly in this;
- (c) whether it is a fact that due to this monopoly they make undue and fantastic profits on the lamps; and
- (d) the reasons why the prices are not controlled and competitive manufacturers encouraged.

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| 69. | USQ. No. 7772, dated the 28th April, 1970 by Shri Sitaram Kesri. | Referring to the reply given to Starred Question No. 497 on the 17th March, 1970 regarding the violation of Industries (Development and Regulation) Act, 1951 by M/s Standard Drum and Barrel Manufacturing Company:— | | |
| | | (a) whether Government have since completed the examination of the additional information obtained from M/s. Standard Drum and Barrel Manufacturing Company; | (a) to (c). The matter is being examined and as soon as a decision is taken it will be laid on the Table of the House. | |
| | | (b) if so, the action taken in the matter; and | | |
| | | (c) if not, the approximate time by which the examination would be completed. | | |
| 70. | USQ. No. 8556, dated the 5th May, 1970 by Shri N. R. Laskar and others. | (a) whether it is a fact that the West Bengal Government are examining the legal steps to be taken to prevent the Birlas from shifting the Head Offices of their firms from West Bengal to other States; | (a) to (c). information is being collected and will be laid on the Table of the House. | |
| | | (b) if so, when the final decision is likely to be taken in this regard; and | | |
| | | (c) whether the Birlas have dropped the proposal of shifting their offices in view of the President's rule in that State. | | |
| 71. | USQ. No. 9400, dated the 12th May, 1970 by Shri K. Lakshappa. | (a) whether it is a fact that the Prime Minister had sent a letter to the Ministry of Industrial Development, Internal Trade & C.A. about two years back about starting of one industry in Tumkur Town, Mysore state, as it was promised by the then Prime Minister Jawaharlal Nehru, and on the strength of a letter addressed by the Members of the Constituency to the present Prime Minister; | (a) to (c). Information is being collected and will be placed on the Table of the House. | |
| | | (b) if so, the action Government have taken in the matter; and | | |

- (c) if not, whether Government would consider that one Centrally sponsored Industry is located at Tumkur, to meet the challenge of the unemployment.
72. SQ. No. 1715, dated the 19th May, 1970 by Shri M. L. Sondhi.
- (a) the names of foreign firms with their nationality, which have been allowed to enter into collaboration arrangement in the Union Territory of Delhi and the names of the Indian collaborators.
- (b) whether there have been cases where collaboration arrangements were sought elsewhere in India and were later transferred to the Union Territory of Delhi; and
- (c) whether any of these firms have been found guilty of foreign exchange regulations or of the Company law regulations and, if so, the details thereof.
- (c) The Information is being collected and will be placed on the Table of the House.

(MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION)

73. USQ. No. 604, dated the 26th February, 1970 by Shri Jyotirmoy Bosu.
- (a) for the number of factories, industry-wise, closed down in each State, year-wise, during the last three years and the number of factories industry-wise remaining closed till date in each State;
- (a) to (e). The information is being collected and will be laid on the Table of the House.
- (b) the number of workers without employment due to these closures in each State, industry-wise and year-wise during the above period and number of workers industry-wise remaining unemployed in each State till date;
- (c) the number of factories, industry-wise, re-opened in each State during the above period;
- (d) the particulars of factories employing one thousand workers and more in each industry which closed down during the above period; and

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(e) the particulars of factories, industry-wise, employing one thousand and more workers remaining closed in each State till date.

(MINISTRY OF PET. & CHEML. & MINES AND METALS)

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| 74. | USQ. No. 2025, dated the 9th March, 1970 by Shri Yamuna Prasad Mandal. | <p>(a) the names of the projects relating to Mines and Metals in public and private sectors in the setting up of which the foreign technical know-how had to be hired during the last three plan periods;</p> <p>(b) the charges paid for such consultancy during the said period in respect of each projects; and</p> <p>(c) the total cost of each of these projects.</p> | <p>(a) to (c). The information is being collected and will be laid on the Table of the House as early as possible.</p> | Since Implemented. |
| 75. | USQ. No. 3106, dated the 16th March, 1970 by Shri Jyotirmoy Bosu. | <p>(a) the known deposits of vital mineral resources in each part of the country as per latest authoritative surveys;</p> <p>(b) which agency or agencies conducted these surveys;</p> <p>(c) in which year or years these surveys were conducted;</p> <p>(d) how much of each potential mineral deposit has been profitably explored till date; and</p> <p>(e) a list of minerals which almost exclusively cater to needs of foreign markets and names of countries where each of these minerals is exported.</p> | <p>(a) to (e). Information is being collected and will be laid on the Table of the House.</p> | |

(MINISTRY OF RAILWAYS)

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| 76. | USQ. No. 5485, dated the 7th April, 1970 by Shri Molahu Prashad. | <p>(a) the number of posts reserved for the Scheduled Castes and Scheduled Tribes which have been lying vacant since 1966 in North-Eastern Railway, Department-wise and Category-wise; and</p> <p>(b) the steps taken or being taken to fill these vacant posts.</p> | <p>(a) and (b). The information is being collected and will be laid on the Table of the Sabha.</p> | Since Implemented. |
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(MINISTRY OF SHIPPING AND TRANSPORT)

77. USQ. No. 1890, dated the 9th March, 1970 by Shri Maharaj Singh Bharati. Asking for the mileage which would be covered by the Government buses and private buses, respectively, during the Fourth Plan period. The information required is being collected from the State Governments and Union Administrations and will be laid on the Table of the Sabha, when received. Since implemented.
78. USQ. No. 3776, dated the 24th March, 1970 by Shri N. K. Sanghi. (a) the total investment in the Indian shipping industry and the share of Government in it; and (a) and (d) The requisite information is being collected and will be laid on the Table of the Sabha. (d) what amount of loans Government have given to this industry and the names of companies to whom the loans have been given.

(DEPARTMENT OF SOCIAL WELFARE)

79. USQ. No. 337, dated the 24th Feb., 1970 by Shri N. Shivappa. (a) whether Government have prepared any scheme for the education of adult women; (d) if so, the number of women who have availed of the benefit of this scheme; (c) whether Government have provided any vocational training course for training as nurses, midwives and gram-sevikas to help them in various development programme in the rural areas: and (c) and (b). Information is being collected from other Departments and will be laid on the Table of the Sabha. (b) if so, the details thereof.
80. USQ. No. 2233, dated the 10th March, 1970 by Shri Himatsingka and Shri Ram Gopal Shalwal. (a) whether the Delhi Administration propose to set up a Hostel for Harijan Girls; (b) if so, the salient features thereof and the Central aid or grant allowed for the said hostel; and (c) the circumstances in which the necessity for constructing a separate hostel for Harijan girls has arisen and the reason why suitable climate for absorbing Harijan girls along with other girls' hostels could not be attained and the steps being taken for obtaining such atmosphere quickly. (a) to (c). The information is awaited from Delhi Administration and it will be laid on the Table of the Sabha when received.

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81. USQ. No. 6287, dated the 14th April, 1970 by Shri G. C. Dixit. (a) for the total acreage of land allotted to Harijans in Madhya Pradesh and the acreage out of that which is being cultivated; and (a) and (b). The details are being collected from the State Governments and will be laid on the Table of the Sabha as soon as available.
- (b) the reasons for not allowing Harijans to have their due share in the cultivated land keeping in view their limited means and capacity and the facts that their rights as tenants of the land under cultivation lapse after a specified period.
82. USQ. No. 6925, dated the 21st April, 1970 by Shri Meetha Lal Meena. (a) for the total expenditure incurred on each Tribal Development Block in various States during the last three years; (a), (b) and (c). The information is being collected from the State Governments. It will be laid on the Table of the Sabha when received.
- (b) whether it is a fact that comparatively lesser expenditure was incurred on this account in Rajasthan in view of the percentage of tribal population there; and
- (c) if so, the reasons therefor.

(MINISTRY OF STEEL AND HEAVY ENGINEERING)

83. USQ. No. 1288, dated 3rd March, 1970 By Shri Bansh Narain Singh and Shri Ram Swarup Vidyarthi. (a) for the total number of Indian and foreign engineers in the Bhilai, Durgapur, Rourkela and Bokaro Steel Plants; (a) to (c). Information is being collected and will be laid on the Table of the House.
- (b) the details of the posts held by them and the pay scales attached to each post; and
- (c) the number out of them who received training abroad and the expenditure incurred on this account.
84. USQ. No. 2329, dated the 10th March, 1970 by Shri Hem Raj. (a) for the quantity of steel scrap lying undisposed of at the three steel plants viz., Rourkela, Durgapur and Bhilai with the value thereof; (a) to (c) The information is being collected and will be laid on the Table of the House.
- (b) for how long it has been lying there; and
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(c) the quantity that has deteriorated and the amount of loss suffered thereby.

85. USQ. No. 4570, (a) whether it is a fact that (a) to (c). The information is being dated the 31st the Director-General of Ordnance Factories is not collected and will March, 1970 by getting material from the steel plants Durgapur and Roumel: for the manufacture of Defence items; be laid on the Table of the House.

(b) if so, the reasons for not supplying the material in time; and

(c) the steps taken by Government to maintain regularity in the matter of supply.

86. USQ. No. 6852, (a) whether it is a fact that (a) to (c). Information is being dated the 21st very costly machinery imported for certain collected and will April, 1970 by public sector projects under the Ministry is laying idle be laid on the Table of the House. Shri N. R. Deoghare.

(b) if so, the details regarding cost of machinery, names of projects and the reasons for not utilising the machinery; and

(c) the action being taken in this regard.

(MINISTRY OF TOURISM AND CIVIL AVIATION)

87. USQ. No. 2883, (a) whether the proposal to (a) and (b). The Since implemented. dated the 13th operate a special unit to matter is still March, 1970 by tackle illegal practices by under consideration. Shri Himat-singka, certain International airlines, e.g. by under-cutting fares to the detriment of Air India, has been finalised; and

(b) if so, the details thereof, and if not, the reasons for the delay.

ANNEXURE II

(Vide para 5 of Minutes dated 6-10-71)

Pending Assurances pertaining to Fourth Lok Sabha dropped by the Committee

| S. No. | Date and Reference | S. No. | Date and Reference |
|---------------------------------------|-----------------------------------------------------------------------------------------------------|---------------------------------------------------|-----------------------------------------------------------------------------------------------------|
| TENTH SESSION, 1970 | | | |
| <i>(Department of Communications)</i> | | <i>(Ministry of Defence)</i> | |
| 1 | USQ. No. 659, dated the 26th February, 1970 by Shri Hukam Chand Kachwai. | 15 | USQ. No. 4121, dated the 25th March, 1970 by Shri Suraj Bhan. |
| 2 | USQ. No. 702 dated the 26th February, 1970 by Shri Bhogendra Jha. | 16 | USQ. No. 7957 dated the 29th April, 1970 by Shri Ramavatar Shastri. |
| 3 | USQ. No. 777, dated the 26th February, 1970 by Shri Ramavatar Sharma. | <i>(Ministry of Education and Youth Services)</i> | |
| 4 | USQ. No. 1662, dated the 5th March 1970 by Shri Jyotirmoy Bose. | 17 | USQ. No. 883 dated the 27th February, 1970 by Shri Molahu Prashad. |
| 5 | USQ. No. 1686, dated the 5th March, 1970 by Shri Bhogendra Jha. | 18 | USQ. No. 866 dated the 27th February, 1970 by Shri Jageshwar Yadav. |
| 6 | USQ. No. 1765, dated the 5th March, 1970 by Shri Ram Swarup Vidya-rthi and Shri Bansh Narain Singh. | 19 | USQ. No. 1810 dated the 9th March, 1970 by Shri Kartik Oraon. |
| 7 | USQ. No. 4887, dated the 2nd April, 1970 by Shri Rabi Ray. | 20 | USQ. No. 1964 dated the 9th March, 1970 by Shri Sitaram Kesri. |
| 8 | USQ. No. 5820, dated the 9th April, 1970 by Shri Bhogendra Jha. | 21 | USQ. No. 3791 dated the 24th March, 1970 by Shri Ram Gopal Shalwale and others. |
| 9 | USQ. No. 6426, dated the 16th April, 1970 by Ram Kishan Gupta and Shri Sharda Nand. | 22 | USQ. No. 5858 dated the 10th April, 1970 by Shri Molahu Prashad. |
| 10 | USQ. No. 7256 dated the 23rd April, 1970 by Shri Ramavatar Shastri. | 23 | USQ. No. 5882 dated the 10th April, 1970 by Shri Ram Swarup Vidya-rthi and Shri Bansh Narain Singh. |
| 11 | USQ. No. 7282, dated the 23rd April, 1970 by Shri Onkar Lal Bohra. | 24 | USQ. No. 5925 dated the 10th April, 1970 by Shri M. Mehachandra. |
| 12 | USQ. No. 8093, dated the 30th April, 1970 by Shri Ramavatar Shastri. | 25 | USQ. No. 6579 dated the 17th April, 1970 by Shri Molahu Prashad. |
| 13 | USQ. No. 9665, dated the 14th May, 1970 by Shri Raghuvir Singh Shastri and Shri Shiv Kumar Shastri. | 26 | USQ. No. 8984 dated the 8th May, 1970 by Shri Ram Swarup Vidya-rthi and others. |
| 14 | USQ. No. 9722, dated the 14th May, 1970 by Shri Deorao Patil. | 27 | USQ. No. 8998 dated the 8th May, 1970 by Shri Samar Guha. |
| | | 28 | USQ. No. 9015 dated the 8th May, 1970 by Shri Yashwant Singh Kushwah. |

| S. No. | Date and Reference | S. No. | Date and Reference |
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| 29 | USQ. No. 9070 dated the 9th May, 1970 by Shri P.R. Thakur. | 45 | USQ. No. 3156 dated the 16th March, 1970 by Shri Ram Singh Ayarwal. |
| 30 | USQ. No. 9793 dated the 15th May, 1970 by Shri Shashi Bhushan. | 46 | USQ. No. 5217 dated the 6th April, 1970 by Shri Chandra Shekhar Singh and Shri Ram Charan. |
| 31 | USQ. No. 9858 dated the 15th May, 1970 by Shri Molahu Prashad. <i>(Ministry of External Affairs)</i> | 47 | USQ. No. 6184 dated the 13th April, 1970 by Shri Valmiki Choudhary. |
| 32 | USQ. No. 445 dated the 25th February, 1970 by Shri C. Janardhanan and others. | 48 | USQ. No. 6195 dated the 13th April, 1970 by Shri-Deorao Patil. |
| 33 | SQ. No. 235 dated the 4th March, 1970 by Shri Rabi Ray and Hardayal Devgun. | 49 | USQ. No. 9238 dated the 11th May, 1970 by Shri K. Lakkappa. |
| 34 | USQ. No. 1412 dated the 4th March, 1970 by Shri P.C. Adichan. | 50 | USQ. No. 10114 dated the 18th May, 1970 by Shri Brij Raj Singh. |
| 35 | SQ. No. 893 dated the 8th April, 1970 by Shri Arjun Singh Bhadoria. | 51 | USQ. No. 10116 dated the 18th May, 1970 by Shri P.R. Thakur. <i>(Ministry of Food, Agriculture, Community Development and Co-operation)</i> |
| 36 | USQ. No. 7079 dated the 22nd April, 1970 by Shri Jai Singh and others. | 52 | USQ. No. 1614, dated the 5th March, 1970 by Shri Kartik Oraon. |
| 37 | USQ. No. 7113, dated the 22nd April, 1970 by Shri Molahu Prashad. | 53 | USQ. No. 7237, dated the 23rd April, 1970 by Shri Yajna Datt Sharma and others. |
| 38 | USQ. No. 7873, dated the 29th April, 1970 by Shri Gadilingana Gowd and others. <i>(Ministry of Finance)</i> | 54 | USQ. No. 8862, dated the 7th May, 1970 by Shri Om Prakash Tyagi. <i>(Ministry of Foreign Trade)</i> |
| 39 | USQ. No. 69, dated the 23rd February, 1970 by Shri Himatsingha and Shri P.C. Adichan. | 55 | USQ. No. 2441, dated the 11th March, 1970 by Shri G. Y. Krishnan and Shri Sitaram Kesri. |
| 40 | USQ. No. 70, dated the 23rd February, 1970 by Shri Nihal Singh and others. | 56 | USQ. No. 5618, dated the 8th April, 1970 by Shri Bansh Narain Singh. |
| 41 | SQ. No. 161 dated the 2nd March, 1970 by Shri Makhan Lal Kapoor and others. | 57 | USQ. No. 7025 dated the 22nd April, 1970 by Shri K.M. Madhukar. |
| 42 | USQ. No. 1139, dated the 2nd March, 1970 by Shri Ramavatar Shastri. | 58 | USQ. No. 8791 dated the 6th May, 1970 by Shri K. Anirudhan and others. |
| 43 | USQ. No. 1155, dated the 2nd March, 1970 by Shri Beni Shanker Sharma. | 59 | USQ. No. 10432 dated the 20th May, 1970 by Shri N.R. Deoghare. |
| 44 | USQ. No. 3140 dated the 16th March 1970 by Shri Hem Raj. | | |

| S. No. | Date and Reference | S. No. | Date and Reference |
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| | <i>(Ministry of Health, Family Planning Works Housing and Urban Development)</i> | 75 | USQ. No. 967 dated the 27th February, 1970 by Shri Ram Kishan Gupta. |
| 60 | SQ. No. 1 dated the 23rd February, 1970—Supplementary question by Shri Beni Shankar Sharma. | 76 | USQ. No. 1804 dated the 9th March, 1970 by Shri Baburao Patel. |
| 61 | USQ. No. 162 dated the 23rd February, 1970 by Shri N.K. Sanghi and Shri V. Narasimha Rao. | 77 | USQ. No. 1883 dated the 9th March, 1970 by Shri Nathu Ram Ahirwer. |
| 62 | USQ. No. 2167 dated the 9th March, 1970 by Shri Ramavatar Shastri, and others. | 78 | USQ. No. 1895 dated the 7th March, 1970 by Shri Bansh Narain Singh and Ram Swarup Vidyarthi. |
| 63 | USQ. No. 6191 dated the 13th March, 1970 by Shri Onkar Lal Berwa. | 79 | USQ. No. 2952 dated the 13th March, 1970 by Shri Mrityunjay Prasad. |
| 64 | USQ. No. 5095 dated the 16th March, 1970 by Shri Kanwar Lal Gupta and others. | 80 | USQ. No. 3626 dated the 24th March, 1970 by Shri Baburao Patel. |
| 65 | USQ. No. 3043 dated the 16th March, 1970 by Shri M. Meghachandra. | 81 | SQ. No. 809 dated the 3rd April, 1970 by Shri D.N. Patodia. |
| 66 | USQ. No. 5316 dated the 6th April, 1970 by Shri Ram Swarup Vidyarthi. | 82 | USQ. No. 4968 dated the 3rd April, 1970 by Shri Suraj Bhan. |
| 67 | USQ. No. 8315 dated the 4th May, 1970 by Shri Jageshwar Yadav. | 82-A | 6-4-1970—Motion for adjournment—use of force by the police against certain M. Ps. and others near Patel Chowk, New Delhi. |
| 68 | USQ. No. 9209 dated the 11th May, 1970 by Shri Om Prakash Tyagi. | 83 | USQ. No. 5932 dated the 10th April, 1970 by Shri Ramavatar Shastri. |
| 69 | USQ. No. 9280 dated the 11th May, 1970 by Shri Balgovind Verma. <i>(Ministry of Home Affairs)</i> | 84 | USQ. No. 5938 dated the 10th April, 1970 by Shri D. Amat. |
| 70 | SQ. No. 124 dated the 27th February, 1970—Supplementary Question by Shri Narain Swarup Sharma. | 85 | USQ. No. 6002 dated the 10th April, 1970 by Shri R. Barua and Shri Ram Avtar Sharma. |
| 71 | SQ. No. 125 dated the 27th February, 1970 by Shri V. Narasimha Rao and others. | 86 | USQ. No. 6627 dated the 17th April, 1970 by Shri Suraj Bhan and others. |
| 72 | USQ. No. 802 dated the 27th February, 1970 by Shri Baburao Patel. | 87 | 20-4-1970—Calling Attention riots in Chaidbasa—April, 1970. |
| 73 | USQ. No. 878 dated the 27th February, 1970 by Shri B.K. Modak and others. | 88 | USQ. No. 7212 dated the 24th April, 1977 by Shri Devindar Singh Garcha. |
| 74 | USQ. No. 936 dated the 27th February, 1970 by Shri Ajjun Singh Bhadoria and others. | 89 | USQ. No. 7429 dated the 24th April, 1970 by Shri M. Meghachandra. |
| | | 90 | 27-4-1970—Calling Attention—Reported clash between State Armed Police and security staff of Durgapur Steel Plant. |
| | | 91 | SQ. No. 1353 dated the 1st May, 1970—Supplementary Question by Shri Molahi Prasad. |

| S. No. | Date and Reference | S.No. | Date and Reference |
|--------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------|---------------------------------------------------------------------------------|
| 92 | USQ. No. 8184 dated the 1st May, 1970 by Shri Ram Swarup Vidharthi and Shri Saminathan Singa. | 110 | USQ. No. 1308 dated the 3rd March, 1970 by Shri Parkash Vir Shastri. |
| 93 | USQ. No. 8191 dated the 1st May, 1970 by Shri Jagannathrao Joshi and others. | 111 | USQ. No. 2930 dated the 10th March, 1970 by Shri Yamuna Prasad Mandaf. |
| 94 | USQ. No. 8265 dated the 1st May, 1970 by Shri Hukam Chand Kachwai, Shri Bharat Singh Chauhan and others. | 112 | USQ. No. 2333 dated the 10th March, 1970 by Shri Deven Sen. |
| 95 | SQ. No. 1506 dated the 9th May, 1970 by Shri Rabi Ray and Shri S. M. Banerjee. | 113 | SQ. No. 493 dated the 17th March, 1970 by Shri Hem Barua. |
| 96 | USQ. No. 89750 dated the 8th May, 1970 By Shri Baburao Patel. | 114 | USQ. No. 3864 dated the 24th March, 1970 by Shri Ramavatar Shastri. |
| 97 | USQ. No. 9807 dated the 15th May, 1970 by Shri Bharat Singh Chauhan. | 115 | USQ. No. 3899 dated the 24th March, 1970 by Shri Shiva Chandra Jha. |
| 98 | USQ. No. 9833 dated the 15th May, 1970 by Shri Bansh Narain Singh. | 116 | USQ. No. 3924 dated the 24th March, 1970 by Shri Valmiki Choudhary. |
| 99 | USQ. No. 9835 dated the 15th May, 1970 by Shri Bansh Narain Singh and Shri Narayan Swaroop Sharma. | 117 | USQ. No. 6240 dated th 14th April, 1970 by Shri Chandra Shekhar Singh. |
| 100 | USQ. No. 9854 dated the 15th May, 1970 by Shri Janeshwer Mishra and Shri Ram Sewak Yadav. | 118 | USQ. No. 6334 dated the 14th April, 1970 by Shri N.N. Pandey. |
| 101 | 15-5-1970 Calling attention Erosion by Ganges to Samadhi of Gurudev Ravindra Nath Tagore at Nimtola Burning Ghat, Calcut' a. (Ministry of Information and Broadcasting) | 119. | SQ. No. 1129 dated the 21st April, 1970 by Shri Suraj Bhan and others. |
| 102 | USQ. No. 4892 dated the 2nd April, 1970 by Shri Ramavatar Shastri. | 120 | USQ. No. 6885 dated the 21st April, 1970 by Shri G.C. Dixit. |
| 103 | USQ. No. 8845, dated the 7th May, 1970 by Shri Abdul Ghani Dar. | 121 | USQ. No. 6900 dared the 21st April, 1970 by Shri P.C. Adichan. |
| 104 | USQ. No. 8907, dated the 9th May, 1970 by Shri Yashwant Singh Kushwah. | 122 | USQ. No. 6921 dated the 21st April, 1970 by Shri Sitaram Kesri. |
| 105 | USQ. No. 9761, dated the 14th May, 1970 by Shri S.C. Samanta. (Ministry of Indus. Deve. and Company Affairs) | 123 | USQ. No. 1281 dated the 28th April, 1970 by Shri Madhu Limaye. |
| 106 | USQ. No. 217 dated the 24th February, 1970 by Shri Raghuvir Singh Shastri and others. | 124 | USQ. NO. 7757 dated the 28th April, 1970 by Shri G.C. Dixit. |
| 107 | USQ. No. 240 dated the 24th February, 1970 by Shri Jyotirmoy Basu and others. | 125 | USQ. NO. 8550 dated the 5th May, 1970 by Shri Devinder Singh Garcha and others. |
| 108 | USQ. No. 305 dated the 24th February, 1970 by Shri George Fernandes. | 126. | USQ. No. 8574 dated the 5th May, 1970 by Shri Chengaleraya Naidu. |
| 109 | USQ. No. 314 dated the 24th February, 1970 by Shri Himatsingka. | 127 | USQ. No. 8622 dated tho 5th May, 1970 by Shri N.R. Deoghare. |
| | | 128 | SQ. No. 1582 dated the 12th May, 1970 by Shri Virendra Kumar Shah. |
| | | 129 | USQ. No. 9304 dated the 12th May , 1970 by Shri Bansh Narain Singh. |
| | | 130 | USQ. No. 9329 dated the 12th May * 1970 by Shri Jageshwar Yadav. |

| S.No. | Date of Reference | S.N | Date of Reference |
|-------|--------------------------------------------------------------------------------------------------|-----|-----------------------------------------------|
| 131 | USQ. No. 9396 dated the 12th May, 1970 by Shri Deven Sen. | | |
| 132 | USQ. No. 9433 dated the 12th May, 1970 by Shri K. Lakkappa. | | |
| 133 | USQ. No. 10171 dated the 19th May, 1970 by Shri Ram Kishan Gupta. | | |
| 134 | USQ. NO. 10235 dated the 19th May, 1970 by Shri D.N. Patodia. | | |
| 135 | USQ. No. 10236 dated the 19th May, 1970 by Shri D.N. Patodia. | | |
| 136 | USQ. No. 10262 dated the 19th May, 1970 by Shri Abdul Ghani Dar. | | |
| 137 | USQ. No. 10290 dated the 19th May, 1970 by Shri K. Ramani. | | |
| | <i>(Min. of Lab., Emp., & Reh.)</i> | | |
| 138 | SQ. No. 254 dated 5th March, 1970 by Shri Nambiar and other. | | |
| 139 | USQ. 2637 dated the 12th March, 1970 by Shri M. Meghachandra. | | |
| 140 | USQ. No. 2689 dated the 12th March, 1970 by Shrimati Sharda Mukerjee and Shri Mrityunjay Prasad. | | |
| 141 | USQ. No. 4285 dated the 26th March 1970 by Shri Hardayal Devgun. | | |
| 142 | USQ. No. 5795 dated the 9th April, 1970 by Shri Deven Sen. | | |
| 143 | SQ. No. 1049 dt. the 16th April, 1970 by Shri Mohan Swarup. | | |
| 144 | USQ. No. 6374 dated the 16th April, 1970 by Shri Baburao Patel and Shri R.K. Birla. | | |
| 145 | USQ. No. 7246, dt. the 23rd April, 1970 by Shri B.K. Daschowdhury. | | |
| 146 | USQ. No. 9716 dt. the 14th May, 1970 by Shri Molahu Prasad. | | |
| | <i>(Ministry of Law)</i> | | |
| 147 | S.Q. No. 354 dated the 10th March, 1970 by Shri Shri Chand Goyal. | | |
| | <i>(Min. of Pet. & Chemicals)</i> | | |
| 148 | USQ. No. 3081 dated the 16th March, 1970 by Shri A.K. Gopalan and others. | | |
| 149 | S.Q. No. 21 dated the 20th April, 1970 regarding high prices of drugs. | | |
| 150 | USQ. No. 6827 dated the 20th April, 1970 by Shri Madhu Limaye. | | |
| 151 | USQ. No. 9999 dated the 18th March, 1970 by Shri G.C. Naik. | | |
| 152 | USQ. No. 10015 dated the 18th May, 1970 by Shri Mayavan and others. | | |
| | | | <i>(Ministry of Railways)</i> |
| 153 | SQ. No. 35 and 37 dt. 24th Feb., 1970 Supplementary Question by Smt. Jayaben Shah. | | |
| 154 | USQ. No. 1296 dt. 3rd March, 1970 by Shri Molahu Parshad. | | |
| 155 | USQ. No. 1381 dt. 3rd. March, 1970 by Shri Raj Deo Singh. | | |
| 156 | USQ. No. 2244 dt. the 10th March, 1970, by Shri A. K. Gopalan and others. | | |
| 157 | 18-3-1969—Railway Budget—Demand for grants. | | |
| 158 | USQ. No. 3940 dt. the 24th March, 1970 by Shri Bhogendra Jha. | | |
| 159 | USQ. No. 4539 dt. 31st March, 1970, by Shri Chandra Sekhar Singh. | | |
| 160 | USQ. No. 4600 dt. the 31st March, 1970 by Shri Manglathumadam. | | |
| 161 | USQ. No. 5442 dated the 7th April, 1970 by Shri Jharkhande Rai. | | |
| 162 | USQ. No. 6271 dated the 14th April, 1970 by Shri Shashi Bhushan. | | |
| 163 | USQ. No. 8570 dated the 5th May, 1970 by Shri Onkar Lal Berwa. | | |
| 164 | SQ. No. 1577 dated the 12th May, 1970 by Shri Molahu Prashad. | | |
| | | | <i>(Ministry of Shipping & Transport)</i> |
| 165 | USQ. No. 1855 dated the 9th March 1970, by Shri Lobo Prabhu. | | |
| 166 | USQ.No. 1857, dated the 9th March, 1970, by Shri Lobo Prabhu. | | |
| 167 | USQ. No. 1936, dated the 9th March, 1970, by Shri Vishwa Nath Pandey. | | |
| 168 | USQ. No. 2988, dated the 13th March, 1970, by Shri Abdul Ghani Dar. | | |
| 169 | SQ. No. 1223, dated the 24th April, 1970, by Shri Beni Shanker Sharma. | | |
| 170 | USQ.No. 9779, dated the 15th May, 1970 by Shri Mangalathumadam. | | |
| 171 | USQ.No. 9830, dated the 15th May, 1970 by Shri Arjun Singh Bhadoria. | | |
| | | | <i>(Department of Social Welfare)</i> |
| 172 | SQ. No. 204 dated the 3rd March, 1970, by Shri Kanwar Lal Gupta. | | |

| S.No. | Date and Reference | S.No. | Date and Reference |
|-------|------------------------------------------------------------------------|-------|-------------------------------------------------------------------------|
| 173 | USQ. No. 2307 dated the 10th March, 1970, by Shri Beni Shankar Sharma. | 179 | SQ. No. 1590, dated the 12th May, 1970, by Shri K. Ramani. |
| 174 | USQ. No. 3903, dated the 24th March, 1970, by Shri Onkar Lal Bohra. | 180 | USQ. No. 221, dated the 24th February, 1970, by Shri Kartik Oraon. |
| 175 | USQ. No. 4599, dated the 31st March 1970, by Shri Meetha Lal Meena. | 181 | USQ. No. 2264, dated the 10th March, 1970, by Shri Virendra Kumar Shah. |
| 176 | USQ. No. 5481, dated the 7th April, 1970, by Shri Beni Shanker Sharma. | 182 | USQ. No. 3254, dated the 17th March, 1970, by Shri P. L. Barupal. |
| 177 | SQ. No. 1113, dated the 21st April, 1970, by Shri Bal Raj Madhok. | 183 | USQ. No. 5404, dated the 7th April, 1970, by Shri Ram Swarup Vidyarthi. |
| 178 | SQ. No. 1587, dated the 12th May, 1970 by Shri Beni Shanker Sharma. | 184 | SQ. No. 1424, dated the 5th May, 1970, by Shri Himatsingka. |

ANNEXURE III

(Vide para 7 of Minutes dated 6th October, 1971)

Pending Assurances pertaining to Fourth Lok Sabha to be pursued

| Sl. No. | Date and Reference | Text of the Question | Assurance given | Remarks |
|---------|--------------------|----------------------|-----------------|---------|
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ELEVENTH SESSION , 1970

(Department of Company Affairs)

- 1 USQ. No. 3758 dated 25-8-70 by Shri Shashi Bushan.
- (a) whether any foreign Company has bought the Vazir Sultan Tobacco Company ;
- (b) whether this foreign company has been fully permitted to buy other foreign companies in India ; and
- (c) what is the percentage of monopoly the foreign company, which has bought the Vazir Sultan Tobacco Company, has on the entire tobacco export industry in the country.
- (a) to (c).—The information is being collected and will be laid on the Table of the House.
- 2 USQ. No. 3834 dated 25-8-1970 by Shri Sitaram Kesri.
- (a) whether it is a fact that the Golden Tobacco Company has set up its own parallel distribution agency with a view to make financial manipulations; and
- (b) if so, the action taken by Government to detect the loss of revenue and to check malpractices.
- (a) & (b).—The information is being collected and will be laid on the Table of the House.

(Ministry of Defence)

- 3 USQ. No. 1550 dated 5-8-70 by Shri D. N. Patodis and Shri Arjun Bhadoria.
- (a) whether Government have taken any final decision with regard to the manufacture of arms in the private sector;
- (b) whether any offer has been given by any industrialist for manufacture of arms; and
- (c) if so, Government's decision in this regard.
- (a), (b) & (c). The information is being collected and will be laid on the Table of the House.

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(Education and Youth Services)

- 4 USQ. No. 1925 dated the 7th August, 1970 by Shri. Prem Chand Verma and Shri Deorao Patil.
- (a) whether it has come to the notice of Government that various colleges in different parts of the country run as commercial shops, cheat the public by receiving tuition fees and admission fees in advance and disappear and, if so, how many such cases were detected during the last three years;
- (b) whether it is also a fact that there are certain colleges and schools which issue bogus University Degrees, and if so, how many cases came to the notice of Government, and what action has been taken thereon; and
- (c) whether Government have taken any effective steps to check and stop this increasing method of cheating and, if so, the details thereof.
- (a) to (c).—The information being collected and will be laid on the Table of the Sabha.

(Ministry of External Affairs)

- USQ. No. 2494 dated 12th August, 1970 by Shri Baburao Patel and Shri Rabi Ray.
- (a) Whether Government have been able to evolve a standard procedure in accordance with the Vienna Convention that would neutralise diplomatic admissions interested in running cultural centres in India to do so, and
- (a) and (b).—The matter is under active consideration of Government. Details will be made known when finalised.
- (b) if so, the details of the procedure.

(Ministry of Finance)

- 6 SQ. No. 27 dated the 28th July, 1970 by Shri Hukam Chand Kachwal
- (a) whether it is a fact that some of the Central Ministers have not so far submitted their income-tax returns for some-time, past, and
- (a) The information is being collected and shall be laid on the Table of the House as early as possible.
- (b) if so, the names of the Ministers against whom the arrears of income-tax are outstanding at present and the amount thereof.

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- 7 USQ. No. 34 dated the 28th July 1970 by Shri Suraj Bhan and others.
- (a) for the names of the Union Ministers against whom penalty notice has been issued under the Income-tax or Wealth-Tax Acts during the last two years;
- (a) to (d).—The information about other Ministers is being collected and shall be laid on the Table of the House as early as possible.
- (b) the names of the Ministers on whom penalty was imposed and the amount of penalty imposed on each ;
- (c) the reply of each Minister against whom the penalty notice has been issued ; and
- (d) the names of the Minister against whom penalty was dropped and the reasons therefor.
- 8 USQ. No. 59 dated the 28th July, 1970 by Shri C. Janardhanan and others.
- (a) whether the amount of tax arrears against Shri Haridas Mundhra and his concerns which stood originally at Rs. 479,35,000 has been brought down to Rs. 1.97 crores;
- (b) if so, how the original amount has been brought down to the present level; and
- (c) the extent to which the arrears outstanding against Shri Mundhra and his concerns have been realised.
- (c) Information regarding the extent of realisation from Shri Haridas Mundhra and the concerns controlled by Shri Mundhra is not readily available. It is being collected and will be laid on the Table of the Sabha as early as possible.
- 9 USQ. No. 1142 dated the 3rd August, 1970, by Shri George Fernandes.
- (a) for the total amount of public deposits held by the companies in the private Sector;
- (a), (b) & (c).—The information as at the end of December, 1969 is being collected and will be laid on the Table of the House.
- (b) the number of companies holding such public deposits as have gone into liquidation in the last three years and the deposits held by them; and

- (c) the number of companies as which have failed to repay the deposits and the total amount of money involved therein.
- 10 USQ. No. 2040 dated the 10th August, 1970 by Shri Bibhuti Mishra. Whether it is a fact that a number of big firms in the private sector having assets worth more than 30 lakhs of rupees, have withdrawn their accounts from the Nationalised Banks or have opened new accounts in non-nationalised banks. The information required is being collected and will be laid on the Table of the House.
- 11 USQ. No. 2049 dated the 10th August, 1970 by Shri Onkar Lal Berwa, and others. (a) for the number of Indian and Foreign citizens in the country at present who own movable and immovable property worth Ra. 1 crores or more ; (a) to (c). The information is not readily available and is being collected. It will be laid on the Table of the House as soon as it is collected. (b) the number out of them who are Ministers at the Centre including the Prime Minister, the Ministers of State and the Officers in the Central Services; and (c) the amount of Income-tax realised from them, by the Government during the last two years.
- 12 USQ. No. 2179 dated the 10th August, 1970, by Shri Hem Raj and Shri Nathuram Ahirwar. (a) for the amount of money advanced by the State Bank of India and other fourteen nationalised banks to the small scale industrialists and agriculturists since the nationalisation on long term and short term basis, separately by each of such banks; (a) to (f).—The information is being collected and the same will be placed on the Table of the House. (b) the terms and conditions on which they were advanced ; (c) whether any guarantee was accepted by the Reserve Bank of India for the advancement of these loans; (d) how much of such short term and long term loans have been recovered ; (e) the target fixed for the above mentioned banks for this financial year for the advancement of loans to agriculturists and industries and at what terms ; and

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(f) whether any instructions have been issued by the Reserve Bank of India to these banks.

(MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION)

- 13 USQ No. 1726 dated the 6th August, 1970 by Shri Ram Sewak Yadav. (a) the number of Ministers amongst the former and present Ministers, their sons and wives who have agricultural land, dairy, poultry farms and gardens and the number thereof; and (a) and (b) Required information to the extent possible will be collected and placed on the Table of the House. Since Implemented.
- (b) whether the said farms were in their possession before they became Minister or after becoming the Minister.
- 14 USQ No. 2639 dated the 13th August, 1970 by Shri Himatsingka. (a) whether it is a fact that Leather Research Institute has in a recent study recommended that animal waste can be a big foreign exchange earner with better utilisation of slaughter house waste and other animal waste; (a) to (c) The Director Central Research Institute has been requested to furnish a copy of the Study Report. A statement giving the requisite information will be laid on the Table of the House after the 'report' has been received.
- (b) the precise suggestions and recommendations made by the Institution and the extent of foreign exchange earnings likely to be obtained with the implementation thereof annually; and
- (c) the steps taken by Government to implement these suggestions.

(MINISTRY OF FOREIGN TRADE)

- 15 USQ No. 4007 dated the 26th August, 1970 by Shri Shashi Bhushan. (a) the total number of powerlooms in the country; (a) to (e) The information is being collected and will be laid on the Table of the House shortly.
- (b) the highest number of powerlooms owned by one Industrialist along with the number of powerlooms and the name and address of the industrialist;

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- (c) the steps Government propose to take to stop this anti-social practice
- 19 USQ No. 2116 dated the 10th August, 1970 by Shri Jagdishwar Yadav.
- (a) whether surgical treatment has been made available under Ayurvedic system in the country;
- (b) if so, the State-wise number of Ayurvedic hospitals where surgical treatment is available; and
- (c) the details of the operations done by Ayurvedic method.
- (a) to (c). The information is being collected and will be placed on the Table of the Sabha. in due course.
- 20 USQ. No. 4632 dated the 31st August, 1970 by Shrimati Susela Gopalan and others.
- (a) whether Government have received an memorandum from a large number of citizens of Kandla Port Township in regard to the progress of Kandla Port and its township; and
- (b) if so, the action taken by Government in this regard.
- (a) and (b). The information is being collected and will be placed on the Table of the House. Since Im-plements.

MINISTRY OF HOME AFFAIRS

- 21 USQ. No. 805 dated the 31st July, 1970 by Shri Baburao Patel.
- (a) whether it is a fact that several obscene photographs and pornographic books were seized recently from a studio in Delhi;
- (b) if so, the name of the studio and the nature of photograph with names of models and books involved;
- (c) whether it is also at fact the some employees of the Government of India Presses—were involved in this racket; and
- (d) if so, their names and the steps taken against them.
- (a) to (d). According to information available some obscenes cards/ photographs/ negatives have been recovered following raids organised by the C.B.I. on 2nd May, 1970. Some employees of the Government of India Press, Minto Road, Delhi are allegedly involved. The case is under investigation.
- 22 USQ. No. 832 dated the 31st July, 1970 by Shri B.K. Modak and others.
- (a) whether the attention of Government has been drawn to an exhibition sponsored by the Jan Sangh and R. S. S. at Aminabad Lucknow in the month of June, 1970, describing Muslims as traitors and Pakistani agents;
- (b) if so, the reaction of Government thereto;
- (c) whether Government would consider it a deliberate attempt to incite communal hatred among the people;
- (a) to (e). Facts are being verified.
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- (d) if so, what action has been taken against the organisers who are thus creating communal tensions; and
- (e) what steps Government are going to take in future against such exhibitions.
- 23 USQ. No. 1807 (a) whether the restriction imposed on the R. S. S. after the assassination of Mahatma Gandhi was lifted after correspondence between Government of India and the R. S. S. Chief; and (b) A copy of the correspondence will be got printed and laid on Table of the Ho in due course.
- 23 USQ. No. 1807 dated the 7th August, 1970, by Shri Ram Sewak Yadav and Shri Bibhuti Mishra. (b) if so, whether Government will lay on the Table a copy of that correspondence.
- 24 USQ. No. 2965 dated the 14th August, 1970 by Shri Tridib Kumar Chaudhuri. (a) whether Government have taken any final decision on the recommendation of Administrative Reforms Commission to raise the Maximum age limit of admission for the Indian Administrative Service Examination from 24 to 26 years; and (a) to (b). The recommendation is still under consideration and a decision thereon is expected to be announced soon.
- (b) if not, when they are likely to conclude their consideration of the said recommendation of the Administrative Reforms Commission and take final decision thereon.
- (MINISTRY OF INDUSTRIAL DEVELOPMENT)**
- 25 USQ. No. 1308 (a) whether there is any proposal under consideration of Government to protect the small scale industries statutorily; and (a) & (b). The proposal is under consideration of the Government in consultation with the State Governments.
- (b) if so, the details thereof.
- 26 USQ. No. 3052, dated the 18th August, 1970 by Shri Om Prakash Tyagi. (a) whether in order to have balanced development of industries in all parts of the country, Government propose to make such arrangements that the Industries located at far off or in hilly areas are relieved of their additional expenditure being incurred by them on the transportation of raw material required by them on the goods produced by them in order to enable them to compete with other (a to c). The information is being collected and will be laid on the Table of the House in due course.

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industries in the market;

- (b) if so, the manner in which Government propose to extend help to them; and
- (c) if the reply to part (a) above be in negative, the reasons therefor.

- 27 USQ. No. 4734 dated the 1st September, 1971 by Shri S. Kundu. (a) whether any assessment has been made about the requirements during the Fourth Plan period of iron powder from blue dust and, if so, the details thereof; (a) to (c). The information is collected and it will be laid on the Table of the House.
- (b) whether such iron powder made out of blue dust is imported from abroad and if so, the quantity thereof; and
- (c) whether there is a need of this material by the Defence Department and if so, their present consumption and how much is indigenously produced and how much is imported.
- 28 USQ. No. 4818 dated the 1st September, 1970 by Shri Shashi Bhushan. (a) for the percentages of shares of the Indian Leaf Tobacco Development Company Ltd., in the total exports of Tobacco from India; (a) to (d). The information is being collected and will be laid on the Table of the House.
- (b) the amount of Excise duty paid by this Company during the last three years;
- (c) whether 75 per cent of the total export of Tobacco from India is made by this Company; and
- (d) if so, the reasons therefor and the reaction of Government thereto.
- 29 USQ. No. 4819 dated the 1st September, 1970 by Shri Shashi Bhushan. (a) whether Government have enquired into the fact that because of the monopoly of the India Leaf Tobacco Development Company Limited in the export of Tobacco traders doing export business in India cannot compete with this company in purchasing tobacco and the farmer are thereby compelled to sell their produce to this company alone; and (a) and (b). The information is being collected and will be laid on the Table of the House.
- (b) if so, the results of the enquiry made in this regard.

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- 34 USQ. No. 1179 dated 3rd August, 1970 by Shri Prem Chand Verma. (a) which are the items and for how much, those produced manufactured by all the public Undertakings of the Ministry exported during the year 1968-69 and 1969-70. (b) the target fixed for exporting those items for the years 1970-71, 1971-72 ; (c) the items which have hard Competition in foreign countries and the steps Government have taken to face the problem, and (d) the programmes chalked out by Government to increase the percentage rate of export and details thereof. (a) to (d). Information is being collected and the same will be laid on the Table of the House in due course. Since Implemented.
- 35 SQ. No. 305 dated the 10th August, 1970 by Shri P. P. Esthose and others. (a) for the total number of foreign drug firms which are functioning in India; (b) the total amount of profit gained by those firms during the last year; and (c) the total amount of money sent by these firms to foreign countries in the name of royalty, service charges, and technical know-how during the last three years. (a) to (c). The required information is being collected and will be laid on the Table of the House in due course.
- 35 USQ. No. 2026 dated the 10th August, 1970 by Shri Himatsingka. (a) whether it is a fact that the performance of the Government companies manufacturing fertilizers was relatively less encouraging as far as growth of sales and profits were concerned during the year 1968-69 ; (b) if so, the names of these public sector units and the details of their profits and loss accounts during that year and how these compare with the performance of other Fertilizer Companies in the public sector and those in the private sector ; (c) to which specific reasons the low profitability of those Companies can be attributed; and (d) the growth of fertilizers manufacturing companies in India, both in the public and private sector during 1969-70 ; indicating the growth of their sales and profits. (a) to (d). Information is being collected and will be laid on the table of the House.

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(MINISTRY OF SHIPPING AND TRANSPORT)

37. USQ. No. 1894, dated the 7th August, 1970 by Shri Mri-tyunjay Prasad.
- (a) for the names on the Shipyards and workshops engaged in shipbuilding and ship repairs together with the location thereof ;
- (a) to (e). The information is being collected and will be laid on the Table of the Sabha in due course.
- (b) the annual capacity of these Shipyards and Workshops for manufacturing various types of big and small ships required for shipping services and for defence purposes, and the actual production therefrom, separately, during the last three years ;
- (c) whether some ships have been sold to other countries and, if so, the value and number of the ships sold, country-wise ;
- (d) the number of ships at present under production in the various shipyards and of that for the supply of which orders have been accepted ; and
- (e) the names of the ports where the ships of various countries have been repaired during the last three years together with the number of such ships, country-wise and also the amount of income earned therefrom.
38. USQ. No. 1992, dated the 7th August, 1970, by Shri D. R. Parmar.
- (a) for the provision made for road development in the Fourth Plan for the Gujarat State in order to bring the State of Gujarat at par with other States of the country in regard to road development ; and
- (a) & (b). The requisite information is being collected and will be laid on the Table of the Sabha in due course.
- (b) how much amount has been spent for the construction of new roads up till now and the length of newly constructed roads.
39. SQ. No. 436, dated the 14th August, 1970 by Shri Shiva Chandra Jha.
- (a) how many all-weather ships are there in the country at present ;
- (b) between which ports they ply separately ;
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(c) how many of them are of Indian make and how many of foreign make; and

(d) from which foreign countries those foreign make ships had been brought and at what costs and conditions.

(d) The information is being collected and will be laid on the Table of the House in due course.

(MINISTRY OF STEEL AND HEAVY ENGINEERING)

40. USQ. No. 1209, dated the 4th August, 1970 by Shri Baburao Patel.
- (a) Whether it is a fact that the quality of flat steel products manufactured by the Hindustan Steel Ltd. for the two nuclear plants at Ranapratapsagar and Kalpakam were so far below specifications that the Atomic Energy Commission had to import them from Canada to keep the schedule of the project;
- (b) if so, the quantity and value of flat and structural steel products imported for this purpose;
- (c) the loss suffered by Government for producing products far below specifications;
- (d) whether it is a fact that the order for the huge turbo-set weighing 150 tons placed by the Atomic Energy Commission with the Heavy Electricals is now in the process of being completed and will lead to a needless delay in the completion of Kalpakam; and
- (e) if so, the reasons for delay with likely date of delivery.
- (a) to (e). The information is being collected and will be laid on the Table of the House.
41. USQ. No. 4732, dated 1st September, 1971 by Shri Yamuna Prasad Mandal.
- (a) whether the scrap-based electric furnace owners are selling their products like Ingots, Bars and Rods, Wire Rods, Alloy Steels, Steel Castings, etc. at almost double the price now as compared to the prices at which they were sold in April, 1970;
- (a) to (d). The information is being collected and will be placed on the Table of the House as soon as possible.

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(b) if so, how Government propose to ensure that the domestic electric furnace owners do not take undue advantage of the conditions of scarcity of steel;

(c) whether Government propose to introduce price and distribution control for these items; and

(d) if so, whether steps are proposed to be taken to ensure that the unexpected huge profit by the electric furnace owners is mopped by way of excise duty.

(DEPARTMENT OF SOCIAL WELFARE)

- 42 USQ. No. 2275 dated the 11th August, 1970 by Shri G. Y. Krishnan.
- (a) for the number of tribals who have been evicted by Government in the various States from Government owned lands; and
- (b) the number of tribals who still require rehabilitation.
- (a) & (b). The information is being collected from the State Governments and Union Territories Administrations and will be laid on the Table of the House in due course.
- 43 USQ. No. 4864 dated the 1st September, 1970 by Shri M. Megha Chandra
- (a) whether Government are aware that communication is undeveloped in the Scheduled Tribe areas in the Union Territory of Manipur and that water supply is untapped and supply of consumer goods is also found unorganised and exorbitantly high priced; and
- (a) & (b). The information is being collected from the Government of Manipur. It will be laid on the Table of the House as soon as it is available.
- Since Implemented
- (b) if so, the steps proposed to be taken by the Government of Manipur and the Central Government to tackle the aforesaid problems.

ANNEXURE IV

(Vide para 8 of Minutes dated 6th October, 1971)

Pending Assurances pertaining to Fourth Lok Sabha dropped by the Committee

| S. No. | Date and Reference | S. No. | Date and Reference |
|--------|-----------------------------------------------------------------------|--------|----------------------------------------------------------------------------------------|
| | <i>(Department of Communications)</i> | 14 | USQ. No. 983 dated the 31st July, 1970 by Shri Prem Chand Verma and Shri Hem Raj. |
| 1 | USQ. No. 725 dated the 30th July, 1970 by Shri Arjun Singh Bhadoria. | 15 | USQ. No. 998 dated the 31st July, 1970 by Shri Ramavatar Shastri. |
| 2 | 30-7-1970 Indian Post Office (Amendment) Bill. | 16 | USQ. No. 1893 dated the 7th August, 1970 by Shri Ram Charan and others. |
| 3 | USQ.No.2738 dated the 13th August, 1970 by Shri G. C. Dixit. | 17 | USQ. No. 1963 dated the 7th August, 1970 by Shri Molahu Prashad. |
| 4 | USQ. No.3445 dated the 20th August, 1970 by Shri Ramavatar Shastri. | 18 | USQ. No. 2872 dated the 14th August, 1970 by Shri Onkar Lal Berwa and others. |
| | <i>(Department of Company Affairs)</i> | 19 | USQ. No. 2921 dated the 14th August, 1970 by Shri P. L. Barupal and Shri Kikar Singh. |
| 5 | USQ. No. 1213 dated 4th August, 1970 by Shri Shashi Bhushan. | 20 | USQ. No. 2979 dated the 14th August, 1970 by Shri Ramachandra Veerappa. |
| 6 | USQ. No. 1216 dated the 4th August, 1970 by Shri Sitaram Kesri. | 21 | USQ. No. 3644 dated the 21st August, 1970 by Shri Molahu Prashad. |
| 7 | USQ. No. 3008 dated the 18th August, 1970 by Shri Sitaram Kesri. | 22 | USQ. No. 3648 dated the 21st August, 1970 by Shri R. Barua and Shri Chengalraya Naidu. |
| 8 | SQ. No. 578 dated the 25th August, 1970. | 23 | USQ. No. 3659 dated the 21st August, 1970 by Shri Beni Shanker Sharma. |
| 9 | USQ. No. 3821 dated the 25-8-70 by Shri Ramavatar Shastri. | 24 | USQ. No. 3687 dated the 21st August, 1970 by Shri Mrityunjay Prasad. |
| 10 | USQ. No. 4810 dated 1-9-70 by Shri C. M. Kedaria. | 25 | . 4416 dated the 28th August, 1970 by Shri Kirit Bikram Deb Burman. |
| | <i>(Ministry of Defence)</i> | 26 | USQ. No. 4479 dated the 28th August, 1970 by Shri Bal Raj Madhok. |
| 11 | USQ. No. 4930 dt. 2nd Sept. 1970 by Shri Chandra Shekhar Singh. | 27 | 31st August, 1970 Statutory Resolution and Delhi University (Amendment) Bill. |
| | <i>(Education and Youth Services)</i> | | |
| 12 | USQ. No. 890 dated the 31st July, 1970 by Shri Chandrika Prasad. | | |
| 13 | USQ. No. 945 dated the 31st July, 1970, by Shri Ramachandra Veerappa. | | |

| S. No. | Date and Reference | S. No. | Date and Reference |
|--------------------------------------------------|--------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------------------------------------------------|
| <i>(Ministry of External Affairs)</i> | | | |
| 28 | 26-8-1970, Call attention Notice on Reported sale of girls from Kerala and other parts of country. | 43 | USQ. No. 3379, dated the 20th August, 1970 by Shri G.Kuchelar. |
| 29 | 26-8-1970, Call Attention Notice on reported sale of girls from Kerala and other parts of the country. | 44 | USQ. No. 4123 dated the 27th August, 1970 by Shri Abdul Ghani Dar. |
| <i>(Ministry of Finance)</i> | | | |
| 30 | USQ. No. 104 dated the 28th July, 1970 by Shri Prem Chand Verma. | 45 | USQ. No. 4171, dated the 27th August, 1970 by Shri Sharda Nand. |
| 31 | USQ. No. 174, dated the 28th July, 1970 by Shri Lobo Prabhu. | 46 | USQ. No. 4236, dated the 27th August, 1970 by Shri Bhogendra Jha. |
| 32 | USQ. No. 1139, dated the 3rd August, 1970 by Shri Mrityunjay Prasad. | 47 | USQ. No. 4310, dated the 27th August, 1970 by Shri Virendra Kumar Shah. |
| 33 | USQ. No. 2017, dated the 10th August, 1970 by Shri George Fernandes. | <i>(Ministry of Foreign Trade)</i> | |
| 34 | USQ. No. 2089 dated the 10th August, 1970 by Shri Shiv Charan Lal and others. | 48 | USQ. No. 533 dated the 29th July, 1970 by Shri Sardar Amjad Ali and Shri Samar Guha. |
| 35 | USQ. No. 2128, dated the 10th August, 1970 by Shri Ramavatar Shastri. | 49 | USQ.No.1479, dated the 5th August, 1970 by Dr Karni Singh. |
| 36 | 25th August, 1970, West Bengal Budget and statutory resolution Re. West Bengal. | 50 | USQ. No. 2411, dated the 12th August, 1970 by Shri Lobo Prabhu. |
| 37 | SQ. No. 701, dated the 31st August 1970 by Shri Beni Shanker Sharma | 51 | USQ.No.1008, dated the 3rd August, 1970 by Shri Baburao Patel. |
| 38 | USQ.No. 4710, dated the 31st August, 1970 by Shri Bhogendra Jha. | 52 | USQ. No. 2019 dated the 10th August, 1970 by Shri Om Prakash Tyagi. |
| <i>(Ministry of Food, Agr. C.D. & Coop.)</i> | | | |
| 39 | USQ. No. 1634 dated the 6th August, 1970 by Shri Bharat Singh Chauhan and others. | 53 | USQ No. 2048, dated the 10th August, 1970 by Shri Onkar Lal Berwa and others. |
| 40 | SQ. No. 418, dated the 13th August, 1970 by Shri Hem Raj and Shri N.R. Deoghare. | 54 | USQ. No. 2148, dated the 10th August, 1970 by Shri Janeshwar Misra. |
| 41 | USQ.No. 2632 dated the 13th August, 1970 by Shri A. Sreedharan. | 55 | USQ. No. 2251, dated the 10th August, 1970 by Shri V. Narasimha Rao. |
| 42 | USQ. No. 2633, dated the 13th August, 1970 by Shri Meetha Lal Meena and others. | 56 | USQ. No. 4662, dated the 31st August, 1970 by Shri Yashpal Singh. |
| <i>(Ministry of Home Affairs)</i> | | | |
| | | 57 | USQ.No. 407. dated the 29th July, 1970 by Shri Hardyal Devgun and others. |
| | | 58 | USQ. No. 600, dated the 29th July, 1970 by Shri Jyotirmoy Bosu. |

| No. | Date and Reference | S.No. | Date and Reference |
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| 59. | USQ. No. 838, dated the 31st July, 1970 by Shri Baburao Patel. | 77. | USQ.No.1885, dated the 7th August, 1970 by Shri Jagannath Rao Joshi and others. |
| 60. | USQ.No. 838, dated 31st July, 1970 by Shri Shri Gopal Saboo and others. | 78. | USQ.No.1922, dated the 7th August, 1970 by Shri R.K.Birla. |
| 61. | USQ. No. 839, dated the 31st July, 1970 by Shri Shri Gopal Saboo and others. | 79. | USQ.No.1930, dated the 7th August, 1970 by Shri Ram Sewak Yadav. |
| 62. | USQ. No. 856 dated the 31st July, 1970 by Shri Onkar Singh and others. | 80. | USQ.No.1977 dated the 7th August, 1970 by Shri Jyotirmoy Bosu and others. |
| 63. | USQ. No. 876, dated the 31st July, 1970 by Shri Bansh Narain Singh and others. | 81. | USQ. No. 2792, dated the 14th August, 1970 by Shri Ram Sewak Yadav. |
| 64. | USQ. No. 879, dated the 31st July, 1970 by Shri Sharda Nand and others. | 82. | USQ. No. 2847, dated the 24th August, 1970 by Shri Deorao Patil and Shrimati Ila Palchoudhuri. |
| 65. | USQ. No. 882, dated the 31st July, 1970 and Shri Beni Shankar Sharma and others. | 83. | USQ. No. 2857, dated the 14th August, 1970 by Shri Ganesh Ghosh and others. |
| 66. | USQ. No. 965, dated the 31st July, 1970 by Shri Shashi Bhushan. | 84. | USQ. No. 2867, dated the 14th August, 1970 by Shri Madhu Limaye. |
| 67. | 31-7-70 Calling Attention motion on reported Intrusion of Pakistani Plane into Indian territory. | 85. | USQ. No. 2877, dated the 14th August 1970 by Shri Shiva Chandra Jha. |
| 68. | SQ. No. 299, dated the 7th August, 1970 by Shri Prem Chand Verma and others. | 86. | USQ. No. 2883, dated the 14th August, 1970 by Shri P. K. Deo and others. |
| 69. | USQ.No.1802, dated the 7th August, 1970 by Shri Devinder Singh Garcha. | 87. | USQ.No.2890, dated the 14th August, 1970 by Shri Mrityunjay Prasad. |
| 70. | USQ.No.1806, dated the 7th August, 1970 by Shri Ram Sewak Yadav. | 88. | USQ. No. 2973, dated the 14th August, 1970 by Shri Arjun Singh Bhadoria. |
| 71. | USQ.No.1821, dated the 7th August, 1970 by Shri Bharat Singh and others. | 89. | USQ. No. 2986, dated the 14th August, 1970 by Shri Hem Raj. |
| 72. | USQ.No.1841, dated the 7th August, 1970 by Shri Ganesh Ghosh and others. | 90. | USQ. No. 3353, dated the 19th August, 1970 by Shri K. N. Tewari. |
| 73. | USQ.No.1843, dated the 7th August, 1970 by Shri Narayanan and others. | 91. | USQ. No. 3554, dated the 21st August, 1970 by Shri Abdul Ghani Dar. |
| 74. | USQ.No.1851, dated the 7th August, 1970 by Shri K. Lakkappa . | 92. | USQ. No. 3606, dated the 21st August 1970 by Shri Sharda Nand and others. |
| 75. | USQ. No. 1865 dated the 7th August, 1970 by Shri Kirit Bikram Deb Burman. | 93. | USQ. No. 3650, dated the 21st August, 1970 by Shri Hem Barua. |
| 76. | USQ. N. 1871 dated the 7th August, 1970 by Shri Ramavater Shastri. | | |

| S. No. | Date and Reference | S. No. | Date and Reference |
|--------|-----------------------------------------------------------------------------------------|--------|--------------------------------------------------------------------------------------|
| 94. | USQ. No. 3663, dated the 21st August, 1970 by Shri Sardar Amjad Ali. | 113. | USQ. No. 2266, dated the 11th August, 1970 by Shri Banteh Narain Singh and others. |
| 95. | USQ. No. 3682, dated the 21st August, 1970 by Shri Bal Raj Madhok. | 114. | USQ. No. 2386, dated the 11th August, 1970 by Shri Samar Guha. |
| 96. | USQ. No. 3702, dated the 21st August, 1970 by Shri Samar Guha and Shri Mangalathumadam. | 115. | USQ. No. 3036, dated the 18th August, 1970 by Shri Jagannath Rao Joshi and others. |
| 97. | USQ. No. 3709, dated the 21st August 1970 by Shri Mohammad Sheriff. | 116. | USQ. No. 3083, dated the 18th August 1970 by Shri B. K. Modak and others. |
| 98. | USQ. No. 3715, dated the 21st August, 1970 by Shri Laxhan Lal Kapoor. | 117. | SQ. No. 577, dated the 25th August, 1970—Supplementary Question by Shri Umanath. |
| 99. | USQ. No. 4328, dated the 28th August, 1970 by Shri Baburao Patel. | 118. | USQ. No. 4820, dated the 1st September, 1970 by Shri Shashi Bhushan. |
| 100. | USQ. No. 4335, dated the 28th August 1970 by Shri Mrityunjay Prasad. | | <i>(Ministry of Irrigation and Power)</i> |
| 101. | USQ. No. 4338, dated the 28th August, 1970 by Shri Mrityunjay Prasad. | 119. | USQ. No. 2581, dated the 12th August, 1970 by Shri D. V. Singh. |
| 102. | USQ. No. 4361, dated the 28th August, 1970 by Shri Ganesh Ghosh. | | <i>(Ministry of Law)</i> |
| 103. | USQ. No. 4376, dated the 28th August, 1970 by Shri Chand Goyal. | 120. | USQ. No. 211, dated the 28th July, 1970 by Shri Abdal Ghani Dar. |
| 104. | USQ. No. 4389 dated the 28th August, 1970 by Shri Bhagaban Das. | 121. | USQ. No. 2285, dated the 11th August, 1970 by Shri J. B. Singh and Shri Sharda Nand. |
| 105. | USQ. No. 4412, dated the 28th August, 1970 by Shri Ram Kishan Gupta and Shri Rabi Ray | | <i>(Ministry of Labour, Employment and Rehabilitation)</i> |
| 106. | USQ. No. 4433, dated the 28th August, 1970 by Shri Bhogendra Jha. | 122. | USQ. No. 711, dated the 30th July, 1970 by Shri N. Shivappa and others. |
| 107. | USQ. No. 4507, dated the 28th August, 1970 by Shri Arjun Singh Bhadoria. | 123. | USQ. No. 781, dated the 30th July 1970 by Shri S. M. Banerjee. |
| | <i>(Ministry of Industrial Development)</i> | 124. | USQ. No. 2619, dated the 13th August 1970 by Shri G. Kuchelar. |
| 108. | USQ. No. 284, dated the 28th July, 1970 by Shri Arjun Singh Bhadoria. | 125. | USQ. No. 3480, dated the 20th August, 1970 by Shri Sitaram Kesri and others. |
| 109. | USQ. No. 337, dated the 28th July, 1970 by Shri Ram Gopal Shalwale. | 126. | USQ. No. 3502, dated the 20th August, 1970 by Shri Om Prakash Tyagi. |
| 110. | USQ. No. 1555, dated the 4th August, 1970 by Shri Jyotirmoy Bosu and Shri K. Halder. | 127. | USQ. No. 4121, dated the 27th August, 1970 by Shri Baburao Patel. |
| 111. | USQ. No. 1357, dated the 4th August, 1970 by Shri Jyotirmoy Bosu. | | |
| 112. | USQ. No. 2214, dated the 11th August, 1970 by Shri Deorao Patil. | | |

| S. No. | Date and Reference | S. No. | Date and Reference |
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| <i>(Ministry of Railways)</i> | | 136. | USQ. No. 4665, dated the 31st August, 1970 by Shri Jharkhande Rai and Shri J. M. Biswas. |
| 128. | USQ. No. 1269, dated the 4th August 1970 by Shri Bhagaban Das and others. | 137. | USQ. No. 4697, dated the 31st August 1970 by Shri K. Halder. |
| 129. | USQ. No. 3039, dated the 18th August, 1970 by Shri Banahnarain Singh and others. | <i>(Department of Social Welfare)</i> | |
| 130. | USQ. No. 3080, dated the 18th August, 1970 by Shri Samar Guha. | 138. | USQ. No. 275, dated the 20th July, 1970 by Shrimati Ila Palchoudhuri. |
| 131. | USQ. No. 3164, dated the 18th August, 1970 by Shri Vidya Dhar Bajpai. | 139. | USQ. No. 3060, dated the 18th August, 1970 by Shri Deorao Patil. |
| 132. | USQ. No. 3817, dated the 25th August, 1970 by Shri Onkar Lal Berwa. | 140. | USQ. No. 4844, dated the 1st September, 1970 by Shri G. C. Dixit. |
| 133. | USQ. No. 4828, dated the 1st September 1970 by Shri Sharda Nand. | 141. | USQ. No. 4766, dated the 1st September, 1970 by Shri Kirit Bikram Deb Burman. |
| <i>(Ministry of Petroleum and Chemicals and Mines and Metals).</i> | | 142. | USQ. No. 4723, dated the 1st September, 1970 by Shri Baburao Patel. |
| 134. | USQ. No. 1018, dated the 3rd August 1970 by Shri Jyotirmoy Bosu and others. | <i>(Ministry of Tourism and Civil Aviation)</i> | |
| 135. | USQ. No. 2073, dated the 10th August, 1970 by Shri Hem Barua and Shri D. N. Patodia. | 143. | USQ. No. 915, dated the 31st July, 1970 by Shri Changalraya Naidu and Shri R. Barua. |

MINUTES

III. Eighth Sitting

(See paras 3—5 of Report)

The Committee met on Thursday, the 7th October, 1971 from 10.00 to 11.30 hours.

PRESENT

Dr. G. S. Melkote—*Chairman*

MEMBERS

2. Shri M. Deiveekan
3. Shri V. Shanker Giri
4. Shri Krishna Chandra Halder
5. Shri Popatlal M. Joshi
6. Shri T. D. Kamble
7. Shri Inder J. Malhotra
8. Shri Paokai Haokip
9. Shri R. Balakrishna Pillai
10. Shrimati B. Radhabai Ananda Rao
11. Shri C. K. Jaffer Shariff
12. Shri Hari Kishore Singh
13. Shri Ram Chandra Vikal

SECRETARIAT

Shri K. D. Chatterjee—*Under Secretary*.

2. The Committee took up for consideration Memorandum No. 7 regarding review of pending assurances of Fourth Lok Sabha.

3. The Committee considered the last batch of 310 pending assurances pertaining to Twelfth Session of Fourth Lok Sabha. After reviewing each assurance, the Committee decided that out of those, 106 assurances (Annexure I) which were of substantial character and public importance might be pursued.

4. The Committee decided that the rest of the pending assurances (details shown in Annexure II) most of which had lost their importance by efflux of time, might be dropped.

5. During the course of the review of the pending assurances pertaining to Fourth Lok Sabha, the Committee came across a large number of cases involving inordinate delay on the part of Ministries in the implementation of the assurances. While the Committee appreciated that there might be delays in obtaining information in those cases where it had to be obtained from various States, they felt unhappy that in many routine cases where the information should be readily available with the Ministries themselves, the assurances had not been implemented for years.

6. The Committee desired to emphasise that the various Ministries and Departments concerned should take vigorous steps to implement the assurances selected by the Committee for being pursued further and ensure that the implementation was achieved within two months of the circulation of their Report.

7. The Committee further desired that they should be informed of the reasons for non-implementation of those assurances which remain pending even after the lapse of two months prescribed by the Committee.

8. The Committee expressed the hope that notwithstanding the fact that many assurances have been dropped by them, Ministries concerned will continue to take action, where necessary, in those cases.

The Committee then adjourned. . .

ANNEXURE I

(Vide para 3 of Minutes dated 7-10-1971)

Pending Assurances pertaining to Fourth Lok Sabha to be pursued.

| Sl No. | Date & Reference | Text of the Question | Assurance Given | Remarks |
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TWELFTH SESSION, 1970

(CABINET SECRETARIAT)

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|---|-------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------|
| 1 | USQ. No. 3834, dated the 9th December, 1970 by Shri S. N. Misra. | <p>(a) the number of non-Indians appointed by Government in the Civil posts drawing more than Rs. 1000/- per month ;</p> <p>(b) what efforts have been made to replace them ; and</p> <p>(c) the number of non-Indian appointed to the civil posts under the Government of India in the last three years, year-wise.</p> | <p>(a), (b) & (c).— Information is being collected from the Ministries and Departments and will be laid on the Table of the House.</p> | Since Implemented. |
| 2 | USQ. No. 3836, dated the 9th December, 1970, by Shri S. N. Misra. | <p>(a) whether Government have withdrawn concession given to the political sufferers in the matter of first appointment re-appointments in the Public Services ;</p> <p>(b) If so, the reasons therefor ; and</p> <p>(c) if not, how many such political sufferers have been appointed in the last two years, State-wise.</p> | <p>(c) Recruitment under the Government of India is not made State-wise. However information relating to total number of political sufferers who have been appointed in the last two years under the Central Government is being collected and will be laid on the Table of the House as soon as possible.</p> | Since Implemented: |

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(DEPARTMENT OF COMMUNICATION)

3. USQ. No. 4081 dated the 10th December, 1970, by Shri P. Viswambharan
- (a) whether the Director General of Posts and Telegraphs had issued orders in 1969 directing all P & T Circles to refix the wages of the Part-time employees of the Department ;
- (b) if so whether wages of part-time employees were refixed in all the P. & T. circles ;
- (c) the total number of employees whose wages and allowances have been reduced as a result of this refixation of wages ; and
- (d) the total number of part-time P & T. employees in Kerala circle whose wages and allowances were reduced in 1969.
- (b) to (c).—The information is being collected and will be placed on the Table of the Lok Sabha.

(DEPARTMENT OF COMPANY AFFAIRS)

4. USQ. No. 5270, dated the 18th December, 1970 by Shri Jyotirmoy Basu
- Asking for the details of the inter-corporate investments by the Companies under the control of Shri R.R. Goenka, M/s. Balmer Lawrie and M/s. Duncon Brothers & Co. Ltd. during the last two years.
- Necessary information is being collected and will be laid on the Table of the House.
5. S.Q. No. 393 dated the 27th November, 1970 supplementary by Shri Hem Barua.
- Asking for the amount proposed to be sent by Government on Netaji Museum.
- Minister promised "we will collect the information."

(MINISTRY OF EDUCATION AND YOUTH SERVICES)

6. USQ. No. 2719 dated the 27th November, 1970, by Shri S.A. Agadi.
- (a) whether it has come to the notice of the Union Government that two giant size pillars with Dwarapalaka idols belonging to the Medieval period have been removed and erected at the entrance gate of a restaurant on the veer Naqim Road on Marine Drive, Churchgate Station, Bombay ;
- (a) to (c).—The necessary enquiries are being made and the information thus collected will be laid on the Table of the Sabha as soon as possible.
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(b) whether efforts have been made to find out from which temple these have been removed and with whose permission ; and

(c) the details thereof.

7. SQ. No. 667 dated the 11th December, 1970 by Shri Mangalathumadam.
- (a) the number of architectural monuments in the country which have been studied and surveyed by the the UNESCO Mission after 1966 ;
- (b) the amount of assistance given by this UN agency for renovation of such ancient unique monuments in India especially in the Southern region ; and
- (c) the details of the Mission's surveys and the work done in that respect.
- A report on the restoration work so far done in respect of the Srirangam Temple has been called for from the Tamil Nadu Government and will be placed on the Table of the House.
- Since Implemented.

(MINISTRY OF EXTERNAL AFFAIRS)

8. USQ. No. 111 dated the 9th November, 1970 by Shri Yashwant Singh Kushwah.
- (a) whether the attention of Government has been drawn towards a news item published in the 'Indian Political Suspense' on page 1 of the 28th September, 1970, in which the details had been given of the sale of 2,000 Indian girls by some undesirable elements in Bombay to Arab countries ; and
- (b) the reaction of Government thereto and the steps taken by Government in this direction.
- (b) it was *inter alia* stated that the matter is being looked into further in consultation with the State Governments concerned and with our concerned Missions abroad.

(MINISTRY OF FINANCE)

9. USQ. No. 1775 dated the 20th November, 1970, by Shri Ramavtar Sharma.
- (a) for the number of applications for financial assistance pending with financial institutions of Government during the year 1970 ;
- (a) so (c). The information is being collected and will be laid on the Table of House.

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- (b) the reasons for which they have been pending; and
- (c) the steps proposed to be taken to expedite the disposal of these applications.
10. USQ. No. 2570 dated the 27th November, 1970, by Shri Baburao Patel.
- (a) whether there is a large scale smuggling in some expensive chemicals and dyestuffs ;
- (b) if so, the names of smuggled chemicals and dyestuffs seized during the last six months and their value with the names of persons arrested ; and
- (c) the action taken against these persons.
- (b) and (c). The information containing relevant details is being collected and will be laid on the Table of the Sabha.
11. USQ. No. 2632 dated the 27th November, 1970, by Shri Devinder Singh Garcha.
- (a) whether it is a fact that Government are faced with a problem of non recovery of loans advanced by nationalised banks to the agricultural sector in certain States;
- (b) if so, the details thereof ;
- (c) the steps taken to ensure the recovery of such loans; and
- (d) the estimated amount which could not be recovered so far from the agricultural sector in various States on the due dates.
- (a) to (d). Information is being collected and will be laid on the Table of the Sabha as soon as possible.
12. USQ. No. 2639 dated the 27th November, 1970 by Shri Kanwar Lal Gupta.
- (a) how much loan has been advanced by the nationalised banks to sugar Industries since nationalisation ;
- (b) the total amount of loans advanced by the nationalised banks, after their nationalisation to industries trade, agriculture etc.
- (c) the break-up of the aforesaid total loans into small, medium and large scale industries, trade agriculture etc., after the nationalisation of banks ; and
- (d) the reasons why Government do not fix the quota of loans to the aforesaid sectors.
- (a) to (d). The information is being collected and the same will be placed on the Table of the House.
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| 13. | USQ. No. 2671 dated the 27th November, 1970 by Shri S. N. Patodia and Shri R.K. Birla. | <p>(a) whether Government have finalised guidelines for investment of Life Insurance Corporation money ;</p> <p>(b) if so, the details thereof ; and</p> <p>(c) if not, how long it will take to finalise the same.</p> | <p>(a) to (c). The matter is under the active consideration of the Government. It is expected to finalise the guidelines in about two months' time.</p> | |
| 14. | USQ. No. 3345 dated the 4th December, 1970 by Shri N. Shivappa. | <p>(a) for the names of the top individuals and firms who pay the highest amount of income tax in Mysore State together with the amount of income assessed and the tax paid in each case during the last two years ;</p> <p>(b) the amount of Income tax arrears of these individuals and firms as on the 31st March, 1970; and</p> <p>(c) the steps Government propose to take to recover it.</p> | <p>(a) to (c). The requisite information regarding 10 top individuals and firms who are assessed on the highest total income during the financial year 1969-70 is being collected and will be laid on the Table of the House as early as possible.</p> | |
| 15. | USQ. No. 3399 dated the 4th December, 1970 by Shri Ramavatar Shastri, and others. | <p>(a) whether it is a fact that after bank nationalisation, Government have set up branches of the nationalised banks in rural areas with a view to helping farmers ;</p> <p>(b) if so, the State-wise details thereof ;</p> <p>(c) the details of the loans given to the farmers of each State ; and</p> <p>(d) the minimum and maximum amount of loan given to farmers.</p> | <p>(d) The information is being collected and will be laid on the Table of the House.</p> | |

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16. USQ. No. 3419 dated the 4th December, 1970, by Shri G. Y. Krishnan. (a) for the names of the top individuals and firms in Bombay who pay highest income tax and wealth tax; (b) the arrears of these taxes pending for recovery at present; and (c) the steps Government are taking to recover them. (a) to (c). The requisite information regarding 10 top individuals and firms who are assessed on the highest total income during the financial year 1969-70 is being collected and will be laid on the Table of the House as soon as possible.
17. S.Q. No. 684 dated the 11th December, 1970 by Shri P. K. Deo. (a) whether the Income tax department had recently observed 'Tax Refund Week'; and (b) the details of the total amount already collected from people and refunded this week. (b) Information is being collected and will be laid on the Table of the House as soon as possible.
18. SQ. No. 685 dated the 11th December, 1970 by Shri G.C. Nair. (a) whether the attention of Government has been invited to a report in the *Statesman* dated the 16th November, 1970 regarding the increased smuggling activities in various ports of Bombay, Madras, Calcutta and other places; and (b) the total number of contraband cargo Captured by the Customs and the Excise authorities during the last three months from these Ports. (b) Information is being collected and will be laid on the Table of the House.
19. USQ. No. 4352 dated the 11th December, 1970 by Shri M. N. Reddy. (a) for the nature of loans and assistance given by the Nationalised Banks to the small farmers owning less than 10 acres of land; (b) whether the Banks insist on guarantees before granting loans; and (c) whether certain States had offered to bear 50 to 100 per cent of the losses that might be incurred by the bank in implementing the scheme but the proposal was rejected. (c) Information is being collected and will be laid on the Table of the House.
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**(MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT
AND COOPERATION)**

20. USQ. No. 602 dated the 12th November, 1970, by Shri Baburao Patel.
- (a) Whether it is a fact that many farmers of the Gonda District who had acquired Russian tractors at controlled prices in their capacity as "cooperative workers" have sold these tractors to Punjabi farmers taking a black market profit of Rs. 7000/- per tractor. If so, how many such transactions have come to the notice of the Government and the names of the culprits who sold the tractors ;
- (b) the steps taken against these black marketeers, if not, the reasons therefor ; and
- (c) the reasons why a ban of at least three years is not imposed on the release of tractors and the reasons why tractors are not registered and given number plates like Motor cars.
- (a) and (b). of the required information is being collected from the State Agro-Industrial Corporation and will be laid on the Table of the Sabha after it is received.
- Since Implemented.
- (c) The matter is under active consideration of Government.
21. USQ. No. 765 dated the 12th November, 1970 by Shri Onkar Lal Berwa.
- Asking for the salient features of the high-yielding variety of wheat developed by the State Agricultural colleges which will be made available to the farmers as seeds for sowing under the Intensive Cultivation Programme.
- Information may be in respect of other State Agricultural College is being collected and will be placed before the House.
- Since Implemented
22. USQ. No. 1484 dated the 19th November, 1970 by Shri Bhogendra Jha.
- Asking for the total acreage of land directly or indirectly owned by the Birlas and other monopoly Houses, throughout the country, whether in the name of family members or companies trusts etc.
- The information is being collected and will be placed on the Table of the Lok Sabha.
23. USQ. No. 3153 dated the 3rd December, 1970 by Shri Kanwar Lal Gupta.
- (a) whether some Union Ministers own land beyond ceiling; and
- (b) if so, the action taken by Government in the matter.
- (a) and (b). Information with regard to the Union Ministers who hold more than the ceiling limit would be effected by the ceiling legislation is being collected and will be laid on the Table of the House.

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| 24. | USQ. No. 4120 dated the 11th December, 1970, by Shri R. K. Birla. | (a) whether the attention of Government has been drawn to a news item published in the 'Times of India' of the 3rd November, 1970 in which it is stated that China is using a mysterious new Chemical named '702' to raise its food harvests in rice production; and | Since Implemented. | |
| | | (b) if so, whether Government have tried to collect the information relating to this mysterious chemical for analytical study. | (b) Efforts are being made to obtain information regarding the chemical. | |
| (MINISTRY OF FOREIGN TRADE) | | | | |
| 25. | SQ. No. 64, dated the 11th November, 1970, by Shri Kanwar Lal Gupta. | (a) whether Government are aware of the fact that some Chief Ministers went to foreign countries and contacted the foreign Governments to have joint ventures or start industries in their States ; | (a) to (d). The information is being collected and will be laid on the Table of the House. | |
| | | (b) if so, the details thereof ; | | |
| | | (c) whether it is proper for any Chief Minister or Minister to contact the foreign Governments directly for starting any industry in any State; and | | |
| | | (d) whether Government have issued any directive to all the State Governments stating that all such requests to foreign countries should be routed through the Central Government only and, if so, the details thereof. | | |
| 26. | SQ. No. 64, dated the 11th November, 1970 Supplementary Question by Shri Kanwar Lal Gupta. | Asking for the names of Chief Ministers who went to foreign countries and the names of projects which were discussed and finalised by them and who obtained prior consent for it. | The Minister said, "This is a long list and I will place it on the Table of the House." | |

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27. SQ. No. 183, Allotments of Imported Cars dated the 18th November, 1970. to Ministers by S.T.C. During the course of supplementaries, the Minister said "There is a restriction that one organisation can not have more than one car there are hardly 15-20 cars with the Public Sector Units", He further said, "If there is more than one car with any one Public Sector Unit, I should like to find out and inform the honourable House."
28. USQ. No. 2188 dated the 25th November, 1970 by Shri Baburao Patel. (a) whether Bhupender Singh Bedi, a film producer, was found allegedly selling imported raw film worth Rs. 1.2 lakhs in the black market; (a) to (d). The information is being collected and will be laid on the Table of the House. Since Implemented.
- (b) whether there have been other instances or black-marketing of imported raw film and indigenous film during the last two years ;
- (c) if so, the names of persons arrested, with amount and value of raw film sold in the black market; and
- (d) the steps taken to check black-marketing of raw film.
29. USQ. No. 2271 dated the 25th November, 1970 by Shri Hem Raj. Referring to the reply given to Unstarred Question No. 506 on the 29th July, 1970 and asking.
- (a) whether the details in regard to the setting up of National Tea Company have been finalised ; and (a) and (b). The matter is still under consideration.
- (b) if so, when it is likely to be set up and the main purposes that it will fulfil.
30. USQ. No. 4938 dated the 16th December, (a) whether Shri R.K. Nayyar, Producer, was black listed when he was making the film Since Implemented.

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| 1970 by Shri Jageshwar Yadav and Shri Shankarrao Mane. | 'Intazaar in the name of his own concern Sadhna Nayyar Films, Bombay; | (b) whether the various departments, making investigations requested C.C.I. Ministry of Foreign Trade etc. not to issue any permission or permit of raw material either to Shri Nayyar or to his father or to the concern of his father M/s. Shaktiman Enterprises ; | (c) to (e). As the relevant papers are with the Investigation authorities, information is being collected and will be laid on the Table of the House. | |
| | | (c) whether in contravention of such a request of various departments, permit of raw material was given in the name of his father's concern M/s. Shaktiman Enterprises, Bombay; | | |
| | | (d) whether Government are aware that to defeat the action of Government M/s. Shaktiman Enterprises, Bombay have been advertising for the release of the Film Intazaar in March, 1971; and | | |
| | | (e) if so, who are the persons responsible for this irregular activities and what action Government have taken against them. | | |

MINISTRY OF HEALTH AND FAMILY PLANNING

31. USQ. No. 80, dated the 9th November, 1970 by Shri Jageshwar Yadav.
- (a) whether it is a fact that X-ray facilities in rural areas are available at District Head Quarters only and patients have to face great difficulties because a district covers an area of more than 50 miles;
- (a) (b) & (c). The information is being collected and will be laid on the Table of the Sabha.
- (b) whether Government have any scheme to provide X-ray facilities in the primary health centres in the rural areas; and
- (c) if not, the reasons therefor.

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| 32. | USQ. No. 90 dated the 9th November, 1970 by Shri Jyotirmoy Basu. | <p>(a) for the total quantity and value of gifts (item-wise) received by the Indian Red Cross Society and its State Branches during the years 1968-69 to 1970-71 from internal and external sources;</p> <p>(b) the names of foreign missions, foundations and philanthropic organisations which disbursed gifts for India through the Indian Red Cross Society and the details thereof during each of these years;</p> <p>(c) the details of gifts (item-wise), distributed by the Society in each State, year-wise from 1968-69 to 1970-71; and</p> <p>(d) the names of organisations in each State through which these gifts were distributed.</p> | (a),(b),(c)&(d)The requisite information is being collected and will be laid on the Table of the Sabha when received. | |
| 33. | USQ. No. 995 dated the 16th November, 1970 by Shri H. N. Mukherjee. | <p>(a) for the present position regarding the provision for drinking water for our population in the urban areas and in the rural areas of India; and</p> <p>(b) what, if any, has been the quantum of improvement in this regard during the Gandhi Centenary year.</p> | Since Implemented. | |
| 34. | USQ. No. 2885 dated the 2nd December, 1970 by Shri Raj Deo Singh and Shri Shambu Nath. | <p>(a) whether it is a fact that corruption generally is prevailing to get admission to the Medical Colleges; and</p> <p>(b) if so, the steps Government propose to introduce a uniform procedure regarding the system of admission to the Medical Colleges throughout India.</p> | (a) and (b). In respect of the State Medical Colleges, the position is being ascertained. Since Implemented. | |
| 35. | USQ. No. 3551 dated the 7th December, 1970 by Shri Ramavatar Shastri. | <p>(a) whether Private Medical Colleges are coming up in large number in Patna and in other cities of the country;</p> | (a) to (d) The information is not available and is being collected. It will be laid on the Table of the | |

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| 41. USQ. No. 2312 dated the 25th November, 1970 by Shri B. K. Daschowdhury. | (a) whether any arrests were made in the matter of robbery of Rs. one lakh from the Calcutta Reserve Bank on the 5th October, 1970; and (b) if so, the details thereof and the action taken by Government in the matter. | (a) and (b) The matter is still under investigation. | |
| 42. USQ. No. 2948 dated the 2nd December, 1970 by Shri Baburao Patel. | (a) the number of alien Pathans and Kabuliwallas from Pakistan and Afghanistan in India today and whether they are all living on valid visas issued by India with their population in various cities of India; (b) the trades and professions of these aliens and whether their vocations are licenced by the local authorities; (c) how many of these aliens practise money-lending and the steps taken against such practices; and (d) the reasons why these aliens are not sent out of the country. | (a) to (d) The information is being collected and will be laid on the Table of the House. | Since Implemented. |
| 43. USQ. No. 2949 dated the 2nd December, 1970 by Shri Hukam Chand Kachwai. | Asking for the names of political parties at present which have their own volunteer organisations and other front organisations. | Upto date information is being collected from the State Governments. | |
| 44. USQ No. 2957 dated the 2nd December, 1970 by Shri Ishaq Sambhali and Shri S. K. Tapuriah. | (a) whether there is any proposal to organise the Delhi Transport undertaking as a Corporation; and (b) if so, the details thereof and the decision of Government on it. | (a) and (b) Formation of an autonomous statutory body to replace the Delhi Undertaking is one of the recommendations made by the administrative Reforms Commission in regard to the Administrative set up of Delhi and is being considered along with the other recommendations. | |

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| 45. | USQ No. 3048, dated the 2nd December, 1970 by Shri Lobo Prabhu. | <p>(a) whether any arrangements exists in the Planning Commission for watching the implementation of the Fourth Plan and, if not, what does the staff engaged in the preparation of the plans do while the Plan is being executed;</p> <p>(b) the extent of implementation of the Fourth Plan in respect of minor irrigation and feeder roads in the Mysore State; and</p> <p>(c) the provision in the Fourth Plan for these two items for South Kanara district and how much of it has been spent.</p> | (b) & (c) Information is being collected from the concerned State Government. | Since Implemented |
| 46. | USQ No. 4009, dated the 9th December, 1970 by Shri Ram Gopal Shalwale. | <p>(a) whether the attention of Government has been drawn to a news item broadcast on the 14th October, 1970 that in Amritsar a Pakistani spy, Nasib Mohammed has been arrested for spying at the Railway Station;</p> <p>(b) whether Nasib Mohammed assumed name of a Harish Chander and stated that he had contacts with a gang spying for Pakistan;</p> <p>(c) whether Nasib Mohammed confessed that his function was to collect information regarding India's defence position; and</p> <p>(d) If so, the action taken against the said person and the number of such Pakistani spies who have deceived the country by adopting fictitious names.</p> | (a) to (d) Information regarding number of Pakistani spies who have adopted fictitious names is being collected. | Since Implemented. |
| 47. | SQ No. 767, dated the 16th December, 1970 by Shri Sardar Amjad Ali. | <p>(a) for a comprehensive list of the incidence of damages done to the statues of National leaders during the last two years with special reference to the place, date and statues;</p> <p>(b) how many persons have been arrested in connection with the such incidents; and</p> <p>(c) whether Government have any proposed measures to protect such statues.</p> | (a) to (c) Information is being collected. | |

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| 48. | SQ. No. 779 dated the 16th December, 1970 by Shri Meetha Lal Meena and Shri N. K. Sanghi. | (a) whether the Rajasthan Government have suggested the creation of a five-mile no-man's land on the Rajasthan-West Pakistan border to check spying activities from the other side; | | |
| | | (b) if so, the reaction of the Government of India in this regard; and | | |
| | | (c) whether there is any official record of these inhabiting the five-mile wide belt along the Indian side of Rajasthan and Western Indo-Pak border. | (c) information is being obtained from the State Government and will be laid on Table of the House. | |
| 49. | USQ. No. 4783 dated the 16th December, 1970 by Shri Baburao Patel. | (a) whether there have been several complaints of forcible conversion and conversion by inducement particularly in the tribal areas of Rajasthan; | | |
| | | (b) if so, the total number of conversions so far; | (a) to (d) Facts are being ascertained. | |
| | | (c) the names of missionaries with their nationalities responsible for such conversions; and | | |
| | | (d) the steps taken by Government to check further conversions. | | |
| 50. | USQ No. 4816 dated the 16th December, 1970 by Shri N. Shivappa, and others. | (a) whether the absence of any experienced Superintendents, S.A.S. Accounts or treasury Officer of the Delhi Administration has resulted in the embezzlements to the extent of several thousands of rupees in the recent past; | (b) and (c) The reports are being examined by the Delhi Administration with the A.G.C.R. New Delhi, as soon as this examination is completed the reports of Treasury Officers will be laid on the Table of the House. | |
| | | (b) whether the reports submitted by the respective treasury Officers relating to the embezzlements have been examined by some experts of the Delhi Administration or the Accountant General's staff and, if so, their comments; and | | |
| | | (c) whether the Home Minister will lay the report on the Table of the House. | | |

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(MINISTRY OF INDUS. DEV. AND INTERNAL TRADE)

51. USQ. No. 206, dated the 10th November, 1970 by Shri Siddayya.
- (a) whether there is a scheme to provide training to the Engineering Graduates (Electrical) in the Hindustan Machine Tools Ltd., Bangalore;
- (b) if so, the number of engineering graduates (Electrical) who applied for undergoing training before 1st October, 1970;
- (c) the number out of them belonging to the Scheduled Castes and Scheduled Tribes; and
- (d) the number of Scheduled Castes and Scheduled Tribes Graduates who were selected for the above training.
- (b), (c) and (d) The information will be collected and laid on the Table of the House as it is not readily available.
52. USQ. No. 217, dated the 10th November, 1970 by Shri Madhu Limaye
- Referring to the letters written by Members of Parliament and asking:
- (a) for the efforts made by the Kapadias of Bombay to violate regulations in respect of barrel and drum capacity (*vide* 85th Report of the Estimates Committee, Fourth Lok Sabha);
- (a) to (f) The information is being collected and will be laid on the Table of the House.
- (b) whether the said Kapadias also acquired control of the reserves of British Burma Petrol with the connivance of the Reserve Bank although it involved repatriation of foreign exchange and for which acquisition doubtful financial means were used; and
- (c) whether the Kapadias also annexed the Killickision group of concerns with the help of their earnings out of the barrel industry, British Burma Petrol reserves bank loans and other funds acquired through manipulations;

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| 53. | USQ. NO. 253 dated the 10th November, 1970 by Shri G. C. Dixit. | <p>(a) for the increase in the number of small scale industries in Madhya Pradesh during the last three years and the total value of their production during that period;</p> <p>(b) the number of small scale industries closed down or facing crisis due to financial difficulties during the said period; and</p> <p>(c) the details of the various steps taken by the Government to help these small scale industries.</p> | (a) to (c) The information is being collected and will be laid on the Table of the House. | |
| 54. | USQ. No. 316 dated the 10th November, 1970, by Shri Himatsingka. | <p>(a) whether any of the Indian car manufacturers have put up proposals to produce new models or improved models of cars;</p> <p>(b) if so, details in this regard; and</p> <p>(c) Government's decision on these proposals.</p> | (c) The proposal is under examination. | |
| 55. | USQ. No. 2128 dated the 24th November, 1970, by Shri P. C. Aichan. | <p>(a) whether the Small Scale Industries Board has lately recommended that nationalised Banks and State Financial Corporations should extend financial concessions, similar to those offered by the Industrial Development Bank of India, to industrial units in the districts designated as industrially backward;</p> <p>(b) if so, the precise recommendation of the Board and the change in financing policy sought by the Board; and</p> <p>(c) the reaction of these financing institutions thereto.</p> | (c) the reaction of the financing institutions is being ascertained. | |
| 56. | USQ. No. 2150 dated the 24th November, 1970, by Shri Beni Shankar Sharma. | <p>(a) for the monthly quotas of Vespa/Lambretta-scooters allotted to Delhi Administration for allotment of officials under its control under Government quotas;</p> | (a) to (e) The required information is being collected and will be laid on the Table of the House. | |

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| | | <p>(b) the criteria being adopted for allotment of scooters to officials working under Delhi Administration;</p> <p>(c) the monthly quota earmarked for officials working in the Directorate of Employment and Training, New Delhi;</p> <p>(d) the total number of scooters allotted from Government quota to officials of the said Directorate during the last two years; and</p> <p>(e) the total number of applications lying pending for such allotments to officials of the Directorate as on 15th October, 1970.</p> | | |
| 57 | USQ No. 3644 dated the 8th December, 1970 by Shri Kanwar Lal Gupta. | <p>(a) for the total investment in cigarette industries in India;</p> <p>(b) the number of foreigners employed in the cigarette industry and their salaries;</p> <p>(c) the details of the specific steps which Government propose to take to indianise the cigarette industry; and</p> <p>(d) the total sale of cigarettes in India in a year</p> | <p>(b) the information is being collected and will be laid on the Table of the House.</p> <p>(d) the information is being collected and will be laid on the Table of the House.</p> | |
| 58 | USQ No. 3662 dated the 8th December, 1970 by Shri Lobo Prabhu. | <p>(a) for the reason why the Director of Khadhi and Bee-keeping, Bombay, sanctioned only Rs. 945 last year to the South Kanara Bee-keeping Co-operative Society against a modest demand for Rs. 32,000;</p> <p>(b) considering that the said Society of 600 members in an area is very promising for honey, the reason why</p> | | Since implemented. |

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| | | the current demand for Rs. 52,300 should not be sanctioned for the scheme already submitted ; and | | |
| | | (c) the reason why the State Government has failed so far to make disbursement of their Plan provision of Rs. 40 lakhs, towards the scheme for Rs. 6 lakhs submitted by the South Kanara Bee Keepers Society. | (c) Information is being collected from the State Government. | |
| 59 | USQ. No. 3718 dated the 8th December, 1970 by Shri Atam Das. | Asking for the names of Birla group of industries set up in Madhya Pradesh and the capital invested in those industries. | Up-to-date information is being collected and will be laid on the Table of the House. | |
| 60 | USQ. No. 4606 dated the 15th December, 1970. by Shri Jyoti Basu. | (a) for the capitalised goodwill and value of trade marks shown by Imperial Tobacco Company (now India Tobacco Company) and its associated companies; | (a) to (e). Information is being collected and will be laid on the Table of the House. | |
| | | (b) whether these values are liable for further repatriation ; | | |
| | | (c) how Government propose to stop it ; | | |
| | | (d) the rate of dividends paid by the Company and each of its associated companies during the last three years ; and | | |
| | | (e) the capital brought in foreign exchange by the said company and its associate companies during the same period. | | |
| 61 | USQ. No. 4624 dated the 15th December, 1970 by Shri George Fernandes. | Referring to the reply given to Unstarred Question No. 3068 on the 18th August, 1970, regarding Standard Drum and Barrel Manufacturing Company Bombay asking for how many years the records in the Government Offices relating to such important matters are retained. | There are general instructions about the period of retention of records laid down in the Manual of Office Procedure. However the position in regard to this particular case is being ascertained and will be laid on the Table of the House | |

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| 62 | USQ. No. 4666 dated the 15th December, 1970 by Shri Hardayal Devgun | Asking for the total number of steel tube manufacturing units in the small scale sector. | Information is being collected and will be laid on the Table of the House. |
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(MINISTRY OF INFORMATION AND BROADCASTING)

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| 63 | USQ. No. 640, dated the 12th November, 1970, by Shri Shankarrao Mane. | (a) for the basis on which Government advertisement business was given to Indian, foreign and semi-foreign advertising concerns by the public sector undertakings during the last year, upto June, 1970; and | (b) the information is being collected and will be laid on the Table of the House as early as possible. |
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(b) the names of such concerns.

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| 54 | USQ. No. 655, dated the 12th November, 1970 by Shri Ram Singh Agarwal and Ram Sarup Vidyarthi. | (a) whether it is a fact that Government have of late stopped giving advertisements to certain newspapers because of the communal character of some of the materials published therein; |
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(b) whether the Press Council was consulted about the communal character of the published material;

(d) Information is being collected and will be laid on the Table of the House shortly.

(c) if so, the details thereof and if not, the reasons therefor; and

(d) the names of those newspapers, which have been awarded punishment by the courts on the charge of spreading communalism.

(MINISTRY OF IRRIGATION AND POWER)

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| 65 | USQ. No. 1332 dated the 18th November, 1970, by Shri J. M. Biswas and Shri K. Haider. | (a) whether the West Bengal Government have requested the Centre to take steps to ensure the release of 40,000 cusecs of water from the Farakka Barrage to facilitate the port operations during the dry months of the year; and | (a) and (b) The request was received and is under study. |
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(b) if so, what action has been taken thereon.

(MINISTRY OF LABOUR AND REHABILITATION)

66. SQ. No. 236, dated the 19th November, 1970 by Shri S. M. Banerjee. Asking whether it is a fact that the report of the Electricity Wage Board has not yet been implemented in many States. Information in respect of the remaining States (except U. P.) is awaited.
67. USQ. No. 1410 dated the 19th November, 1970, by Shri Shashi Bhushan. Referring to the reply given to unstarred Question No. 3414, on the 20th August, 1970, and asking for the number, names and other details in regard to the unauthorised occupants of the plots in various rehabilitation localities in Delhi. Details regarding the number of the plots and the names of the unauthorised occupants is being collected and will be supplied shortly.
68. USQ. No. 1414 dated the 19th November, 1970 by Shri Mohammad Ismail. (a) whether Government had taken any steps to settle the dispute in the Acc. Vickers Babcock factory in Aurgapur since the 22nd September, 1970; and (a) and (b) The information is being collected and would be laid on the Table of the House after it is received.
(b) If so, the details thereof.
69. USQ. No. 2510 dated the 26th November, 1970, by Shri S.M. Krishna. (a) for the names of the Administrative Offices of the Birla Group of Companies which have closed their offices at Calcutta during the last one year; (a) (b) and (c) The information is being collected and would be laid on the Table of the House after it is received.
(b) whether Government propose to hold talks with the Birlas to re-open their Administrative Offices in Calcutta; and
(c) if so, the details thereof and the decision arrived at.
70. SQ. No. 655 dated the 10th December, 1970, by Shri Ramavatar Shastri. Referring to the reply given to Starred Question No. 392 on 12th March, 1970 regarding the Enquiry Commission for abolition of contract system in coal mines and asking: (a) and (b) The Government have requested the Since Implemented
Employers' and employees' associations to take appropriate action for the implementation of these recommendations. Information regarding the extent of implementation is being collected and will be laid on the Table of the House.
(a) whether the recommendations made in the Enquiry Report have since been implemented; and
(b) if so, details thereof.

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| 71 | USQ. No.4144 dated the 10th December, 1970 by Shri Yashpal Singh. | (a) whether Government are aware of the Tamil Nadu Government's order that preference should be given to Tamil medium Graduates in official employment whereas the English medium Graduates have been excluded from employment ; and (b) if so, whether the Central Government propose to take up the matter with the State Government of Tamil Nadu. | (a) and (b) Information is being collected. | Since Implemented |
| 72 | USQ. No.5141 dated the 17th December, 1970 by Shri Ganesh Ghosh. | (a) whether it is a fact that 60 to 70 per cent workers who were working from the beginning in the Mica Mines in Gridih, Hazari Bagh District, Bihar have not been regularised and they are working as casual and temporary even now; (b) if so, the details thereof and the reasons for their non-regularisation; and (c) whether the Government will take immediate steps to regularise them ; and if so, when. | (a) to (c) The information is being collected and will be placed on the Table of the House. | Since Implemented |
| 73 | USQ. No. 5145 dated the 17th December, 1970, by Shri K. Ramani. | (a) the total number of Mica mines factories registered under the Factory Act in Gridih Area, Hazari bagh District, Bihar ; (b) the facilities the workers are liable to get under the act; (c) whether 80 per cent of the workers in Mica mines in Gridih area are casual or temporary ; if so, the details thereof ; and (d) the steps taken by the Government to regularise them. | (c) and (d) Information is being collected and will be laid on the Table of the Sabha when received. | Since Implemented |
| (MINISTRY OF LAW) | | | | |
| 74. | USQ. No. 1072, dated the 17th November, 1970, | (a) the names of the new or amended laws enacted by Parliament since the 1st | (a) to (c) Information required is being collected. | |

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| | by Shri Kanwar Lal Gupta. | April, 1967; | and will be supplied when available. | |
| | | (b) names of such laws out of those which have been struck by any High Court or Supreme Court and on what grounds; and | | |
| | | (c) name of the other Central laws which were struck wholly or partially by any High Court or Supreme Court during the last 3 years, and on what grounds; | | |
| | (MINISTRY OF PETROLEUM & CHEMICALS AND MINES AND METALS) | | | |
| 75 | USQ No. 53 dated the 9th November, 1970 by Shri Bhairubhai Parmar. | (a) for the reasons for which said is considered metal and the conditions under which the monopoly is granted to the contractors; | (a) and (b) Information in this behalf has been sought from the State Government which will be laid on the Table of the House when received. | Since Implemented |
| | | (b) the circumstances under which the practice of granting monopoly to the Gram Panchayats and Co-operative Societies is discontinued and the reasons for not granting monopolies to the District Panchayat and Gram Panchayats in the Panchmahal District of Gujarat State. | | |
| 76 | USQ No. 45, dated the 9th November, 1970 by Shri Indrajit Gupta. | (a) whether the Ministry is aware that the Divisional Sales Manager (Bulk) appointed recently in the Indian Drugs and Pharmaceuticals Ltd. in the scale of Rs. 1300-1800, was working in the scale of Rs. 400-900 in the State Trading Corporation; | | |
| | | (b) whether the CBI was approached to conduct an enquiry against this official; and | (b) and (c) The information is being collected and will be laid on the Table of the House.] | |
| | | (c) if so, whether the official is qualified to be put in higher pay scale in the Indian Drugs and Pharmaceuticals Ltd. | | |
| 77 | USQ No. 4415 dated the 14th December, 1970 by Shri K. Lakkappa. | (a) for the number of Mines owned by M/s. Poddara in Mysore State and in the rest of India; and | (a) and (b) The information has been called for from the State Governments. | Partially Implemented |

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| 85 | USQ. No. 4320, dated the 11th December, 1970, by Shri Ram Avtar Sharma. | Asking for the loss suffered by the country due to the refusal of National Union of Seafarers of India to sign on as crew members of ships ready to sail and not signing off the rolls and getting off ships that have come to port. | Information is being collected and will be laid on the Table of the House in due course. | Since Implemented |
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(DEPARTMENT OF SOCIAL WELFARE)

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| 86 | SQ. No. 55, dated the 10th November, 1970, by Shri Yashwant Singh Kushwah. | (a) whether the attention of Government has been drawn to the news item published in the "Nav Bharat Times" dated the 30th September, 1970 to the effect that adivasi girls have been sent to Haryana from the Social Welfare Centre of Raigarh in Madhya Pradesh after their forcible conversion as nuns and they are being sent abroad like the Kerala girls; and | (a) and (b) Government have seen the news item. The State Government concerned have been addressed in the matter. Their replies are awaited. | |
| | | (b) if so, the reaction of Government thereto. | | |
| 87 | SQ. No. 178, dated the 17th November, 1970, by Shri Bhogendra Jha and Shri S.M. Banerjee. | (a) whether some areas in Punjab have been resorting to intimidation and social boycott of Harijan handless labourers for their refusal to work for lower wages; | (a) to (c) The Government of Punjab have been addressed in the matter. Their reply is awaited. | |
| | | (b) whether the Harijan labourers are not paid even half the wage given to caste Hindu labourers in certain villages in the State; and | | |
| | | (c) if so, the steps which have been taken to stop such discrimination against the Harijans. | | |
| 88 | USQ. No. 1010, dated the 17th November, 1970, by Shri M. L. Sondhi. | (a) whether Government have decided to take urgent measures to provide suitable accommodation to Harijans and other Scheduled Castes in Kotla Mubarakpur, Kidwai Nagar and Mandir Marg Panchkuin Road area; | (a) to (c) The details are being collected from Delhi Administration and will be laid on the Table of the Sabha as soon as available. | |

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from all the State Governments/ Manipur will be laid on the Table of the House.

- 92 USQ. No. 1110, dated the 17th November, 1970, by Shri B. K. Das - choudhary. (a) whether any lands were allotted to the members of the Scheduled Castes and tribes during the Gandhi Centenary year in the country; and (a) and (b) The information is being collected from the State Governments and will be placed on the Table of the House as soon as available.
- (b) if so, the details thereof State-wise.
- 93 USQ. No. 2087, dated the 24th November, 1970, by Shri G. C. Dixit. (a) for the population of Backward Classes and Scheduled Castes and Scheduled Tribes in Madhya Pradesh and the amount allocated by the Centre in the Fourth Plan for the Welfare of these Communities in the State together with the ratio of population to the amount allocated; (a) to (c) The information is being collected from the State Government and will be laid on the Table of the Sabha when received.
- (b) the population of Madhya Pradesh and the amount allocated by the Centre in the Fourth Plan for Centrally Sponsored schemes for the State, together with the ratio of population to the amount allocated; and
- (c) if the proportion of funds allocated for scheduled Castes and Scheduled Tribes and Backward Classes is less, the reasons thereof.
- 94 USQ. No. 2136, dated the 24th November, 1970, by Shri Deorao Patil. Asking for the number of Harijans converted through foreign Missionaries during the last two years State-wise. The information is being collected from the State Governments and Union Territory Administrations and will be laid on the Table of the House in due course.
- 95 USQ. No. 3647, dated the 8th December, (a) whether in some States, Harijans, who are converted to Christianity, have been (a) and (b) All State Governments and Union Territory
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(b) if so, the number of houses proposed to be constructed by the Government for Harijans and the landless people in Madhya Pradesh during the current financial year and during the Fourth Five year Plan period and the progress made in this direction so far; and

as soon as available.

(c) whether Government have formulated any scheme in this regard at the block level.

100 USQ. No. 4716, dated the 15th December, 1970, by Shri Kirit Bikram Deb Burman.

(a) whether the Government are aware of the serious lapses on the part of Tripura Government officials in regard to rehabilitation of Tribals, if so, the precise nature of the lapses and the extent of wasteful expenditure involved therein; and

(b) the amount of Central aid given for implementation of the Schemes for rehabilitation of Tribals and the steps taken to ensure its proper utilisation.

(a) and (b) The information is being collected from the Government of Tripura and will be laid on the Table of the House as soon as available.

(MINISTRY OF STEEL AND HEAVY ENGINEERING)

101 USQ. No. 397, dated the 10th November, 1970, by Shri S. K. Tapariah.

(a) whether it is a fact that Alloy Steel Plant, Durgapur has increased its prices during the last two years;

(b) if so, the reasons for such increases; and

(c) the items/grades in which during the last two years, prices have been raised by 25 per cent; 50 per cent; 75 per cent; 100 per cent and above 100 per cent.

(b) and (c) Information is being collected and will be laid on the Table of the House.

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- 102 USQ. No. 1070, (a) whether it is a fact that the expansion of the existing steel plants and expansion of and setting up of other Industrial Complexes like Bharat Heavy Electricals Ltd., and others is being delayed on account of long delays being caused by Heavy Engineering Corporation, Ranchi in the supply of machineries against orders placed long back; and
- (b) the particulars of unexecuted orders lying with Heavy Engineering Corporation including the dates of orders placed and the time schedule for delivery originally agreed.
- (b) The information is being collected to the extent possible and will be laid on the Table of the House.
- 103 SQ. No. 588, (a) whether huge stocks of steel have piled up in the stockyards of the steel plants and the producers have been asked to discontinue the supplies;
- (a), (b), (c) & (d) The information is being collected and will be laid on the Table of the House.
- (b) whether the trade and small users are complaining of non-availability of steel;
- (c) if so, whether Government have examined the causes for this development in the steel distribution system; and
- (d) the steps taken to rectify the defects.
- 104 SQ. No. 750, (a) whether it is a fact that there had been a huge accumulation of steel stocks with stockyards in Bombay; and
- (a) & (b) The information is being collected and will be laid on the Table of the House.
- (b) if so, the reasons therefor.
- 105 USQ. No. 4613 (a) whether there is a severe shortage of steel in the country which has adversely affected production of several engineering and other industrial units;

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(b) whether early in November, 1970 the Bombay stockyard of Hindustan Steel Limited had stocks of over 15,000 tonnes, including 4,000 tonnes of imported C.A. C.A. sheets; and

(c) whether Bombay stockyards of Indian Iron and Tata Iron also had stocks of over 7,000 tonnes and 3,500 tonnes respectively. (c) The information is being collected and will be laid on the Table of the House.

106 USQ. No. 4755, dated the 15th December, 1970, by Shri P. Ramanurti. (a) whether the attention of Government has been drawn to the news items published in the Calcutta edition of Statesman dated the 23rd September, 1970 under the caption "Wagon Builders Facing Crisis"; and

(b) if so, the steps taken to meet the shortage of Wheel sets. (b) Information is being collected and will be laid on the Table of the House.

ANNEXURE II

(Vide para 4 of Minutes dated 7-10-1971)

Pending Assurances pertaining to Fourth Lok Sabha dropped by the Committee

| Sl. No. | Date and Reference | Sl. No. | Date and Reference |
|--------------------------------------|---------------------------------------------------------------------------|-------------------------------------------------|-----------------------------------------------------------------------------|
| TWELFTH SESSION, 1970 | | <i>Ministry of Education and Youth Services</i> | |
| <i>Cabinet Secretariat</i> | | 13. | USQ. No. 1724 dated the 20th November, 1970, by Shri Shashi Bhushan. |
| 1. | USQ.No.403 dated the 11th November, 1970, by Shri Abdul Ghani Dar. | 14. | USQ.No.1732 dated the 20th November, 1970, by Shri Jagannath Rao Joshi. |
| 2. | USQ.No.4885 dated the 16th December, 1970, by Shri Ram Swarup Vidyarathi. | 15. | USQ.No.3460 dated the 4th December, 1970, by Shri M. Meghachandra. |
| 3. | USQ.No.4886 dated the 16th December, 1970, by Shri S.N. Misra. | 16. | USQ.No.4280 dated the 11th December, 1970, by Shri Samar Guha. |
| <i>Department of Communications</i> | | 17. | USQ.No.4294 dated the 11th December, 1970 by Shri M. Meghachandra. |
| 4. | USQ.No.741 dated the 12th November, 1970, by Shri N. Shivappa. | 18. | USQ.No.4299 dated the 11th December, 1970, by Shri Molahu Prashad. |
| 5. | USQ.No.2430 dated the 26th November, 1970, by Shri Ramavatar Shastri. | 19. | USQ.No.3414 dated the 11th December, 1970, by Shri Kirit Bikram Deb Burman. |
| 6. | USQ.No.2460 dated the 26th November, 1970, by Shri Suraj Bhan. | 20. | USQ.No.5307 dated the 18th December, 1970, by Shri Beni Shanker Sharma. |
| 7. | USQ.No.3243 dated the 3rd December, 1970, by Shri A. Sreedharan. | 21. | USQ.No.5336 dated the 18th December, 1970, by Shri M.L. Sondhi. |
| 8. | USQ.No.3272 dated the 3rd December, 1970, by Shri Om Prakash Tyagi. | <i>Ministry of Defence</i> | |
| 9. | USQ.No.4114 dated the 10th December, 1970, by Shri Sardar Amjad Ali. | 22. | USQ.No.1 dated the 9th November, 1970, by Shri Baburao Patel. |
| 10. | USQ.No.4979 dated the 17th December, 1970, by Shri Virendra Kumar Shah. | 23. | USQ.No.969 dated the 16th November, 1970, by Shri A. Sreedharan. |
| 11. | USQ.No.4983 dated the 17th December, 1970, by Shri S.N.Misra. | 24. | USQ.No.1977 dated the 23rd November, 1970 by Shri N.R. Deoghare. |
| <i>Department of Company Affairs</i> | | 25. | USQ.No.184 dated the 9th November, 1970, by Shri Kanwar Lal Gupta. |
| 12. | USQ.No.5288 dated the 18th December, 1970, by Shri Rabi Ray. | | |

| Sl. No. | Date and Reference | Sl. No. | Date and Reference |
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| 26. | USQ.No.1937 dated the 23rd November, 1970, by Shri Manibhai J. Patel. | 41. | USQ.No.3400 dated the 4th December, 1970, by Shri Ramavatar Shastri. |
| 27. | USQ.No.1969 dated the 23rd November, 1970, by Shri D. Amat. | 42. | USQ.No.3411 dated the 4th December, 1970, by Shri Baburao Patel. |
| <i>Ministry of Finance</i> | | 43. | USQ.No.3415 dated the 4th December, 1970, by Shri K. Lakappa. |
| 28. | USQ.No.1651 dated the 20th November, 1970, by Shri D. Amat. | 44. | USQ.No.3467 dated the 4th December, 1970, by Shri Lobo Pral hu |
| 29. | USQ.No.1656 dated the 20th November, 1970, by Shri K. M. Madhukar. | 45. | 8-12-1970 Demands for excess grants (General) and supplementary demands for grants (General). |
| 30. | USQ.No.1730 dated the 20th November, 1970, by Shri R.R. Singh Deo and Shri P. K. Deo. | 46. | 8-12-1970 Demands for excess grants (General) and supplementary demands for grants (General). |
| 31. | USQ.No.1733 dated the 20th November, 1970, by Shri S.K. Tapuriah. | 47. | USQ.No.4268 dated the 11th December, 1970, by Shri Ishaq Sambhali. |
| 32. | USQ.No.1750 dated the 20th November, 1970, by Shri Kanwar Lal Gupta. | 48. | USQ.No.4291 dated the 11th December, 1970, by Shri Jageshwar Yadav. |
| 33. | USQ.No.1773 dated the 20th November, 1970, by Shri Ram Avtar Sharma. | 49. | USQ.No.4305 dated the 11th December, 1970, by Shri R.R. Singh Deo. |
| 34. | USQ.No.2579 dated the 27th November, 1970, by Shri Om Prakash Tyagi. | 50. | USQ.No.4318 dated the 11th December, 1970, by Shri Eswara Reddy. |
| 35. | USQ.No.2625 dated the 27th November, 1970, by Shri Lobo Prabhu. | 51. | USQ.No.5196 dated the 18th December, 1970, by Shri P.L. Barupal. |
| 36. | USQ.No.2646 dated the 27th November, 1970, by Shri G.C. Dixit. | 52. | USQ.No.5211 dated the 18th December, 1970, by Shri Bharat Singh Chauhan. |
| 37. | USQ.No.2655 dated the 27th November, 1970, by Shri Virendra Kumar Shah. | 53. | USQ.No.5215 dated the 18th December, 1970, by Shri Rajdeo Singh. |
| 38. | USQ.No.2666 dated the 27th November, 1970, by Shri Beni Shanker Sharma. | 54. | USQ.No.5281 dated the 18th December, 1970, by Shri Kanwar Lal Gupta. |
| 39. | SQ.No.534 dated the 4th December, 1970, by Shri Beni Shanker Sharma. | 55. | USQ.No.5282 dated the 18th December, 1970, by Shri Kanwar Lal Gupta. |
| 40. | USQ.No.3378 dated the 4th December, 1970, by Shri Kedar Nath Singh. | 56. | USQ.No.2598 dated the 27th December, 1970, by Shri Raghuvir Singh Shastri. |

| Sl. No. | Date and Reference | Sl. No. | Date and Reference |
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| <i>Ministry of Food, Agriculture, Community Development and Cooperation.</i> | | 71. | USQ.No.3214 dated the 3rd December, 1970, by Shri Abdul Ghani Dar. |
| 57. | USQ. No. 608 dated the 12th November, 1970, by Shri Abdul Ghani, Dar. | 72. | USQ.No.3217 dated the 3rd December, 1970, by Shri Jyotirmoy Bosu. |
| 58. | USQ.No. 634 dated the 12th November, 1970, by Shri K.P. Singh Deo. | 73. | USQ.No. 3280 dated the 3rd December, 1970, by Shri Yadav Shivram Mahajan. |
| 59. | USQ.No.641 dated the 12th November, 1970, by Shri Hukam Chand Kachwai and Shri Ram Singh Ayarwal. | 74. | USQ.No.4113 dated the 10th December, 1970, by Shri M. Meghachandra. |
| 60. | USQ.No. 688 dated the 12th November, 1970, by Shri Shri Chand Goyal. | 75. | USQ.No.4156 dated the 10th December, 1970, by Shri N.R. Deoghare. |
| 61. | USQ.No.707 dated the 12th November, 1970, by Shrimati Ila Pal Chowdhuri. | 76. | USQ.No.783 dated the 17th December, 1970, by Shri Baburao Patil. |
| 62. | USQ.No.732 dated the 12th November, 1970, by Shri Manglathumadam. | 77. | USQ.No.786 & 795 dated the 17th December, 1970, re: Committee on Cow Protection. |
| 63. | USQ.No.798 dated the 12th November, 1970, by Shri Ram Gopal Shalwale. | 78. | USQ.No.5006 dated the 17th December, 1970, by Shri Deorao Patil. |
| 64. | USQ.No.1445 dated the 19th November, 1970, by Shri Ram Gopal Shalwale. | 79. | USQ.No.5041 dated the 17th December, 1970, by Shri Jyotirmoy Bosu and Shri S.M. Banerjee. |
| 65. | USQ.No.1528 dated the 19th November, 1970, by Shri Hardayal Devgun. | 80. | USQ.No.5086 dated the 17th December, 1970, by Shri Muhammad Sheriff. |
| 66. | USQ.No.1530 dated the 9th November, 1970, by Shri Kedar Nath Singh. | 81. | USQ.No.5150 dated the 17th December, 1970, by Shri Lobo Prabhu. |
| 67. | USQ.No.2390 dated the 26th November, 1970, by Shri Baburao Patil. | <i>Ministry of Foreign Trade</i> | |
| 68. | USQ.No.2456 dated the 26th November, 1970, by Shri Om Prakash Tyagi and others. | 82. | USQ.No.289 dated the 11th November, 1970, by Shrimati Tarkeshwari Sinha. |
| 69. | USQ.No.494 dated the 3rd December, 1970, by Shri Sainar Guha. | 83. | USQ.No.1204 dated the 18th November, 1970, by Shri Baburao Patil. |
| 70. | USQ.No.3157 dated the 3rd December, 1970, by Shri Abdul Ghani Dar. | 84. | USQ.No.1208 dated the 18th November, 1970, by Shri Ram Gopal Shalwale and Shri Hukam Chand Kachwal. |
| | | 85. | USQ.No.2336 dated the 25th November, 1970, by Shri Ramavatar Shastri. |

| Sl. No. | Date and Reference | Sl. No. | Date and Reference |
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| 86. | USQ.No.4864 dated the 16th December, 1970, by Shri Abdul Ghani Dar. | 101. | USQ.No.3587 dated the 7th December, 1970, by Shri Meetha Lal Meena and Raghvir Singh Shastri. |
| 87. | USQ.No.4895 dated the 16th December, 1970, by Shri Jyotirmoy Bosu. | 102. | USQ.No. 3622 dated the 7th December, 1970, by Shrimati Minimata Agam Dasguru. |
| | <i>(Ministry of Health and Family Planning and Works, Housing and Urban Development)</i> | 103. | USQ.No. 4481, dated the 14th December, 1970, by Shri Samar Guha. |
| 88. | USQ.No.3 dated the 9th November, 1970, by Shri Baburao Patel. | | <i>(Ministry of Home Affairs)</i> |
| 89. | USQ.No.79 dated the 9th November, 1970, by Shri Jageshwar Yadav. | 104. | USQ.No.1203, dated the 18th November, 1970, by Shri Baburao Patel. |
| 90. | USQ.No.88 dated the 9th November, 1970, by Shri Jyotirmoy Bosu. | 105. | SQ.No.73 dated the 11th November, 1970, by Shri Jagannath Rao Joshi and Shri Hukam Chand Kachwai. |
| 91. | USQ.No.89 dated the 9th November, 1970, by Shri Jyotirmoy Bosu. | 106. | USQ.No.443 dated the 11th November, 1970, by Shri Bhogendra Jha. |
| 92. | USQ.No.91 dated the 9th November, 1970, by Shri Jyotirmoy Bosu. | 107. | USQ.No.452 dated the 11th November, 1970, by Shri Muhammad Sheriff. |
| 93. | USQ.No.875 dated the 16th November, 1970, by Shri Hem Raj. | 108. | USQ.No.498, dated the 11th November, 1970, by Shri Jyotirmoy Bosu. |
| 94. | USQ.No.900 dated the 16th November, 1970, by Shri Jyotirmoy Bosu. | 109. | USQ.No.514, dated the 11th November, 1970, by Shri Himatsingh and Shri K.P. Singh Deo. |
| 95. | USQ.No.974 dated the 16th November, 1970, by Shri Lobo Prabhu. | 110. | USQ.No.583 dated the 11th November, 1970, by Shri P. Viswambharan. |
| 96. | USQ.No.1813 dated the 23rd November, 1970, by Shri M. Meghachandra. | 111. | USQ.No.587 dated the 11th November, 1970, by Shri Madhu Limaye. |
| 97. | USQ.No.1867 dated the 23rd November, 1970, by Shri K. Halder. | 112. | USQ.No.1221, dated the 18th November, 1970, by Shri Bhogendra Jha, and others. |
| 98. | SQ.No.431 dated the 2nd December, 1970, by Shri Manibhai Patel. | 113. | USQ.No.1250, dated the 18th November, 1970, by Shri Beni Shanker Sharma. |
| 99. | USQ.No. 2805 dated the 2nd December, 1970, by Shri Raghvir Singh Shastri. | 114. | USQ.No.1262 dated the 18th November, 1970, by Shri Samar Guha, and others. |
| 100. | USQ.No. 2892 dated the 2nd December, 1970, by Shri G. C. Dixit. | | |

| Sl. No. | Date and Reference | Sl. No. | Date and Reference |
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| 115. | USQ.No.1265, dated the 18th November, 1970, by Shri Hukam Chand Kachwai and Shri Valmiki Chaudhary. | 130. | USQ.No.2384 dated the 25th November, 1970 by Shri Bhagaban Das. |
| 116. | USQ.No.1326, dated the 18th November, 1970, by Shri N. Shivappa | 131. | SQ.No.460 dated the 2nd December, 1970, by Shri Arjun Singh Bhadori. |
| 117. | USQ.No.1327 dated the 18th November, 1970, by Shri Jageshwar Yadav. | 132. | SQ.No. 476 dated the 2nd December, 1970, by Shri Meetha Lal Meena. |
| 118. | USQ.No.1342, dated the 18th November, 1970, by Shri Jyotirmoy Bosu and others. | 133. | USQ. No. 2947 dated the 2nd December, 1970, by Shri Baburao Patel. |
| 119. | USQ.No.1345 dated the 18th November, 1970, by Shri Jyotirmoy Bosu. | 134. | USQ. No. 2976 dated the 2nd December, 1970, by Shri Kanwar Lal Gupta. |
| 120. | USQ.No.1352 dated the 18th November 1970, by Shri D.V. Singh | 135. | USQ.No.3018 dated the 2nd December, 1970, by Shri B.K. Modak. |
| 121. | USQ.No.1356 dated the 18th November, 1970, by Shri Ramavatar Shastri and Shri Deorao Patil. | 136. | USQ.No.3039 dsted the 2nd December, 1970, by Shri P. Viswanbharan. |
| 122. | SQ.No.345 dated the 25th November, 1970, by Shri Beni Shanker Sharma and Shri Raghuvir Singh Shastri. | 137. | USQ.No.3054 dated the 2nd December, 1970, by Shri Ram Avtar Sharma. |
| 123. | USQ.No. 8215 dated the 25th November, 1970, by Shri Ram Kishan Gupta and Shri D.N. Patodia. | 138. | SQ.No. 616 dated the 9th December, 1970, by Shri B.K.-Dhachowdhury. |
| 124. | USQ.No.2276 dated the 25th November, 1970, by Shri Jyotrimoy Bosu. | 139. | SQ.No. 617 date the 9th December, 1970, by Shri Ram Singh Ayarwal. |
| 125. | USQ.No.2335 dated the 25th November, 1970, by Shri Ramavatar Shastri. | 140. | USQ.No.3844, dated the 9th December, 1970, by Shri D. Amat and others. |
| 126. | USQ.No.2340 dated the 25th November, 1970, by Shri Deven Sen. | 141. | USQ.No.3922, dated the 9th December, 1970, by Shri Raghuvir Singh |
| 127. | USQ.No.2369 dated the 25th November, 1970, by Shri Yashwant Singh Kushwah. | 142. | USQ.No.3950, dated the 9th December, 1970, by Shri Kanwar Lal Gupta. |
| 128. | USQ. No. 2382 dated the 25th November, 1970, by Shri B.K. Modak. | 143. | USQ.No.4022, dated the 9th December, 1970, by Shri Indrajit Gupta. |
| 129. | USQ.No.2383 dated the 25th November, 1970, by Shri Bhagaban Das. | 144. | SQ. No. 762 dated the 16th December, 1970 by Shri Samar Guha. |

| Sl. No. | Date and Reference | Sl. No. | Date and Reference |
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| 145. | SQ.No.765, dated the 16th December, 1970, by Shri Hardayal Devgun and others. | 160. | USQ.No.3761, dated the 8th December, 1970, by Shri S.C. Samanta. <i>(Ministry of Information and Broadcasting)</i> |
| 146. | SQ.No.770, dated the 16th December, 1970, by Shri R.K. Birla. | 161. | SQ.No.381, dated the 26th November, 1970, by Shri S.K. Tapuriah and Shri N.K. Somani. |
| 147. | USQ. No.4775, dated the 16th December, 1970, by Shri. S.N.Misra. | 162. | USQ.No.4093, dated the 10th December, 1970, by Shri Dhandapani. <i>(Ministry of Irrigation and Power)</i> |
| 148. | USQ.No.4856, dated the 16th December, 1970, by Shri Ramavatar Shastri and Shri Kanwar Lal Gupta. | 163. | USQ.No.2249, dated the 25th November, 1970, by Shri S.K. Tapuriah and others. <i>(Ministry of Labour and Rehabilitation)</i> |
| 149. | USQ.No.4857, dated the 16th December, 1970, by Shri Ramavatar Shastri. | 164. | SQ.No.113, dated the 12th November, 1970, by Shri Ishaq Sambhali. |
| 150. | USQ.No.4937, dated the 16th December, 1970, by Shr. Hardayal Devgun. | 165. | USQ.No.1451, dated the 19th November, 1970, by Shri F.C. Adichau. |
| 151. | USQ.No.4942, dated the 16th December, 1970, by Shri Muhammad Ismail. <i>(Ministry of Industrial Development and Internal Trade)</i> | 166. | USQ.No.1473, dated the 19th November, 1970 by Shrimati Ila Palchoudhuri. |
| 152. | SQ. No. 43, dated the 10th November, 1970, by Shri Ram Kishan Gupta and others. | 167. | USQ.No.4985, dated the 17th December, 1970, by Shri Chandra Shekhar Singh. |
| 153. | USQ.No.263, dated the 10th November, 1970, by Shri Yashwant Singh Kushwah. | 168. | USQ.No.4988, dated the 17th December, 1970, by Shri K.M.-Madhukar. |
| 154. | USQ.No.1024, dated the 17th November, 1970, by Shri Yashpal Singh. | 169. | USQ.No.5085, dated the 17th December, 1970, by Shri Kanwar Lal Gupta. |
| 155. | USQ.No.1075, dated the 17th November, 1970, by Shri G.Venkataswamy. | 170. | USQ.No.5117, dated the 17th December, 1970, by Shri S.M.-Bannerjee. <i>(Ministry of Law)</i> |
| 156. | USQ.No.1188, dated the 17th November, 1970, by Shri Maharaj Singh Bhatnagar. | 171. | SQ.No.321, dated the 24th November, 1970, by Shri Ram Swarup Vidyarthi and Shri Bharat Singh Chauhan. <i>(Ministry of Petroleum and Chemicals and Mines and Metals)</i> |
| 157. | USQ.No.2035, dated the 24th November, 1970, by Shri George Fernandes. | 172. | SQ.No.146, dated the 16th November, 1970, by Shri Kanwar Lal Gupta and others. |
| 158. | USQ.No.2050, dated the 24th November, 1970, by Shri Ram Sewak Yadav. | | |
| 159. | USQ.No.3758, dated the 8th December, 1970, by Shri Kanwar Lal Gupta. | | |

| Sl. No. | Date and Reference | Sl. No. | Date and Reference |
|---------|---------------------------------------------------------------------------------------------------------------------|---------|-----------------------------------------------------------------------------------------------------------------------------------|
| 173. | USQ.No.1947, dated the 23rd November, 1970, by Shri Samar Guha. | 186. | USQ.No.3372 dated the 4th December, 1970, by Shri Jyotirmoy Bosu. |
| 174. | USQ.No.1971, dated the 23rd November, 1970, by Shri Mrityunjay Prasad. | 187. | USQ.No.3407, dated the 4th December, 1970, by Shri Kirit Bikram Deb Burman. |
| 175. | USQ.No.4515, dated the 14th December, 1970, by Shri Rabi Ray Shri Sardar Amjad Ali. <i>(Planning Commission)</i> | 188. | USQ No. 4209, dated the 11th December, 1970, by Shri M. Meghachandra. <i>(Department of Social Welfare.)</i> |
| 176. | USQ.No.1287, daed the 18th November, 1970, by Shri S.R. Damani. <i>(Ministry of Railways)</i> | 189. | USQ.No.1017, dated the 17th November, 1970, by Shri Onkar Lal Berwa. |
| 177. | USQ.No.1043, dated the 17th November, 1970, by Shri R. K. Nayanar. | 190. | USQ.No.1133, dated the 17th November, 1970, by Shri Shankarrao Mane. |
| 178. | USQ.No.1143, dated the 17th November, 1970, by Shri Jyotirmoy Bosu. | 191. | USQ.No.1149, dated the 17th November, 1970, by Shri Lobo Prabhu. |
| 179. | USQ.No.2069, dated he 24th November, 1970, by Shri Hukam Chand Kachwai and Shri Bharat Singh Chauhan. | 192. | USQ.No.1182, dated the 17th November, 1970, by Shri Sidda- ya. |
| 180. | USQ.No.2076, dated the 24th November, 1970, by Shri Shiva Chandra Jha. | 193. | USQ. No. 2001, dated the 24th November, 1970, by Shri Bhajibhai Parmar. |
| 181. | USQ.No. 2104, dated the 24th November, 1970, by Shri Onkar Lal Berwa. | 194. | USQ.No.3641, dated the 8th December, 1970, by Shri Babu- Rao Patel |
| 182. | USQ.No.3688, dated the 8th December, 1970, by Shri K.M.- Madhukar. | 195. | USQ.No.3652, dated the 8th December, 1970, by Shri Meetha Lal Meena. |
| 183. | USQ No.4639, dated the 15th December, 1970, by Shri Raj Deo Singh. | 196. | USQ.No.4726, dated the 15th December, 1970 by Shri Rama- chandra Vecrappa. <i>(Ministry of Steel and Heavy Engineering)</i> |
| 184. | USQ.No.4695, dated the 15th December, 1970, by Shri Deven Sen. <i>(Ministry of Shipping and Transport)</i> | 197. | USQ.No.254, dated the 10th November, 1970, by Shri G.C. Dixit. |
| 185. | USQ.No.2717, dated the 27th November, 1970, by Shri Ram Kishan Gupta. | 198. | USQ.No.167, dated the 17th November, 1970, by Shri Dhiresawar Kallita. |

| Sl. No. | Date and Reference | Sl. No. | Date and Reference |
|---------|--------------------------------------------------------------------------------------------------------|---------|---------------------------------------------------------------------------------------------------------------------|
| 199. | SQ.No.169, dated the 17th November, 1970, by Shri N. Shivappa. | 202. | USQ.No.4581, dated the 15th December 1970, by Shri Gajraj Singh Rao. |
| 200. | SQ.No.171, dated the 17th November, 1970, by Shri Prakash Vir Shastri and Shri Raghuvir Singh Shastri. | 203. | USQ. No. 4582, dated the 15th December, 1970, by Shri Gajraj Singh Rao. (Ministry of Tourism and Civil Aviation) |
| 201. | USQ.No.1032, dated the 17th November, 1970, by Shri Ram Kishan Gupta. | 204. | USQ.No.4192, dated the 11th December 1970, by Shri Hukam Chand Kachwai and Shri Onkar Lal Berwa. |

MINUTES

IV Ninth Sitting

(See paras 3—5 of Report)

The Committee met on Wednesday, the 15th December, 1971 from 12.00 to 12.20 hours.

PRESENT

Dr. G. S. Melkote—*Chairman*

MEMBERS

2. Shri V. Shanker Giri
3. Shri Popatlal M. Joshi
4. Shri T. D. Kamble
5. Shri Pal Kapur
6. Shri Paokai Haokip
7. Shri R. Balakrishna Pillai

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

Shri K. D. Chatterjee—*Under Secretary.*

2. The Committee took up consideration of their draft Second Report. After some discussion, the Committee adopted the Report and decided to present it to the House on Friday, the 17th December, 1971.

3. The Committee authorised the Chairman, and in his absence, Shri V. Shanker Giri to present their Report to the House on 17th December, 1971.

4. The Committee then decided to meet again at 14.30 hours daily on 24th and 25th January, 1972.

The Committee then adjourned.